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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
Original Application No. 190 of 2025/EZ

IN THE MATTER OF:
Abadhut Kharsel & Ors.

... Applicants

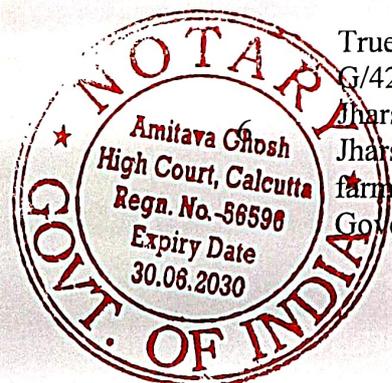
VERSUS

State of Odisha & Ors.

... Respondents

INDEX

Sl. No.	Particulars	Annexure	Page No.
1.	Counter Affidavit On Behalf Of Respondent No. 7 (M/S ORISSA METALIKS PRIVATE LIMITED)		1 - 12
	Copy of the Board Resolution authorizing the deponent	R-7/1	13
2.	True copy of the order dated 11.07.2022 passed by the Hon'ble National Company Law Tribunal (NCLT), Kolkata Bench, in the matter of acquisition of M/s MSP Metallics Ltd. by M/s Orissa Metaliks Pvt. Ltd.	R-7/2	14 - 45
3.	True copy of the meteorological report for July 2025 as available from the official website of the India Meteorological Department (IMD) or a recognized weather agency, evidencing the continuous heavy to extremely heavy rainfall in the Jharsuguda region.	R-7/3	46 - 59
4.	True copy of letter no. OMPL/JSG/2025-26/391 dated 09.07.2025 addressed to the Regional Officer, State Pollution Control Board, Jharsuguda, informing about the accidental discharge due to heavy rainfall.	R-7/4	60 - 61
5.	True copy of the Enquiry Report dated 30th July 2025 issued by the Regional Office, State Pollution Control Board, Jharsuguda, regarding the breach of ash at Kanhejor Nallah.	R-7/5	62 - 64
	True copy of letter no. OMPL/JSG/ED/2025-26/5-G/428 dated 13.10.2025 addressed to the Tahasildar, Jharsuguda and the District Agricultural Officer, Jharsuguda, requesting verification of affected farmers and guidance on compensation as per Government norms.	R-7/6	65 - 66



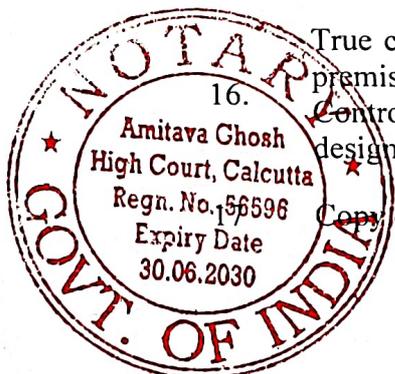
For ORISSA METALIKS PVT. LTD.

Deepak Kumar Pathak

Authorised Signatory/Director

X

Sl. No.	Particulars	Annexure	Page No.
7.	True copy of the compliance status report letter no. OMPL/OSPCB/ASH_REMOVAL/2025-26/01 dated 04.11.2025 addressed to the Addl. Chief Environment Engineer, SPCB, Bhubaneswar, submitted in compliance with directions dated 29.10.2025.	R-7/7	67 - 68
8.	Photographs showing (a) the boundary wall before the incident, (b) the damaged portion of the boundary wall, and (c) the reconstructed boundary wall.	R-7/8 (Colly)	69 - 71
9.	True copy of letter no. OMPL(MSP)/Intimation Bricks Plant/2023-24/064 dated 9th November 2023 addressed to SPCB, Regional Office, Jharsuguda, regarding establishment of Fly Ash Brick/Block manufacturing facility of capacity 1,20,000 bricks/blocks per day.	R-7/9	72
10.	Photograph of the Fly Ash Brick Manufacturing Unit established inside the plant premises.	R-7/10	73
11.	True copy of the Application for obtaining Consent to Operate (CTO) for the Cement manufacturing unit.	R-7/11	74 - 79
12.	True copy of the Fly Ash Consumption Register maintained by the Brick Manufacturing Plant for the period July 2025 to 26th January 2026, showing actual utilization of fly ash.	R-7/12	80 - 81
13.	True copy of the Consent to Operate (CTO) for the Captive Power Plant (CPP) bearing No. 6547/IND-I-CON-5973 dated 28.03.2025 issued by the State Pollution Control Board, Odisha.	R-7/13	82 - 89
14.	True copy of the Ministry of Environment, Forest & Climate Change (MoEF&CC) Notification dated 31.12.2021 on ash utilisation by coal or lignite based thermal power plants.	R-7/14	90 - 111
15.	Photographs of the constructed Dry Fly Ash Silos inside the CPP plant premises.	R-7/15	112
16.	True copy of the Approved Plan layout of the plant premises, duly vetted by the Odisha State Pollution Control Board (OSPCB), clearly demarcating the designated solid waste dumping site.	R-7/16	113
	Copy of the letter dated 24.02.2026	R-7/17	114



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Patra
Authorised Signatory/Director

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
Original Application No. 190 of 2025/EZ

IN THE MATTER OF:
Abadhut Kharsel & Ors.

... Applicants

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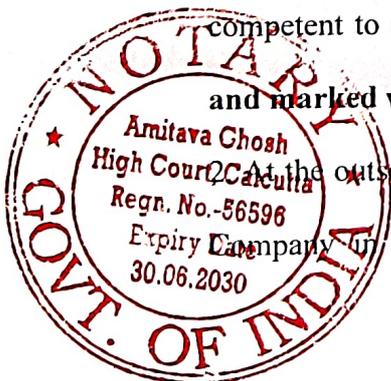
... Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7
(M/S ORISSA METALIKS PRIVATE LIMITED)

I, Deepak Kumar Pathre, son of Sri Binod Kumar Pathre, aged about 39 years, Indian National, by occupation – Service, presently working for gain at M/s Orissa Metaliks Private Limited (OMPL), having its address at 39, Shakespeare Sarani, Kolkata – 700 017 do hereby solemnly affirm and state on oath as follows:

1. That I am the authorised signatory of M/s Orissa Metaliks Private Limited (hereinafter referred to as “OMPL” or “the Company”), Respondent No. 7 in the above-mentioned Original Application, and I am duly authorized to sign and verify this affidavit on behalf of the Company. I am fully conversant with the facts and circumstances of this case as derived from the official records of the Company and am

competent to swear this affidavit. **Copy of the board resolution is annexed hereto and marked with Letter R7/1**



At the outset, I deny each and every allegation made by the Applicants against the Company in the present Original Application, save and except those which are

For ORISSA METALIKS PVT. LTD.

Deepak Kumar Pathre
Authorised Signatory/Director

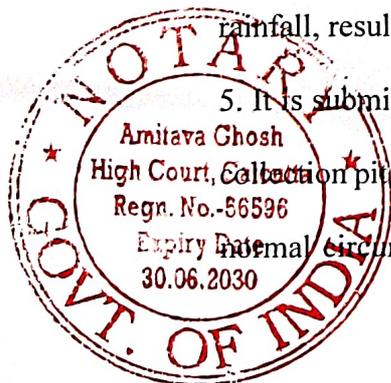
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specifically admitted herein. It is submitted that the Company is a law-abiding corporate entity, operating its steel plant at Village Marakuta & Budhipadar, District Jharsuguda, Odisha, in strict compliance with all applicable environmental laws, regulations, and statutory consents and has acquired the unit through NCLT. **Copy of the order is attached herewith and marked as Letter R7/2.**

3. That I submit that the present Application arises from an unfortunate incident that occurred due to an unprecedented natural calamity. In the first week of July 2025, the region experienced continuous, heavy to extremely heavy rainfall, which was an exceptional and unforeseen meteorological event. The existing natural nala adjacent to the plant boundary was unable to handle the sudden and excessive runoff. This resulted in a breach of the south-west boundary wall of the plant premises, leading to an accidental spillage of runoff water mixed with industrial waste (fly ash) onto some adjacent agricultural lands. **Copy of the meteorological report for July 2025 as available from its website is annexed hereto and marked with Letter R7/3.**

4. That I say that the Company acted with utmost responsibility and transparency immediately after the incident. The occurrence was promptly reported to the Regional Office of the State Pollution Control Board, Jharsuguda, vide letter bearing no. OMPL/JSG/2025-26/391 dated 09.07.2025. **A true copy of the said letter is annexed herewith and marked as Annexure R-7/4.** In the said communication, the Company detailed the circumstances of the accident, attributing it to the failure of the natural nallah to cater to the sudden excessive water load from the unprecedented rainfall, resulting in damage to the boundary wall.

5. It is submitted that the Company's plant drainage system, including the stormwater collection pit, was designed based on historical contour and average rainfall data. Under the said circumstances, this system is fully capable of handling runoff, which is then



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Pattna
Authorised Signatory/Director

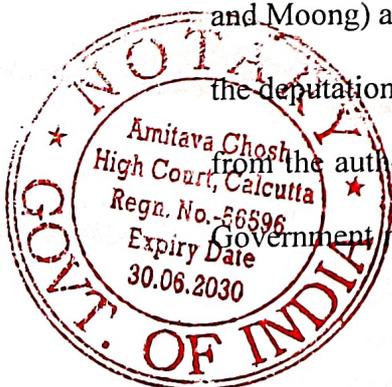
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reused for green belt development and dust suppression within the plant premises. The event of July 2025 was an act of nature that exceeded all design parameters and there has been no non compliance of any statutory norms by the respondent in any manner whatsoever.

6. That pursuant to the incident, a field enquiry was conducted by the Regional Office, SPCB, Jharsuguda on 07.07.2025. The Enquiry Report, dated 30th July 2025, confirmed that due to continuous and extremely heavy rainfall, approximately 100 meters of the plant boundary wall was damaged, leading to the flow of ash-contaminated water into adjacent agricultural fields. The report also recorded the Company's undertaking and commitment to provide compensation to the affected villagers in accordance within the applicable norms as per law. The enquiry into the extent of damage was noted to be under progress by the office of the Tahasildar, Jharsuguda. **A true copy of the said Enquiry Report is annexed herewith and marked as Annexure R-7/5.**

7. That demonstrating its commitment as a responsible corporate citizen, the Company proactively initiated discussions with the affected landowners and farmers. To formalize the compensation process and ensure adherence to government norms, the Company addressed a joint letter to the Tahasildar, Jharsuguda and the District Agricultural Officer, Jharsuguda, bearing no. OMPL/JSG/ED/2025-26/5-G/428 dated 13.10.2025. **A true copy of the said letter is annexed herewith and marked as Annexure R-7/6.** In this letter, the Company detailed the crop loss (mainly Paddy and Moong) and enclosed a list of affected farmers. The Company explicitly requested the deputation of a Revenue official to verify the affected farmers and sought guidance

from the authorities on the amount of compensation to be paid for crop losses as per Government norms. This action clearly demonstrates the Company's bona fide intent



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Sathre
Authorised Signatory/Director

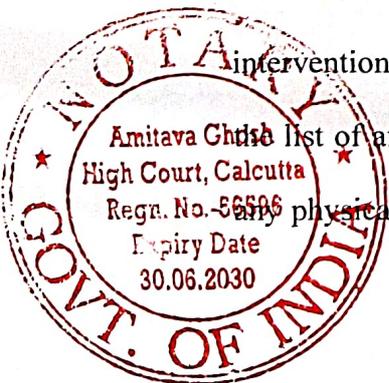
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to fairly compensate the affected parties, a fact which has been consistently maintained since the date of the incident. It is submitted that such compensation is to be paid by the respondent company without prejudice. The company has been fully compliant with all the statutory norms and the payment is being made without admitting any liability. Further, it is respectfully submitted that, without prejudice to its rights and contentions and purely on its own volition as a measure of goodwill, the Company has already disbursed compensation to some of the affected landowners and farmers. The payment of compensation to the remaining affected landowners is presently under process. Such disbursement is being undertaken voluntarily and without admission of any liability, and the Company expressly reserves all its rights and remedies in law, including the right to seek appropriate recourse with respect to any unreasonable or punitive claim or determination, if so advised.

8. That the Odisha State Pollution Control Board, vide its letter dated 29.10.2025, issued certain directions to the Company regarding the incident. In response, the Company submitted a detailed compliance status report on the progress of reclamation and restoration work, vide letter bearing no. OMPL/OSPCB/ASH_REMOVAL/2025-26/01 dated 04.11.2025. **A true copy of the said compliance letter is annexed herewith and marked as Annexure R-7/7.**

9. That in compliance with the first direction to "Immediately remove the ash deposited on affected agricultural land," I submit that the Company has always been and remains fully committed to the reclamation and restoration of the affected land. However, as stated in our letter dated 13.10.2025 (Annexure R-7/5), the Company sought the intervention and guidance of the Tahasildar and District Agricultural Officer to finalize

list of affected farmers and the compensation amount. It is a settled position that any physical removal of ash and subsequent land restoration must be carried out in a



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Mishra

Authorised Signatory/Director

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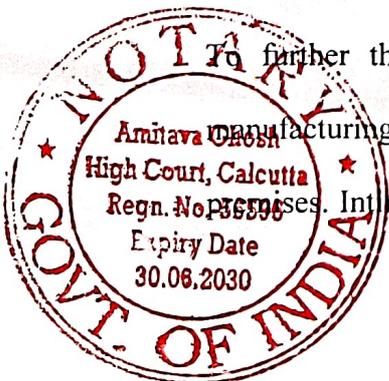
coordinated manner with the revenue authorities to avoid disputes and ensure that the process is scientifically sound and officially documented. The Company had clearly stated in its compliance report that as soon as the matter with respect to affected farmers and compensation for crop losses is resolved by the authorities, it shall start the reclamation work of the affected area. Presently, the work pertaining to the physical restoration of the subject land is currently in progress, being undertaken in coordination with and under the supervision of the concerned authorities.

10. That in compliance with the second direction to "Rectify all deficiencies mentioned in field enquiry," I state and submit that the Company has already taken immediate corrective action. The primary deficiency was the breach of the boundary wall. The Company has since reconstructed the damaged south-west boundary wall to prevent any such recurrence. **Photographs evidencing the condition of the wall before the incident, the damage caused, and the existing reconstructed wall (pre, post and existing photos) are annexed herewith and marked as Annexure R-7/8 (Colly).**

11. With respect to the principal allegations made by the Applicants regarding non-compliance with Environmental Clearance (EC) conditions and guidelines on ash utilization, I vehemently deny the same and submit as follows:

a. Allegation regarding Clause (xvii) of EC letter (Fly Ash Utilization): The Applicants have alleged that the Company failed to comply with Clause (xvii) of the EC conditions concerning fly ash utilization. This allegation is completely baseless. In our EC Compliance Status Report for October 2023 to March 2024, submitted on 27.05.2024, it was clearly stated that all fly ash generated is being utilized for brick manufacturing.

To further this commitment, the Company established a Fly Ash Brick/Block manufacturing facility with a capacity of 1,20,000 bricks/blocks per day inside the plant premises. Information of this establishment was duly submitted to the SPCB, Regional



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Patra
Authorised Signatory/Director

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Office, Jharsuguda vide letter no. OMPL(MSP)/Intimation Bricks Plant/2023-24/064 dated 9th November 2023. **A true copy of this intimation letter and the photograph of the Brick Manufacturing Unit are annexed herewith and marked as Annexure R-7/9 and Annexure R-7/10, respectively.**

b. In addition to the brick plant, the Company has also installed a Cement manufacturing unit, having obtained the necessary Environmental Clearance and Consent to Establish. An application for obtaining the Consent to Operate for the cement unit has been submitted to the Odisha State Pollution Control Board. Upon commissioning, this cement grinding unit will further utilize the fly ash generated from the Captive Power Plant (CPP). **A copy of the application for obtaining CTO for the Cement manufacturing unit is annexed herewith and marked as Annexure R-7/11.**

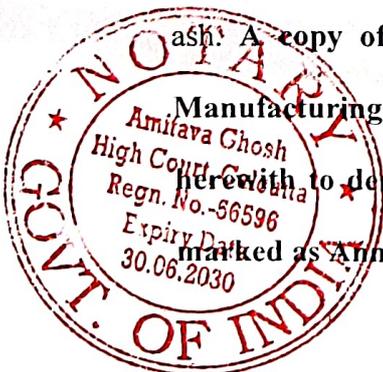
c. Allegation regarding non-compliance with MoEF&CC Notification and CPCB Guidelines on Ash Management: The Applicants have made sweeping allegations that the Company has constructed an illegal ash pond in violation of guidelines. These allegations are based on a complete misunderstanding of the applicable laws and the Company's actual practices. The Company has installed an AFBC-based Captive Power Plant (CPP) of 16 MW. The fly ash and bottom ash generated from the CPP is approximately 55,296 TPA. To ensure 100% utilization of this ash, the Company has not only set up the large-scale brick manufacturing plant (which consumes fly ash at 17% and bottom ash at 50% of its total volume) but is also in an advanced stage of commissioning its cement plant which will consume an additional 26,136 TPA of fly

ash. **A copy of the Fly Ash Consumption Register maintained by the Brick**

Manufacturing Plant for the period July 2025 to 26th January 2026 is annexed

herewith to demonstrate the continuous and actual utilization of fly ash and is

marked as Annexure R-7/12. A copy of the valid Consent to Operate for the CPP,



For ORISSA METALIKS PVT. LTD.

Deepan Kumar Patra
Authorised Signatory/Director

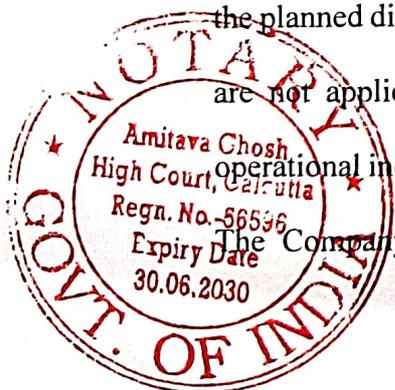
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bearing no. 6547/IND-I-CON-5973 dated 28.03.2025, is annexed herewith and marked as Annexure R-7/13.

d. I specifically deny the allegation that the Company has built an "ash pond" in violation of law. The MoEF&CC Notification dated 31.12.2021, particularly Rule A (6), permits an emergency or temporary ash pond. However, more importantly, Rule A (8) mandates the installation of dedicated silos for dry fly ash storage, which is the permanent and environmentally sound method. In compliance with this, the Company has installed 02 existing silos and constructed 02 additional silos with vent and back filters for storing fly ash. The leftover fly ash, if any, is temporarily stored only at the designated solid waste dumping site, which is clearly demarcated in the Approved Plan Layout duly vetted by the OSPCB. **A copy of the MoEF&CC Notification dated 31.12.2021 and photographs of the constructed silos are annexed herewith and marked as Annexure R-7/14 and Annexure R-7/15, respectively. A copy of the Approved Plan layout duly vetted by OSPCB is annexed herewith and marked as Annexure R-7/16.** The spillage that occurred was not from an "ash pond" but from the designated storage area, and it was caused solely by the unprecedented heavy rainfall that damaged and breached the boundary wall, leading to the accidental discharge and is an act of God.

12. That I submit that the Applicants' reliance on the clauses of the CPCB guidelines for reclamation of low-lying areas and the MoEF&CC Office Memorandum dated 28.08.2019 is entirely misplaced. These guidelines pertain to specific activities such as the planned disposal of ash in abandoned mines or reclamation of low-lying areas. They are not applicable to the temporary storage of ash at a designated site within an

operational industrial plant, which is regulated by the plant's CTO and approved layout. The Company's ash management practices are fully compliant with its statutory



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Pattnaik
Authorised Signatory/Director

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consents and there has been no non compliance on the part of the answering respondent. However, to compensate the farmers and villagers to the best of the company's effort, the company without prejudice has itself volunteered to pay compensation, although under the law there cannot be any liability and there has been no violation of any compliance on the part of the respondent herein.

13. That it is pertinent to note that the matter regarding the identification of affected farmers and the determination of compensation as per government norms was placed before the competent revenue authorities, namely the Tahasildar, Jharsuguda, and the District Agricultural Officer, Jharsuguda, but no determination or assessment of compensation has been made by the said authorities till date. Notwithstanding the same, the Company, on its own volition and as a measure of goodwill and bona fide assistance, has voluntarily undertaken the disbursement of compensation to the affected landowners. In furtherance thereof, assistance has already been disbursed to several affected landowners and payment to the remaining landowners is presently in progress. Further, the work of physical restoration of the affected land is also being carried out by the Company in coordination with the concerned authorities. It is reiterated that such compensation is being paid without prejudice and without admitting any liability. **In this regard, the company's letter dated 24.02.2026 is annexed hereto and marked as Annexure R-7/17.**

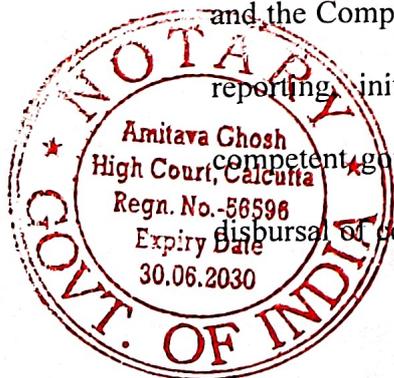
14. In light of the above, it is evident that the Company has acted responsibly, transparently, and in complete compliance with the law. The incident was an act of God,

and the Company has taken all possible steps to mitigate its impact, including prompt

reporting, initiating dialogue with affected farmers, seeking guidance from the

competent government authorities for determination and payment of compensation,

disbursement of compensation on its own volition and as a measure of goodwill and bona



For ORISSA METALIKS PVT. LTD.

Deepak Kumar Pathra
Authorised Signatory/Director

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vide assistance to certain affected landowners and the rest disbursements are under process, and undertaking physical restoration works, including reconstruction of the boundary wall. The process of reclamation and restoration of the affected land is presently underway. The allegations of willful and continuous violations are completely unfounded and are denied.

15. That there is no suppression of any material fact on the part of the Respondent No.

7. The documents filed herewith are true and genuine copies of the records maintained by the Company in the ordinary course of business. The Respondent craves leave of this Hon'ble Tribunal to rely upon any further documents, pleadings, and evidence that may be necessary for the effective defense of this case.

18. That the statements made in paragraphs nos. ¹⁴1. to ¹⁷17 are true and correct to my knowledge and belief, based on the official records of the Company and are information derived from record and are belief to be true and the rest thereof are my humble submissions before this Hon'ble Tribunal.

Deepak Kumar Pathak
Deponent

Solemnly Affirmed & Declared Before
me on Identification of L.d. Advocate

A Ghosh

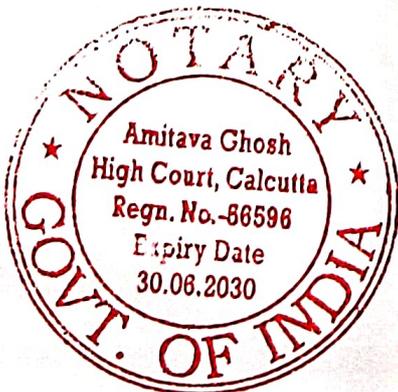
AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 56596
HIGH COURT, CALCUTTA

24 FEB 2026

Identified by me

Soma Dutta

SOMA DUTTA
Advocate
C.J.M. Court, Kolkata
Regn. No. - F-1496/24



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VERIFICATION

I, Deepak Kumar Pathre, the Deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, based on the official records of the Company, and no part of it is false and nothing material has been concealed therefrom.

Verified at... 24th Kolkata on this the 24th day of February, 2026.

Deepak Kumar Pathre
DEPONENT

Solemnly Affirmed & Declared Before
me on Identification of L.d. Advocate

A Ghosh

AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 56596
HIGH COURT, CALCUTTA

24 FEB 2026



Identified by me

Soma Dutta

SOMA DUTTA
Advocate
C.J.M. Court, Kolkata
Regn. No. - F-1496/21

ORISSA METALIKS PRIVATE LIMITED

REGD. OFFICE : 1, GARSTIN PLACE, 'ORBIT HOUSE', 3RD FLOOR, ROOM NO. 3B, KOLKATA - 700 001, INDIA
Phone : +91-33-2243-8518, Fax : +91-33-2243-8517, E-mail : sc_ompl@orissametaliks.com
Website : www.orissametaliks.com, CIN : U27109WB2006PTC111146

EXTRACTS OF THE MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF ORISSA METALIKS PRIVATE LIMITED HELD AT ITS REGISTERED OFFICE AT 1, GARSTIN PLACE, 'ORBIT HOUSE', 3RD FLOOR, ROOM NO. 3B, KOLKATA – 700001 ON 20TH AUGUST, 2019.

AUTHORISATION IN FAVOUR OF MR. DEEPAK PATHRE, AUTHORISED OFFICIAL TO DEAL WITH LEGAL MATTERS FOR AND ON BEHALF OF THE COMPANY.

The Chairman informed the Board that in the Board Meeting dated 1st May, 2019, Mr. Deepak Kumar Pathre was authorised to deal with all legal matters in connection with any writ petition, suit(s) or other legal proceeding(s) filed by or against the Company before Hon`ble High Court at Calcutta and other court(s) of land or any tribunal or any quasi-judicial or statutory or administrative authority for and on behalf of the Company.

The Chairman further informed the Board that the residential address of Mr. Deepak Kumar Pathre has been changed from 60 Chowringhee Road, Kolkata-700020, to 368, B.B.D Road, Uttarpara Kotrung, Uttarpara, Hooghly-712233, recently. Suitable modification needs to be made in the previous resolution passed by the Directors.

The Board discussed the matter and passed the following resolution:

“RESOLVED THAT in partial modification of the earlier resolutions passed by the Directors, Mr. Deepak Kumar Pathre, S/o Mr. Binod Kumar Pathre, residing at 368, B.B.D Road, Uttarpara Kotrung, Uttarpara, Hooghly-712233, West Bengal, Authorised Official of the Company be and is hereby empowered to appear, sign, verify, declare, affirm, make, present, submit and files all necessary notices, writ petitions, plaints, petitions, written statements, affidavits, undertakings, vakalatnamas, declarations, Appeals, Revisions, applications, statements, complaints, papers and documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before Hon`ble High Court at Calcutta and other court(s) of land or any tribunal or any quasi-judicial or statutory or administrative authority for and on behalf of the Company and to do all such acts, things, deeds as may be necessary.

RESOLVED FURTHER THAT aforesaid power entrusted to the said official shall be valid unless revoked otherwise by the Board and shall be exercisable by him so long as he associated with the Company.”

RESOLVED FURTHER THAT any of the Directors or the Company Secretary of the Company, be and is hereby severally authorised to do all such acts, deeds and things, as may be required to give effect to the above resolution.”

CERTIFIED TRUE COPY

For Orissa Metaliks Private Limited


Company Secretary



IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

ORDER

Per Harish Chander Suri, Member (Technical)

1. This Court convened through hybrid mode.
2. I.A. (IB) No. 616/KB/2022 is an application under Section 30 (6) and Section 31 of the Code after approval of the resolution plan by the Committee of Creditors ["CoC"].
3. This Application was moved by Mrs. Meena Sureka, Resolution Professional of MSP Metallics Limited (CIN: U27109WB1996PLC082138), by invoking the provisions of Section 30(6) and Section 31 of the Insolvency and Bankruptcy Code, 2016 [hereinafter referred to as "the Code" or "IBC"] read with regulation 39(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 [hereinafter referred to as "CIRP Regulations"] for approval of a Resolution Plan in respect of MSP Metallics Limited.
4. The underlying Company Petition in C.P. (IB) No. 580/KB/2020 was filed by Central Bank of India (which was further assigned to CFM Asset Reconstruction Private Limited by way of Deed of Assignment dated 04.06.2021 and thereafter confirmed vide order dated 22.07.2021) against MSP Metallics Limited, this Adjudicating Authority directed commencement of Corporate Insolvency Resolution Process (hereinafter referred to as 'CIR Process') of the MSP Metallics Ltd (Corporate Debtor hereafter) by an order dated 25.11.2021 and appointed Mr. Dipti Ranjan Nath to act as the Interim Resolution Professional herein.
5. The IRP made public announcement on 27.11.2021 in 2 newspapers namely, Financial Express (English) and Aajkal (Bengali) regarding initiation of Corporate Insolvency Resolution Process [hereinafter referred to as "CIRP"] and called proof of claims from the financial and operational creditors, workers and employees of the Company in the specified form till 09.12.2021.
6. The Applicant states that a total of 11 CoC meetings have been held during the CIRP period, as follows:





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

**I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020**

Particulars	Date of CoC meetings
1 st CoC Meeting	23.12.2021
2 nd CoC Meeting	30.12.2021
3 rd CoC Meeting	17.01.2022
4 th CoC Meeting	04.02.2022
5 th CoC Meeting	14.03.2022
6 th CoC Meeting	02.04.2022
7 th CoC Meeting	13.04.2022
8 th CoC Meeting	29.04.2022
9 th CoC Meeting	09.05.2022
10 th CoC Meeting	26.05.2022 & 30.05.2022
11 th CoC Meeting	10.06.2022

7. Pursuant to receipt of the claims, the IRP duly constituted the Committee of Creditors ('CoC') of the Corporate Debtor under Section 21 of the I & B Code, 2016 and filed a report on 17.12.2021 certifying constitution of the CoC of the Corporate Debtor before this Adjudicating Authority in accordance with Regulation 17 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
8. Thereafter, the CoC, in its 3rd meeting held on 17.01.2022, duly appointed Mrs. Meena Sureka, the applicant herein, to act as the resolution professional of the corporate debtor. Pursuant thereto, this Adjudicating Authority vide its order dated 04.03.2022 duly confirmed the appointment of the applicant to act as the resolution professional for conducting the CIR Process of the corporate debtor.
9. The Applicant submits that as per the requirements of Section 25(2)(h) of the IBC, 2016 read with regulation 36A(1) of the CIRP Regulations, 2016, invitations in Form 'G' for Expression of Interest (EOIs) from potential resolution applicants were issued on 08.02.2022 in Business Standard -





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

English (all India Edition), Aajkal -Bengali (All West Bengal Edition) and Dharitri - Odia (All Odisha Edition) newspapers with the last date for submission of resolution plans on 09.04.2022. It has been informed that the last date for submissions of the resolution plans by the prospective resolution applicants was extended on numerous occasions, i.e., 15.04.2022; 29.04.2022; and lastly for 06.05.2022.

10. It has been informed that 6 prospective resolution applicants duly submitted their EoIs along with Earnest Money Deposit of Rs. 1,00,00,000/- (Rupees One Crore only), however, only one resolution plan has been received by the Applicant.
11. Pursuant to receipt of EoI and EMD, the Applicant duly shared the Information Memorandum and RFRP with one Orissa Metalliks Private Limited [CIN: U27109WB2006PTC111146] (hereinafter referred to as the '**Resolution Applicant**') vide email dated 16.03.2022.
12. The Applicant submits that pursuant to appointment of valuers in accordance with Regulation 27 and 35 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 the fair market value and liquidation value of the Corporate Debtor, as per the valuation reports, is as under:

S. No.	Valuer	Fair Market Value (Rs./Cr.)	Liquidation Value (Rs./Cr.)
a)	RBSA Advisor	Rs. 510 Crore	Rs. 334 Crore
b)	Fintech Valuation Advisory LLP	Rs. 480.42 Crore	Rs. 360.05 Crore
	Total Average Value	Rs. 495.21 Crore	Rs. 347.02 Crore

13. It is stated that the Applicant received one resolution plan on the last date fixed for submission of resolution plan, i.e. on 06.05.2022. The said resolution plan has been submitted by Orissa Metaliks Private Limited.





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

14. Accordingly, the said resolution plan of Orissa Metaliks Private Limited was duly placed by the Applicant before the CoC in sealed envelope in the 9th meeting of the CoC held on 9th May 2022.
15. It is imperative to mention here that in the interregnum, since the 180 days' period for completion of CIR Process was expiring on 24.05.2022, the CoC, pursuant to the 9th meeting held on 9th May 2022 duly e-voted in favour of seeking extension under Section 12 (2) read with Section 12 (3) of the I & B Code, 2016 in light of the fact that a prospective resolution applicant has submitted a resolution plan and there are chances of resolution of corporate debtor.
16. Accordingly, the Applicant/ RP herein duly filed an interlocutory application being I.A. (IB) No. 481/KB/2022 for seeking extension of time for completion of CIR Process of Corporate Debtor. This Tribunal, vide its order dated 20.06.2022 allowed the application of the Applicant/ RP under Section 12 and directed that the CIR Process of Corporate Debtor shall end on 22.08.2022. The timeline of CIR Process of MSP Metaliks Limited is reproduced hereunder:

Date	Timeline
25.11.2021	Admission of Corporate Insolvency Resolution Process of MSP Metaliks Limited
21.05.2022	Application under Section 12 (2) read with Section 12 (3) of the I & B Code, 2016 filed by the Applicant/ RP being I.A. (IBC) No. 481/KB/2022
24.05.2022	Completion of 180 days' time
22.08.2022	Completion of 270 days' time





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

17. The Successful Resolution Applicant presented the entire resolution plan, including the feasibility and viability and other requirements for resolution of the Corporate Debtor before the Committee of Creditors of MSP Metalics Limited in the 10th meeting of the CoC held on 26.05.2022 and thereafter reconvened on 30th May 2022. The CoC, in the said meeting, advised the prospective resolution applicant to increase the offer value and further advised the resolution applicant to modify and amend the resolution plan in terms of the negotiations and discussions held during the 10th meeting of the CoC. In furtherance to the deliberations, negotiations and amendments proposed by the CoC in the 10th meeting, the Resolution Applicant duly submitted its modified resolution plan initially on 01.06.2022 and subsequently on 08.06.2022. The said modified and final resolution plan dated 08.06.2022 was placed for consideration of the CoC in the 11th meeting held on 10.06.2022. Pursuant to series of deliberations and negotiations amongst the members of the Committee of Creditors and the Resolution Applicant, the final resolution plan of the Resolution Applicant was duly put to voting on 10.06.2022 and the voting was kept open until 12.06.2021.
18. The Committee of Creditors duly approved the Resolution Plan of Orissa Metaliks Private Limited by 100% voting on 12.06.2021.
19. Applicant further submits that the Successful Resolution Applicant has also duly furnished Performance Bank Guarantee to the tune of Rs. 50,00,00,000/- (Rupees Fifty Crore only) in accordance with the terms and conditions of the IM and RFRP document.
20. The Resolution Plan of Orissa Metaliks Private Limited stipulates constitution of Working Committee and Monitoring Committee to facilitate implementation of the Resolution Plan being approved.
21. The Successful Resolution Applicant proposes a financial outlay of Rs. 800.02 Crore in the resolution plan.
22. The Applicant submits details of various compliances envisaged within the Code and the CIRP Regulations which requires a Resolution Plan to adhere to, which is reproduced hereunder:





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

I. Submission of Resolution Plan in terms of Section 30 (2) of the Code:

Clause of S. 30 (2)	Requirement	How dealt with in the Resolution Plan
(a)	Plan must provide for payment of CIRP cost in priority to repayment of other debts of CD in the manner specified by the Board.	Clause 3.2
(b)	(i) Plan must provide for repayment of debts of OCs in such manner as may be specified by the Board which shall not be less than the amount payable to them in the event of liquidation u/s 53; or (ii) Plan must provide for repayment of debts of OCs in such manner as may be specified by the Board which shall not be less than amount that would have been paid to such creditors, if the amount to be distributed under the resolution plan had been distributed in accordance with the order of priority in sub Section(1) of Section 53, which ever is higher and (iii) Provides for payment of debts of financial creditors who do not vote in favour of the resolution plan, in such manner as may be specified by the Board.	Clause 3.3 & Clause 3.4
(c)	Management of the affairs of the Corporate Debtor after approval of the Resolution	Clause 5





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	Plan.	
(d)	Implementation and Supervision of the Resolution Plan.	Clause 6
(e)	Plan does not contravene any of the provisions of the law for the time being in force.	Clause 7.8
(f)	Confirms to such other requirements as may be specified by the Board.	Clause 7.17.7

II. Measures, as may be necessary, for insolvency resolution, in terms of Regulation 37 of CIRP Regulations:

Regulation	Particulars	Comments	Reference
Regulation 37 (a) & (b)	Transfer/ sale of all or part of the assets of the Company to one or more persons;	The Resolution Plan does not envisage transfer or sale of any of the assets of the corporate debtor upto settlement date. However, post settlement date, RA may carry out transfers/ sale during the normal course of business. The Resolution Plan does not envisage transfer or sale of any of the assets of the corporate debtor upto settlement date. However, post settlement date, RA may carry out transfers/ sale during the normal course of business	Chart @ pg. 92 of application





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

Regulation 37 (ba)	Restructuring of the Corporate Debtor, by way of merger, amalgamation and demerger	The Resolution Plan does contemplate restructuring through reverse merger	<i>Annexure 2 of resolution plan</i>
Regulation 37 (c)	The substantial acquisition of shares of the Corporate Debtor, or the merger or consolidation of the Corporate Debtor with one more person	Please refer to Annexure 2 structure for acquisition of control over the Corporate Debtor by the Resolution Applicant	<i>Annexure 2 of resolution plan</i>
Regulation 37 (ca)	cancellation or delisting of any shares of the corporate debtor, if applicable	Please refer to Annexure 2 structure for acquisition of control over the Corporate Debtor by the Resolution Applicant	<i>Annexure 2 of resolution plan</i>
Regulation 37 (d)	Satisfaction or modification of any security interest	Please refer to Annexure 2 structure for acquisition of control over the Corporate Debtor by the Resolution Applicant	<i>Clause (IX) @ pg. 155</i>
Regulation 37 (e)	curing or waiving of any breach of the terms of any debt due from the Company	Please refer to Annexure 2 structure for acquisition of control over the Corporate Debtor by the Resolution Applicant	<i>Annexure 2 of resolution plan</i>
Regulation 37 (f)	Reduction in the amount payable to the creditors	Please refer to Annexure 2 structure for acquisition of control over the Corporate Debtor by the Resolution Applicant	<i>Annexure 2 of resolution plan</i>





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

Regulation 37 (g)	Extension of a maturity date or a change in interest rate or other terms of a debt due from the Company	Please refer to Annexure 2 structure for acquisition of control over the Corporate Debtor by the Resolution Applicant	<i>Annexure 2 of resolution plan</i>
Regulation 37 (h)	Amendment of the constitutional documents of the Company	Constitutional documents of corporate debtor are proposed to be amended appropriately as per requirements of the plan	<i>Chart @ pg. 92 of application</i>
Regulation 37 (i)	Issuance of securities of the Company, for cash, property, securities, or in exchange for claims or interests or other appropriate purpose.	Shares of any kind as permitted under the law shall be issued	<i>Chart @ pg. 92 of application</i>
Regulation 37 (j)	Change in portfolio of goods or services produced or rendered by the corporate debtor	The Resolution Plan does not envisage any change in portfolio of goods or services produced or rendered by the corporate debtor. Post Submission and approval of the Resolution Plan, the RA shall have the right to make change in portfolio of goods or services produced in any manner as they desire	<i>Chart @ pg. 92 of application</i>





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

Regulation 37 (k)	Change in technology used by the corporate debtor	The Resolution Plan does not envisage any change in technology used by the corporate debtor. Post Submission and approval of the Resolution Plan, the RA shall have the right to make change in technology used which may be deemed more beneficial for the Company by them	Chart @ pg. 92 of application
Regulation 37 (l)	Obtaining necessary approvals from the Central and State Governments and other authorities.	Requisite approvals/ licenses, if any, shall be obtained by RA from Central/ State Government and/ or other authorities, by seeking help of the Monitoring Agency, as is required to be obtained under law.	Chart @ pg. 92 of application

III. Mandatory contents of Resolution Plan in terms of Regulation 38 of CIRP Regulations:

Reference to relevant Regulation	Requirement	How dealt with in the Plan
38 (1)	The amount due to the operational creditors under a resolution plan shall be given priority in payment	Clause 3.3





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	over financial creditors.	
38 (1A)	A resolution plan shall include a statement as to how it has dealt with the interests of all stakeholders, including financial creditors and operational creditors of the corporate debtor.	Clause 3.5
38 (1B)	A resolution plan shall include a statement giving details if the resolution applicant or any of its related parties has failed to implement or contributed to the failure of implementation of any other resolution plan approved by the Adjudicating Authority at any time in the past.	Clause 4.2
38 (2)	A resolution plan shall provide: (a) the term of the plan and its implementation schedule;	Clause 4.1
	(b) the management and control of the business of the corporate debtor during its term; and	Clause 5.1.1
	(c) Adequate means for supervising its implementation.	Clause 6.1
38 (3)	A resolution plan shall demonstrate that– (a) it addresses the cause of default;	Clause 6.11
	(b) it is feasible and viable;	Clause 6.11
	(c) it has provisions for its effective implementation;	Clause 4





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	(d) it has provisions for approvals required and the timeline for the same; and	Clause 4.4
	(e) the Resolution Applicant has the capability to implement the resolution plan	Section B

IV. Mandatory contents of Resolution Plan in terms of Regulation 39 of CIRP Regulations

Reference to relevant Regulation	Requirement	How dealt with in the Plan
39 (1) (a)	An affidavit stating RA is eligible under section 29A to submit resolution plans;	Refer Affidavit of resolution applicant declaring eligibility under Section 29A of the I & B Code, 2016
39 (1) (c)	An undertaking by the prospective resolution applicant that every information and records provided in connection with or in the resolution plan is true and correct and discovery of false information and record at any time will render the applicant ineligible to continue in the corporate insolvency resolution process, forfeit any refundable deposit, and attract penal action under the Code.	Refer undertaking by Successful Resolution Applicant





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

23. Applicant submits that the Successful Resolution Applicant has submitted an affidavit of eligibility under Section 29A of the Code, which has been annexed as to the Application.
24. Applicant submits that the RP has submitted the certificate certifying and confirming the eligibility of the SRA under Section 29A of the Code, which has been annexed to the Application.
25. The Applicant has filed a compliance certificate in the prescribed form, i.e., Form 'H' in compliance with Regulation 39(4) of the CIRP Regulations which has been annexed as to with the Application.

Details of Resolution Plan/ Payment Schedule

26. The Applicant submits the relevant information with regard to the amount claimed, amount admitted and the amount proposed to be paid by the Successful Resolution Applicant i.e. Orissa Metaliks Private Limited, under the said Resolution Plan is tabulated as under:

S. No.	Particulars	Amount Claimed (in Crore)	Amount Admitted (in Crore)	Amount in the Plan (in Crore)
1	CIRP Cost	Actual		Actual
2	Financial Creditors			
	- Secured Financial Creditors	2670.13	2688.23	499.27
	- Unsecured Financial Creditors	5.35	5.35	0.27
3	Operational Creditors (other than workmen & employees & government/ statutory	47.80	41.03	0.40





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	dues)			
4	Workmen & Employee dues	1.25	0.12	0.06
5	Other Creditors	0.002	0.002	0.0002
6	Capex/ Restart Cost (within 6 months)			200.00
7	Working Capital (within 6 months)			100.00
	Total Resolution Plan value			800.02

27. Details on Management/ Implementation and Reliefs as per the Resolution Plan – Salient Features

The Resolution Plan also provides for –

- a. Management of Company after resolution in Clause 5 and 6;
- b. Term of the resolution plan in Clause 4; and
- c. Implementation and Supervision of the resolution plan in Clause 4.

28. Reliefs and Concessions (Section D of Resolution Plan)

Sl. No.	Relief and/ or Concessions Sought	Orders Thereon
1	Licenses and approvals held by the Company, which expire prior to Effective Date or within a period of 6 (six) months thereafter, shall be renewed/extended by the relevant Governmental Authorities, and the Company shall be permitted to continue its business and assets in the manner operated prior to submission this plan until the renewal/extension of such licenses and approvals. The relevant Governmental Authorities will provide a reasonable period of time after the Effective Date in order for the Resolution	Granted.





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	<p>Applicant to:</p> <p>a. Assess the status of licenses and approvals required by the Company and to procure that the Company applies for the same; and</p> <p>b. Regularize any non-compliances under the Applicable Law (including non-registration, inadequate/non-stamping of documents as required under Applicable Law) existing prior to the Closing Date.</p>	
2	Direction to authorities for providing key infrastructure facilities and approvals like Consent to Establish, Consent to Operate, electricity power approval, Water approval, Railways approval, approval for operating the mines etc.	Granted.
3	Direction to Resolution Professional and CoC to provide full access to information, promises and assets to Resolution Applicant.	Granted.
4	Upon approval of this Resolution Plan, all investments (including but not limited to the investment in key infrastructure facilities), statutory rights, licenses, lease agreements, agreements, registrations or any similar approval by whatever name called and fundamental for running the business on going concern shall be in complete force and valid.	Granted.





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

5	The RP and CoC shall allow possession of the premises/offices of the Corporate Debtor, all passwords, bank account details, cheque books, statutory registers, minute books, financial records, all communication with vendors, customers, government and regulatory authorities and all other documents pertaining to the Corporate Debtor and all its business divisions information technology systems (including all software and hardware), access to ERP system, etc. to the RA within 30 days of the Effective Date	Granted.
6	Approval of this Resolution Plan by the AA and serving of the certified copy of the order approving the Resolution Plan shall serve as sufficient notice to the Electricity Department towards supplying of uninterrupted electricity connection to all the manufacturing units of the Corporate Debtor.	Granted.
7	The approval of the Adjudicating Authority and the CoC shall constitute adequate approval and cancellation of the existing share capital and accordingly, no approval/consent shall be necessary from any other Person / Governmental Authority in relation to either of these actions under any agreement, the constitutional documents or under any Applicable is also clarified that the Resolution Applicant shall not be required to deal with the dissenting /abstaining Financial Creditors in any manner other than as provided under the	Granted.





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	Code.	
8	Approval of this plan shall be deemed approval for waiver from filing of statutory returns (including but not limited to any filings for Registrar of Companies, Direct & Indirect Tax authorities, plant related annual filings, etc), for a period prior to Effective Date. A certified copy of the order approving Resolution Plan shall be a direction on such statutory authorities to allow the Company to do compliance(s) with effect from and after the date of approval of Resolution Plan by the Adjudicating Authority.	Granted, subject to the law and applicable Regulations.
9	Approval of this plan shall be deemed approval for removal of Directors from the record of the Company as appearing on the MCA portal/ website/ income tax web site/ Any Indirect website. A certified copy of the order approving the Resolution Plan shall be a direction on such statutory authorities to do the needful.	Granted.
10	The approval of this Plan by the Adjudicating Authority shall be deemed to have waived all the procedural requirements in terms of Section 66, Section 42 and Section 62(1Xe) of the Companies Act, 2013 and other Applicable Law (including LODR Regulations and ICDR Regulations) for reduction of share capital, issuance of Non-Convertible Debenture and issuance of equity shares to the Resolution Applicant and/or the Financial Creditors.	Granted.
11	An order approving the Resolution Plan shall be a	Granted.



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**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	deemed order upon Financial Creditors to cancel all pledge/ lien/ other encumbrances upon the issued share capital of the Company to enable corporate action as envisaged in the Resolution Plan.	
12	The Ministry of Corporate Affairs and/ or the Adjudicating Authority shall exempt compliance with the provisions of Chapter XV of the Companies Act, 2013 (and the corresponding rules issued under the Companies Act, 2013), in respect of schemes of arrangement contemplated under the Plan.	Granted, subject to the law and applicable applicable
13	To direct/grant all approvals required for consummating the scheme of arrangement presented in Annexure-2.	Granted, subject to the law and applicable applicable
14	To direct/grant all approvals required for undertaking the schemes of capital reduction envisaged in Annexure-2 of the Resolution Plan.	Granted, subject to the law and applicable applicable
15	The relevant Governmental Statutory Regulatory Authorities shall not initiate any investigations, actions or proceeding in relation to any non-compliance with Applicable Law by the Company during the period prior to the Closing Date. Neither shall the Resolution Applicant, nor the Company, nor their respective directors, officers and employee appointed on and as of the Closing Date be liable for any violations, liabilities, penalties or fines with respect to or pursuant to the Company not having in place requisite licenses and approvals required to undertake its business as per Applicable	Granted.

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**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	Law, or any non-compliances of Applicable Law by the Company. Further, the relevant Governmental Authorities will provide a reasonable period of time after the Effective Date, for the Resolution Applicant to assess the status of any non-compliances under the Applicable Law (including with respect to applicable environmental laws, directions or orders by the Ministry of Environment and Forest, permits clearances and forest related clearances) and to procure that the Company regularizes such non-compliances under the Applicable Law existing prior to the Effective. Date	
16	Withdrawal of litigations initiated by the Financial Creditors against Corporate Debtor, Issue no-dues certificate(s) in favour of Corporate Debtor and release their respective charges on the securities in full and complete satisfaction of all debts owed to the Financial Creditors by Corporate Debtor, including all guarantees by Corporate Debtor which may have been provided to the Financial Creditors, for credit facilities availed by Corporate Debtor.	Granted.
17	Any and all dues to, liabilities or obligations payable to, claims, counter-claims, demands, actions or penalties, made or imposed by or any arrears, dividend or obligations owed or payable to (including but not limited to all interests, damages, losses, expenses and third party claims), and any right, title, interest enjoyed by, any actual or	Granted in terms of the Ghanashyam Mishra and Sons Pvt Ltd v Edelweiss Asset Reconstruction Company Ltd, wherein the Hon'ble





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

<p>potential other stakeholders of the Corporate Debtor including any group companies whether under law or otherwise, whether or not claimed, whether or not filed, whether or not crystalized, whether or not secured, whether or not admitted, whether or not notional, whether or not known, whether due or contingent, whether or not disputed, present or future, whether or not being adjudicated in any proceedings, whether or not decreed, whether or not reflected in the financial statements of the Corporate Debtor, or whether or not reflected in any record, document, statement, statutory or otherwise, arising prior to or after the Effective Date, but pertaining to period prior to the Effective Date, and/ or arising in connection with Assignment or acquisition of shares of the company by the investors or conversion of the Conversion Debt into Equity or in any other manner as a result of or in connection with this Plan, shall be deemed to have been irrecoverably waived and permanently extinguished and written off in full with effect from the Effective Date. To give effect to such waiver and extinguishment, any contract, agreement, deed or document, whether oral or written, expressed or implied, statutory or otherwise, pursuant to which any such dues, liabilities, obligations, claims, counterclaims, demands, actions, penalties, right, title or interest in claimed (other than as specifically mentioned herein) shall stand modified with effect from the</p>	<p>Supreme Court has held in para 95(i) that once a resolution plan is duly approved by the Adjudicating Authority under subsection (1) of section 31, the claims as provided in the resolution plan shall stand frozen and will be binding on the Corporate Debtor and its employees, members, creditors, including the Central Govt, any State Govt or any local authority, guarantors and other stakeholders.</p>
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IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	Effective Date without any further act, deed and approval of the Resolution Plan by Adjudicating Authority shall be deemed to be sufficient notice which may be required to be given to any person for such matters and no further notice shall be required to be given.	
18	Relinquishment of all/ any promise to pay towards any obligation including corporate guarantee, pledge on any shares, mortgage or charge on any specific asset, etc. issued by Corporate Debtor in favour of or on behalf of any of its subsidiaries, associates, group) companies or any third party.	Granted in terms of the Ghanashyam Mishra and Sons Pvt Ltd v Edelweiss Asset Reconstruction Company Ltd, wherein the Hon'ble Supreme Court has held in para 95(i) that once a resolution plan is duly approved by the Adjudicating Authority under subsection (1) of section 31, the claims as provided in the resolution plan shall stand frozen and will be binding on the Corporate Debtor and its employees, members, creditors,





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

		including the Central Govt, any State Govt or any local authority, guarantors and other stakeholders.
19	Specific waiver of transaction costs related to the implementation of the Resolution Plan including but not limited to any incidence of Stamp Duty, ROC Fee, Income Tax, any Statutory Levy, Renewal Charges, etc.	Granted, subject to the law and applicable regulation.
20	Directions from Adjudicating Authority that other than actions taken by the CoC/Resolution Professional against the personal guarantees extended by the Existing Promoter group which have been initiated prior to the approval by the Adjudicating Authority, all legal suits, proceedings, certificate proceedings and/or quasi-legal proceedings that have been initiated against Corporate Debtor or the Incumbent Promoter Group, Subsidiaries / Associates / related party(ies) of the Incumbent Promoter Group, which may have an adverse impact on Corporate Debtor of any nature whatsoever, shall stand quashed, including but not limited to: for recovery of any debts and dues (including but not limited to statutory dues like Central/State Sales Tax/value-added tax/Central Excise/Service Tax/ Goods and Services Tax, Income Tax, Customs Duty, etc. or	Granted.





**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	any other statutory dues) pending against OISL and 100% waiver of all such claims/dues thereunder, b. those related to taxation, related to environment and forest laws, railway claims/disputes proceedings under the Foreign Exchange Management Act 1999, Prevention of Money Laundering Act 2002, criminal matters, etc.	
21	As per Section 32A of the IBC, the Resolution Applicant and the Corporate Debtor shall have immunity from any actions and penalties (of any nature) under any laws for any non compliance of laws in relation to the Corporate Debtor or by the Corporate Debtor, as well as with the terms of any agreement or arrangement entered into by the Corporate Debtor, which was existing as on the Completion Date and which continues for a period of up to 2 months after the acquisition of control by the Resolution Applicant over the Corporate Debtor, Without any liability for the non-compliance during the time specified above, the Resolution Applicant undertakes to cause the Corporate Debtor to expeditiously identify such non compliances, evaluate the steps required to address such non-compliances and take steps to remedy such non-compliances to the extent practically possible. The Resolution Applicant and the Corporate Debtor shall be entitled to apply to and approach the Adjudicating Authority for relief for continued implementation of the approved Resolution Plan before or after any coercive action	Granted.





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	is taken against the Corporate Debtor or the Resolution Applicant, especially in view of the limited due diligence offered to the Resolution Applicant.	
22	This Resolution Plan will be implemented pursuant to an order of the Adjudicating Authority, and all actions stated in this Resolution Plan shall be deemed to be approved by the Adjudicating Authority. Accordingly, any action or implementation of this Resolution Plan shall not be a ground for termination of any contracts entered into by the Corporate Debtor.	Granted.
23	All contracts between the Corporate Debtor and related parties (as defined in Section 5(24) of the Code shall stand terminated with effect from the Effective Date unless otherwise notified by the Resolution Applicant by the Effective Date, and the Corporate Debtor shall not be liable towards any claims with respect to termination of such contracts, including but not limited to, any claims, penalty, damages (liquidated or otherwise), arbitration claims, claims for specific performance or claims for interim relief.	Granted.
24	All financial obligations under any contract to which the Corporate Debtor is a party, relatable to a period prior to the Effective Date, if not provided for under this Resolution Plan, shall stand extinguished.	Granted in terms of the Ghanashyam Mishra and Sons Pvt Ltd v Edelweiss Asset Reconstruction Company Ltd,





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

		<p>wherein the Hon'ble Supreme Court has held in para 95(i) that once a resolution plan is duly approved by the Adjudicating Authority under subsection (1) of section 31, the claims as provided in the resolution plan shall stand frozen and will be binding on the Corporate Debtor and its employees, members, creditors, including the Central Govt, any State Govt or any local authority, guarantors and other stakeholders.</p>
25	<p>Any reassessment, revision or other proceedings under the provisions of the Applicable Laws relating to Taxes would be deemed to be barred in relation to any period prior to the Effective Date, by virtue of the order of the Adjudicating Authority approving this Resolution Plan.</p>	<p>Granted.</p>



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**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH**

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

26	All assessment/re-assessment/revision/penalty/appellate or other proceedings pending in the case of the Corporate Debtor as on the Effective Date, relating to the period prior to that date, shall stand terminated and all consequential liabilities, if any, shall be waived and shall be considered to be not payable by the Corporate Debtor by virtue of the NCLT order approving this Resolution Plan.	Granted, subject to the law and applicable Regulations.
27	All notices issued under the provisions of the respective Acts to initiate any proceedings viz. assessment/reassessment/revision/penalty/etc. against the Corporate Debtor in relation to the period prior to the Effective Date shall be considered withdrawn and shall not be proceeded against.	Granted.
28	No notices should be issued under the provisions of the respective Acts to initiate any proceedings viz. assessment/reassessment/revision/penalty/etc, against the Corporate Debtor in relation to the period prior to the Effective Date.	Granted.
29	Any proceedings which were kept in abeyance in view of the insolvency process or otherwise shall not be revived post the order of the NCLT.	Granted.
30	No further demand for period prior to the Effective Date shall be raised by the respective Departments.	Granted in terms of the Ghanashyam Mishra and Sons Pvt Ltd v Edelweiss Asset Reconstruction





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

		Company Ltd, wherein the Hon'ble Supreme Court has held in para 95(i) that once a resolution plan is duly approved by the Adjudicating Authority under subsection (1) of section 31, the claims as provided in the resolution plan shall stand frozen and will be binding on the Corporate Debtor and its employees, members, creditors, including the Central Govt, any State Govt or any local authority, guarantors and other stakeholders.
31	AA to pass necessary orders/ give appropriate directions to direct tax authorities/ Principal Commissioner of Income-tax to not apply/ invoke section 79 of IT Act on implementation of the Resolution Plans and allow benefit of carry forward and setoff of losses of Corporate Debtor	Granted.





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

	existing and arising pursuant to implementation of Resolution Plan post change in majority shareholding.	
32	AA to pass necessary orders/ give appropriate directions to direct tax authorities to grant waiver from getting No Objection Certificate from direct tax authorities as contemplated under section 281 of IT Act. Similar directions to be given to indirect tax authorities as well	Granted in terms of the Ghanashyam Mishra and Sons Pvt Ltd v Edelweiss Asset Reconstruction Company Ltd, wherein the Hon'ble Supreme Court has held in para 95(i) that once a resolution plan is duly approved by the Adjudicating Authority under subsection (1) of section 31, the claims as provided in the resolution plan shall stand frozen and will be binding on the Corporate Debtor and its employees, members, creditors, including the Central Govt, any State Govt or any local





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

		authority, guarantors and other stakeholders.
33	<p>With the approval of this Resolution Plan by the Adjudicating Authority, it is assumed that an exemption shall be deemed to have been granted to the Corporate Debtor from the obligation to pay taxes in accordance with the exemptions granted under the relevant provisions of Income Tax Act.</p> <p>a. With the approval of this Resolution Plan by the Adjudicating Authority, it is assumed that, proper reasonable opportunity of being heard given to the jurisdictional Principal Commissioner or Commissioner as per Section 79 of the Income Tax Act;</p> <p>b. The Corporate Debtor shall be entitled to carry forward the unabsorbed depreciation and accumulated losses under Income Tax and Minimum Alternate Tax and to utilize such amounts to set off future tax obligations, c. The brought forward Business Loss & Unabsorbed Depreciation as on the Effective Date shall be deemed to be the Business Loss & Unabsorbed Depreciation for the previous year in which the Effective Date falls and accordingly, the period allowed for setting off such loss/unabsorbed depreciation shall be counted from the AY in which the Effective Date falls.</p>	Granted, subject to the law and applicable Regulations.





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

Findings:

29. On hearing the submissions made by the Ld. Senior Counsel for the Resolution Professional, and perusing the record, we find that the Resolution Plan has been approved with 100% voting share. As per the CoC, the plan meets the requirement of being viable and feasible for revival of the Corporate Debtor and the same has been duly recorded in the 11th minutes of the CoC held on 10.06.2022. By and large, all the compliances have been done by the RP and the Resolution Applicant for making the plan effective after approval by this Bench.
30. On perusal of the documents on record, we are also satisfied that the Resolution Plan is in accordance with sections 30 and 31 of the IBC and also complies with regulations 38 and 39 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
31. As far as the question of granting time to comply with the statutory obligations/seeking sanctions from governmental authorities is concerned, the Resolution Applicant is directed to do the same within one year as prescribed under section 31(4) of the Code.
32. In case of non-compliance of this order or withdrawal of Resolution Plan, the CoC shall invoke the Performance Bank Guarantee furnished by the Resolution Applicant.
33. Subject to the observations made in this Order, the Resolution Plan in question is hereby **approved** by this Bench. **The Resolution Plan shall form part of this Order.**
34. The Resolution Plan is binding on the Corporate Debtor and other stakeholders involved so that revival of the Debtor Company shall come into force with immediate effect.
35. The Moratorium imposed under section 14 shall cease to have effect from the date of this order.
36. The Resolution Professional shall submit the records collected during the commencement of the proceedings to the Insolvency & Bankruptcy Board of





IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

I.A. NO. 616/KB/2022
In
CP (IB) NO. 580/KB/2020

India for the record and also unto the Resolution Applicant or New Promoters.

37. Certified copy of this Order be issued on demand to the concerned parties, upon due compliance.
38. Liberty is hereby granted for moving any Application if required in connection with implementation of this Resolution Plan.
39. A copy of this Order is to be submitted in the Office of the Registrar of Companies, West Bengal.
40. The Resolution Professional shall stand discharged from his duties with effect from the date of this Order.
41. The Resolution Professional is further directed to handover all records, premises/factories/documents to the Resolution Applicant to finalise the further line of action required for starting of the operation. The Resolution Applicant shall have access to all the records/premises/factories/documents through the Resolution Professional to finalise the further line of action required for starting of the operation.
42. IA (IB) 616/KB/2022 along with C.P. (IB) No. 580/KB/2020 shall stand disposed of accordingly.
43. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsel for information and for taking necessary steps.
44. Certified copy of this order may be issued, if applied for, upon compliance of all requisite formalities.
45. File be consigned to the record.


Harish Chander Suri
Member (Technical)


Rohit Kapoor
Member (Judicial)

The Order is pronounced on 11 day of July, 2022

S. LRA

CERTIFIED TO BE TRUE COPY





**Government of India
Ministry of Earth Sciences
India Meteorological Department**



**Press Release
Date: 06th July, 2025
Time of Issue: 1415 hours IST**

Subject: (i) Formation of a low pressure area over Gangetic West Bengal & neighbourhood.
(ii) Heavy to very heavy rainfall with isolated extremely heavy rainfall (≥ 21 cm) likely over Odisha on 06th, Chhattisgarh on 06th & 07th, Vidarbha on 07th, East Madhya Pradesh on 07th & 08th, West Madhya Pradesh on 08th & 09th, East Rajasthan on 09th July.
(iii) Heavy to very heavy rainfall activity likely to continue over Northwest, West coast & Northeast India during next 6-7 days. Isolated extremely heavy over Himachal Pradesh, Konkan & Goa on 06th and Madhya Maharashtra on 06th & 07th July.

Realised weather during past 24 hours till 0830 hours IST of today, the 06th July, 2025 (Annexure II):

- ❖ Heavy to very heavy rainfall at some places with isolated extremely heavy rainfall has been recorded at East Rajasthan, Odisha.
- ❖ Heavy to very heavy rainfall (7-20 cm) has been recorded at isolated places over West Rajasthan, Nagaland, Manipur, Mizoram & Tripura, Sub-Himalayan West Bengal & Sikkim, Madhya Pradesh, Chhattisgarh, Konkan & Goa, Gujarat Region, South Interior Karnataka; Heavy rainfall (7-11 cm) at isolated places over Jammu-Kashmir, Himachal Pradesh, East Uttar Pradesh, Arunachal Pradesh, Assam & Meghalaya, Gangetic West Bengal, Jharkhand, Madhya Maharashtra, Saurashtra & Kutch, Kerala, Coastal Karnataka,
- ❖ Thunderstorm accompanied with Squally/Gusty winds with speed 60-80 kmph at isolated places over Jammu-Kashmir, Tamil Nadu, North Interior Karnataka; with speed 40-60 kmph Kerala, South Interior Karnataka, Coastal Andhra Pradesh, Rayalaseema, Telangana, Madhya Maharashtra, Konkan & Goa, East Uttar Pradesh, Marathwada, Gangetic West Bengal, East Madhya Pradesh, Andaman & Nicobar Islands, Himachal Pradesh, Punjab, Madhya Pradesh, Vidarbha, Chhattisgarh.

For more details of realised weather, kindly refer [Annexure I](#),

i. Weather Systems, Forecast and Warnings (refer to Annexure II & III):

- ❖ A Low Pressure area has formed over the Gangetic West Bengal & neighbourhood at 0830 hrs IST of today, the 06th July 2025. It is likely to move slowly west-northwestwards across Jharkhand and north Chhattisgarh during next 2-3 days.
- ❖ Monsoon trough at mean sea level runs near normal of its position.
- ❖ An upper air cyclonic circulation lies over Himachal Pradesh & adjoining Punjab and another over Nagaland & adjoining Myanmar in lower tropospheric levels.
- ❖ An east-west shear line runs from northeast Arabian Sea to the above cyclonic circulation associated with the Low Pressure area over the Gangetic West Bengal & neighbourhood across north Gujarat, central Madhya Pradesh, north Chhattisgarh, south Jharkhand in middle tropospheric levels tilting southwards with height.
- ❖ An off-shore trough runs from south Gujarat to south Karnataka coasts at mean sea level.

Under the influence of these systems, the following weather is likely:

East & Central India:

- ✓ Isolated heavy rainfall over Odisha during 06th-12th July, Chhattisgarh during 06th-09th, Vidarbha, Sub-Himalayan West Bengal & Sikkim during 06th-10th, Gangetic West Bengal, Jharkhand on 06th & 07th, with very heavy rainfall over Vidarbha during 06th-08th, Odisha on 07th, Gangetic West Bengal, Jharkhand on 06th July.

- ✓ **Extremely heavy rainfall (≥ 21 cm)** very likely at isolated places over Odisha on 06th July, Chhattisgarh on 06th & 07th, Vidarbha on 07th.
- ✓ Isolated **heavy to very heavy rainfall** very likely to continue over Madhya Pradesh during 06th-10th July with **Extremely heavy rainfall (≥ 21 cm)** at isolated places over West Madhya Pradesh on 08th & 09th, East Madhya Pradesh on 07th & 08th July.
- ✓ Light/moderate rainfall at most/many places accompanied with accompanied with thunderstorm, lightning & gusty winds speed reaching 30-40 kmph likely over the region during next 7 days with intense lightning over East Madhya Pradesh on 06th July.

Northwest India:

- ✓ Isolated **heavy rainfall** likely over Uttarakhand, East Rajasthan during 06th-12th, Jammu-Kashmir, Himachal Pradesh, Punjab, Haryana Chandigarh, West Uttar Pradesh during 06th-10th, East Uttar Pradesh on 06th, West Rajasthan on 09th & 10th July with **very heavy rainfall over Jammu-Kashmir-Ladakh-Gilgit-Baltistan-Muzaffarabad on 06th, Himachal Pradesh, Uttarakhand, Haryana Chandigarh on 06th & 07th, Punjab during 06th-08th, East Rajasthan during 07th-09th July.**
- ✓ **Extremely heavy rainfall (≥ 21 cm)** very likely at isolated places over Himachal Pradesh on 06th, East Rajasthan on 09th July.
- ✓ Light/moderate rainfall at most/many places accompanied with thunderstorm, lightning likely over western Himalayan region and some/many places over the plains during next 7 days.

West India:

- ✓ **Heavy to very heavy rainfall** likely at isolated places over Konkan & Goa, Ghat areas of Madhya Maharashtra, Gujarat region during next 6 days; Saurashtra & Kutch on 06th & 07th and **heavy rainfall** over Marathawada during 06th-08th July.
- ✓ **Extremely heavy rainfall (≥ 21 cm)** very likely at isolated places over Konkan & Goa on 06th, Ghat areas of Madhya Maharashtra on 06th & 07th July.
- ✓ Light/moderate rainfall at most/many places accompanied with accompanied with **thunderstorm, lightning & gusty winds speed reaching 30-40 kmph** likely over the region during next 7 days.

Northeast India:

- ✓ Light/moderate rainfall at most places accompanied with **thunderstorm, lightning and isolated heavy rainfall** likely to continue over Northeast India during next 7 days **with very heavy rainfall** over Nagaland, Manipur, Mizoram & Tripura on 06th & 12th, Assam & Meghalaya on 12th July.

South Peninsular India:

- ✓ Isolated **heavy rainfall** likely over South Interior Karnataka on 06th, Kerala & Mahe on 06th and during 09th-12th; Coastal Karnataka during 06th-10th, Telangana on 07th & 08th July **with very heavy rainfall** over Telangana on 08th July.
- ✓ **Strong surface winds** (speed reaching 40-50 kmph) very likely over South Peninsular India during next 5 days.
- ✓ Light/moderate rainfall at many/some places over Kerala & Mahe, Lakshadweep, Karnataka, Telangana; isolated to scattered rainfall accompanied with isolated **thunderstorm, lightning** over Coastal Andhra Pradesh & Yanam, Telangana and Rayalaseema during next 7 days.

Hot & Humid Weather warning:

- ❖ **Hot & humid weather** is likely to prevail over Tamil Nadu, Puducherry & Karaikal during 06th-09th July.

Fishermen Warnings:

Fishermen are advised to avoid venturing into the following from 06th July to 11th July 2025 to the following Areas:

Arabian Sea:

Along and off Gujarat, Konkan coasts and adjoining sea areas, Along and off the Somalia coast and adjoining sea areas, Oman and adjoining Yemen coast & adjoining sea areas, over central & adjoining north, south Arabian Sea, some parts of northeast Arabian Sea for day 1 to day 5 (06th to 11th July), Goa coast and adjoining sea areas for day 1 to day 4 (06th to 10th July), along and off Karnataka coast and adjoining sea area, southern parts of northwest

Arabian Sea for day 1 (06th July), along and off north Karnataka coast and adjoining sea areas for day 2 to day 4 (07th to 10th July).

Bay of Bengal:

Along and off north Andhra Pradesh coast for day 1 to day 4 (06th & 10th July); along and off Odisha, West Bengal coasts for day 1 & day 2 (06th & 07th July); off Tamil Nadu coast, Many parts of central Bay of Bengal and adjoining areas of northwest and southwest Bay of Bengal for day 1 (06th July), most parts of westcentral Bay of Bengal and adjoining parts of northwest, eastcentral, southwest Bay of Bengal for day 2 (07th July), some parts of westcentral Bay of Bengal for day 3 to day 5 (08th to 11th July); few parts of southwest Bay of Bengal and most parts of northwest Bay of Bengal for day 1 and day 2 (06th & 07th July); Over Gulf of Mannar for day 1 to day 3 (06th to 09th July);

Total suspension of fishing operations is suggested over above mentioned areas and dates.

ii. Weather conditions and forecast over Delhi/NCR during 06th to 09th July, 2025 (Annexure IV)

For more details, kindly refer National Weather Bulletin:

https://mausam.imd.gov.in/responsive/all_india_forecast_bulletin.php

For District wise warnings refer: <https://mausam.imd.gov.in/responsive/districtWiseWarningGIS.php>

ANNEXURE I

Rainfall Recorded (In cm) During Past 24 Hours Till 0830 Hours IST of Today, The 06th July:

- ❖ **Odisha:** Deogaon (Dist Jharsuguda) 31; Bamra (Dist Sambalpur) 28; Laikera (Dist Jharsuguda) 27; Kirmira (Dist Jharsuguda) 25; Kolabira (Dist Jharsuguda) 23; Kuchinda (Dist Sambalpur) 22; Sundargarh (Dist Sundargarh) 21; Jharsuguda (Dist Jharsuguda) 20; Banspal (Dist Keonjhar), Hemgiri (Dist Sundargarh) 18 Each; Lakhanpur (Dist Jharsuguda), Tangarpali (Dist Sundargarh) 12 Each; Telkoi (Dist Keonjhar) 11; Tensa (Dist Sundargarh), Gurundia (Dist Sundargarh) 10 Each; Pallahara (Dist Angul) 9; Banaigarh (Dist Sundargarh), Ambabhona (Dist Bargarh) 8 Each; Dhankauda (Dist Sambalpur) 7;
- ❖ **East Rajasthan:** Chothkabarwara SR (Dist Sawai Madhopur) 21; Bonli (Dist Sawai Madhopur), Sawaimadhopur Tesil SR (Dist Sawai Madhopur) 13 Each; Girva SR (Dist Udaipur) 9;
- ❖ **Konkan & Goa:** Jawhar (Dist Palghar) 19; Mokheda - Fmo (Dist Palghar), Vikramgad (Dist Palghar) 18 Each; Matheran (Dist Raigad) 12; Sawantwadi (Dist Sindhudurg), Savarde-Arg (Dist Ratnagiri) 10 Each; Kankavli (Dist Sindhudurg) 8; Murbad (Dist Thane), Awalegaon - ARG (Dist Sindhudurg), Dodamarg (Dist Sindhudurg), Sangameshwar Devrukh (Dist Ratnagiri) 7 Each;
- ❖ **Gujarat Region:** Vyara (Dist Tapi) 19; Bhiloda (Dist Aravalli) 17; Dolvan (Dist Tapi) 16; Songadh (Dist Tapi) 15; Valod (Dist Tapi), Palsana (Dist Surat) 14 Each; Bardoli (Dist Surat) 13; Silvassa (Dist Dadara & Nagar Haveli), Ukai (Dist Surat) 12 Each; Chikhli (Dist Navsari), Mahuva (Dist Surat), Kaprada (Dist Valsad) 11 Each; Surat City (Dist Surat), Jetpur Pavi (Dist Chhota Udepur), Khergam (Dist Navsari), Waghai (Dist Dangs), Vandsa (Dist Navsari), Gandevi (Dist Navsari), Dangs (Ahwa) (Dist Dangs), Dediapada (Dist Narmada) 10 Each; Dharampur (Dist Valsad), Kamrej (Dist Surat) 9 Each;
- ❖ **West Madhya Pradesh:** Bankhedi (Dist Narmadapuram) 18; Godadongri (Dist Betul), Kathiwada (Dist Alirajpur) 8 Each; Dabra (Dist Gwalior), Pachmarhi (Dist Narmadapuram), Shahpur (Dist Betul) 7 Each;
- ❖ **Sub Himalayan West Bengal & Sikkim:** Kumargram (Dist Alipurduar) 18;
- ❖ **Chhattisgarh:** Ambikapur (Dist Surguja) 17; Wandrafanagar (Dist Balrampur) 10; Premnagar (Dist Surajpur), Latori (Dist Surajpur), Bhatgaon (Dist Surajpur) 9 Each; Bilaspur (Dist Bilaspur), Raigarh (Dist Raigarh), Kusmi (Dist Balrampur), Malkharoda (Dist Sakti), Samari (Dist Balrampur), Bhaisma (Dist Korba) 8 Each; Katghora (Dist Korba), Lundra (Dist Surguja), Bilaigarh (Dist Sarangarh Bilaigarh), Pusaur (Dist Raigarh), Baramkela (Dist Sarangarh Bilaigarh), Odagi (Dist Surajpur), Biharpur (Dist Surajpur), Bhatgaon (Dist Sarangarh Bilaigarh) 7 Each;
- ❖ **East Madhya Pradesh:** Jaitpur (Dist Shahdol) 17; Mauganj (Dist Rewa), Junnardeo (Dist Chindwara) 12 Each; Patan (Dist Jabalpur), Gohparu (Dist Shahdol) 9 Each; Sausar (Dist Chindwara), Venkatnagar (Dist Anuppur) 8 Each; Khajuraho AP (Dist Chhatarpur), Tendukheda (Dist Narsinghpur), Shahdole (Sohagpur) (Dist Shahdol), Tendukheda (Dist Damoh), Shahpura (Dist Dindori), Tamia (Dist Chindwara), Bilhari (Dist Katni) 7 Each;
- ❖ **Madhya Maharashtra:** Ozharkheda - Fmo (Dist Nashik) 14; Harsul - Fmo (Dist Nashik) 13; Lonavala ARG (Dist Pune) 11; Mahabaleshwar (Dist Satara), Igatpuri (Dist Nashik) 9 Each; Radhanagari (Dist Kolhapur), Shahuwadi (Dist Kolhapur) 8 Each; Dindori (Dist Nashik), Trimbakshwar (Dist Nashik) 7 Each;
- ❖ **Kerala & Mahe:** Panathur AWS (Dist Kasargod) 11; Taliparamba (Dist Cannur) 8; Ayyankunnu AWS (Dist Cannur), Muliya AWS (Dist Kasargod) 7 Each;
- ❖ **Himachal Pradesh:** Nagrota Surian (Dist Kangra) 10; Una (Dist Una) 7;
- ❖ **West Rajasthan:** Suratgarh (Dist Sri Ganganagar) 9; Sujangarh (Dist Churu) 7;
- ❖ **Jharkhand:** Chandwa (Dist Latehar) 9; Jamshedpur (Dist East Singhbhum) 8;
- ❖ **Jammu-Kashmir-Ladakh-Gilgit-Baltistan-Muzaffarabad:** Jammu AWS (Dist Jammu), Jammu (Dist Jammu) 9 Each; Katra (Dist Reasi) 8; Reasi ARG (Dist Reasi) 7;
- ❖ **Saurashtra & Kutch:** Dwarka (Dist Devbhoomi Dwarka) 9; Kalyanpur (Dist Devbhoomi Dwarka) 8;
- ❖ **South Interior Karnataka:** Bhagamandala (Dist Kodagu) 9;
- ❖ **Coastal Karnataka:** Gokarna (Dist Uttara Kannada), Sulya (Dist Dakshina Kannada) 9 Each; Udupi (Dist Udupi), Castle Rock (Dist Uttara Kannada), Manki (Dist Uttara Kannada), Kadra (Dist Uttara Kannada), Puttur HMS (Dist Dakshina Kannada) 8 Each;
- ❖ **Nagaland, Manipur, Mizoram & Tripura:** Mokokchang (Dist Mokokchung) 9; Chottabekra (Dist Imphal West) 8;
- ❖ **Assam & Meghalaya:** Bhumuraguri (Dist Shonitpur), Goalpara AWS (Dist Goalpara) 8 Each; Goalpara PTO (Dist Goalpara), Goalpara CWC (Dist Goalpara) 7 Each;
- ❖ **East Uttar Pradesh:** Attarra (Dist Banda) 7;
- ❖ **Gangetic West Bengal:** Manteswar (Dist Purba Bardhaman) 7.

Realised Gusty Winds (kmph) During Past 24hours ending at 0830 hrs IST of today the 06th July:

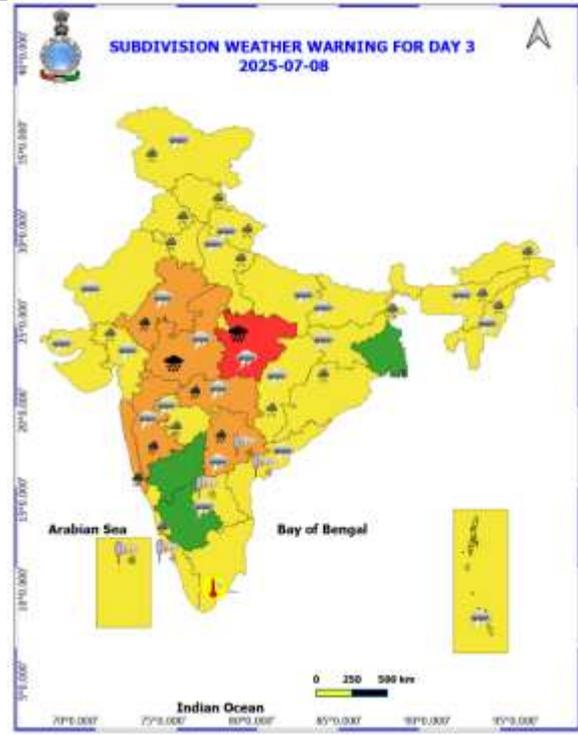
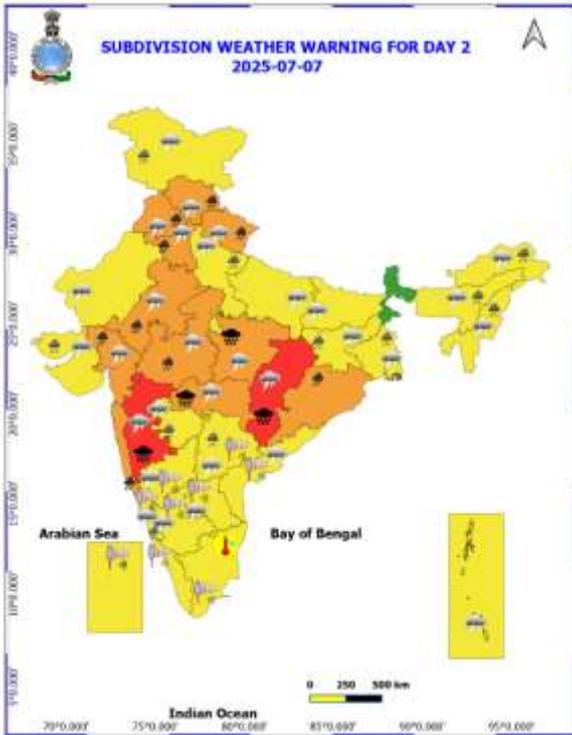
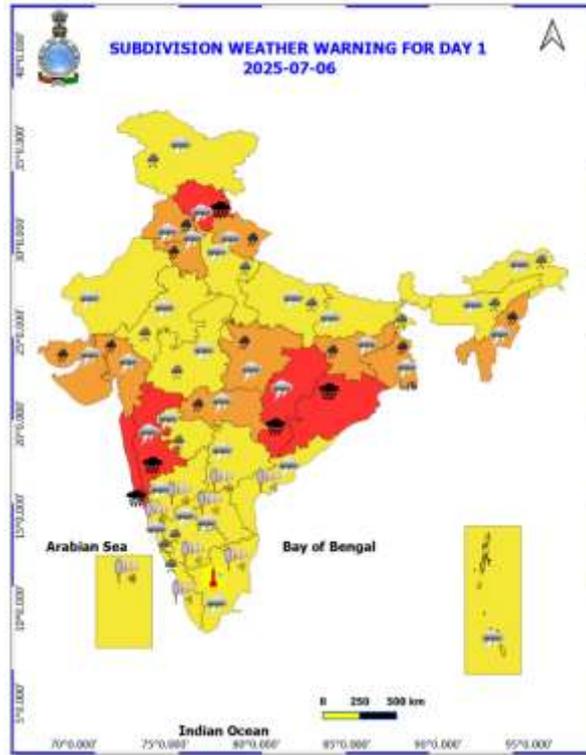
- ❖ **Jammu-Kashmir:** Samba 76, Jammu(Chatha) 50, Shopiyan 39;
- ❖ **Madhya Maharashtra:** Satara (Mahabaleshwar) 57;
- ❖ **Konkan & Goa:** Raigad (IIG,Alibag) 54 ;
- ❖ **East Uttar Pradesh:** Fatehpur 46, Lucknow 43;
- ❖ **Marathwada:** Hingoli 44 ;
- ❖ **Gangetic West Bengal:** Sagar Island 44;
- ❖ **East Madhya Pradesh:** Ujjain 44, Harda 35;
- ❖ **Andaman & Nicobar Islands:** Sri Vijayapuram 42;
- ❖ **Himachal Pradesh:** Bajaura 43, Bilaspur 41;
- ❖ **Punjab:** Hoshiarpur 43, Faridkot 39, Firozpur 30;

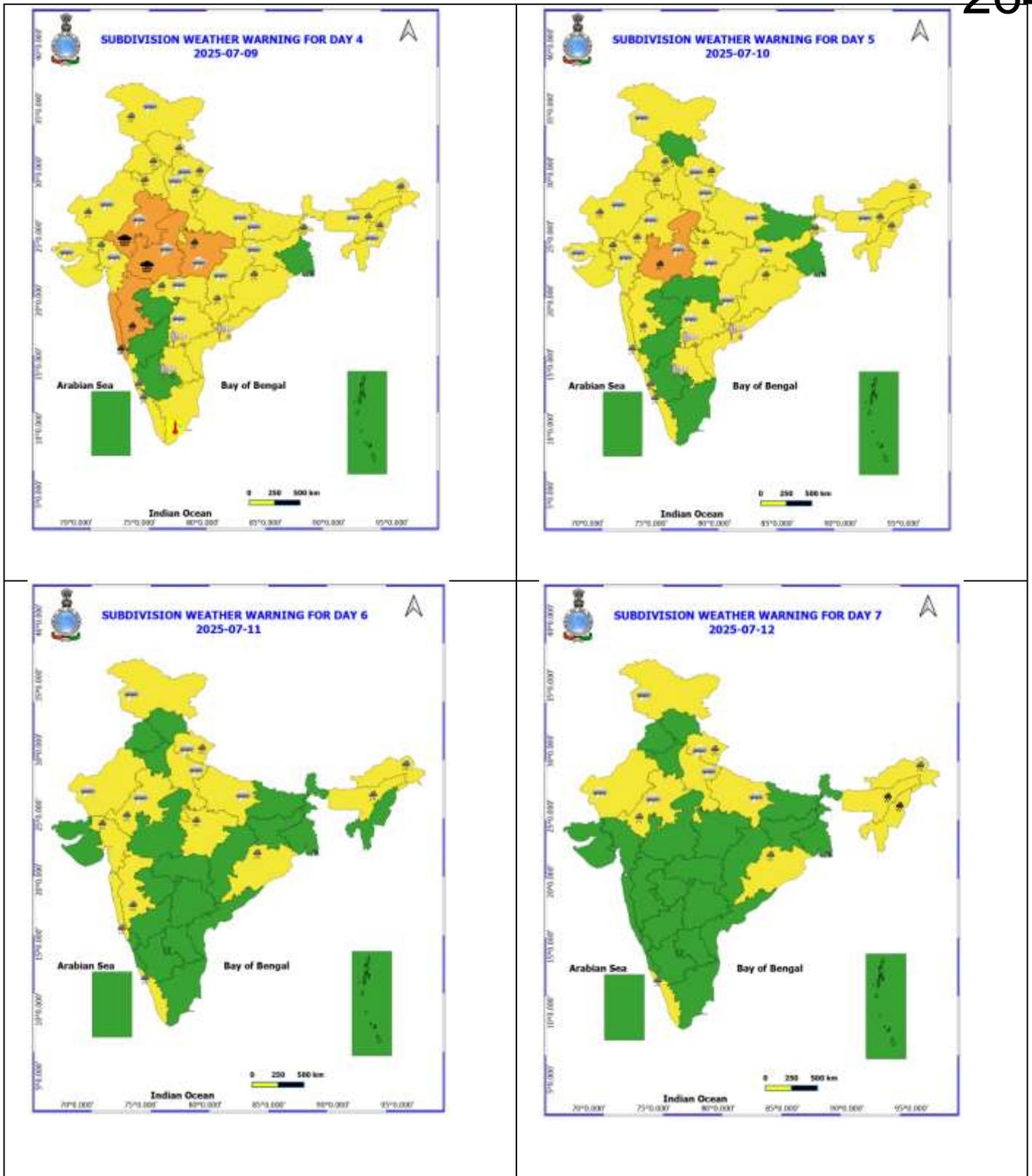
ANNEXURE II

Table-1								
7 Days Rainfall Forecast								
S.No.	Subdivision	6- Jul	7- Jul	8- Jul	9- Jul	10- Jul	11- Jul	12- Jul
		Day 1	Day 2	Day 3	Day 4	Day 5	Day 6	Day 7
1	ANDAMAN & NICOBAR ISLANDS	WS	WS	FWS	FWS	WS	WS	WS
2	ARUNACHAL PRADESH	FWS	SCT	SCT	SCT	SCT	SCT	SCT
3	ASSAM & MEHGHALAYA	FWS	FWS	FWS	SCT	FWS	FWS	WS
4	NAGALAND, MANIPUR, MIZORAM AND TRIPURA	WS	FWS	FWS	SCT	SCT	SCT	WS
5	SUB HIMALAYAN WEST BENGAL & SIKKIM	FWS	FWS	WS	FWS	FWS	FWS	FWS
6	GANGETIC WEST BENGAL	WS	WS	FWS	SCT	SCT	SCT	FWS
7	ODISHA	WS	WS	FWS	SCT	SCT	FWS	FWS
8	JHARKHAND	WS	WS	FWS	SCT	SCT	SCT	FWS
9	BIHAR	SCT	SCT	SCT	SCT	SCT	SCT	SCT
10	EAST UTTAR PRADESH	ISOL	SCT	ISOL	ISOL	ISOL	SCT	SCT
11	WEST UTTAR PRADESH	SCT	FWS	SCT	SCT	SCT	SCT	SCT
12	UTTARAKHAND	WS	WS	FWS	FWS	FWS	FWS	FWS
13	HARYANA, CHANDIGARH & DELHI	WS	WS	FWS	FWS	FWS	SCT	SCT
14	PUNJAB	WS	WS	FWS	FWS	FWS	SCT	SCT
15	HIMACHAL PRADESH	WS	WS	WS	WS	WS	FWS	FWS
16	JAMMU AND KASHMIR AND LADAKH	FWS	FWS	FWS	FWS	SCT	SCT	SCT
17	WEST RAJASTHAN	ISOL	ISOL	ISOL	SCT	SCT	SCT	SCT
18	EAST RAJASTHAN	SCT	FWS	FWS	FWS	FWS	FWS	FWS
19	WEST MADHYA PRADESH	WS	WS	WS	WS	WS	FWS	FWS
20	EAST MADHYA PRADESH	WS	WS	WS	WS	WS	FWS	FWS
21	GUJRAT REGION	WS	WS	WS	FWS	FWS	FWS	FWS
22	SAURASHTRA & KUTCH	WS	WS	FWS	FWS	FWS	FWS	SCT
23	KONKAN & GOA	WS	WS	WS	WS	WS	WS	WS
24	MADHYA MAHARASHTRA	FWS	FWS	FWS	SCT	SCT	ISOL	ISOL
25	MARATHWADA	FWS	FWS	FWS	SCT	ISOL	ISOL	ISOL
26	VIDARBHA	WS	WS	WS	FWS	FWS	FWS	SCT
27	CHHATTISGARH	WS	WS	WS	FWS	SCT	SCT	FWS
28	COASTAL ANDHRA PRADESH	SCT	SCT	ISOL	ISOL	ISOL	ISOL	ISOL
29	TELANGANA	SCT	SCT	SCT	SCT	SCT	SCT	SCT
30	RAYALASEEMA	ISOL	ISOL	ISOL	ISOL	ISOL	ISOL	ISOL
31	TAMILNADU & PUDUCHERRY	ISOL	ISOL	ISOL	ISOL	ISOL	ISOL	SCT
32	COSTAL KARNATAKA	WS	WS	WS	WS	WS	WS	WS
33	NORTH INTERIOR KARNATAKA	SCT	SCT	SCT	ISOL	ISOL	ISOL	ISOL
34	SOUTH INTERIOR KARNATAKA	FWS	FWS	SCT	SCT	SCT	SCT	SCT
35	KERALA AND MAHE	WS	FWS	FWS	WS	WS	WS	WS
36	LAKSHADWEEP	FWS	SCT	SCT	SCT	FWS	WS	WS

- As the lead period increases forecast accuracy decrease

ANNEXURE III





- Action may be taken based on ORANGE AND REDCOLOUR warnings.
- Vulnerable regions likely urban and hilly areas action may be initiated for heavy rainfall warning.
- As the lead period increases forecast accuracy decreases.

Detailed districtwise Multi Hazard weather warning for next five days available at <https://mausam.imd.gov.in/responsive/districtWiseWarningGIS.php>

Annexure IV

Weather forecast over Delhi/NCR during 06th to 09th July 2025

Past Weather:

There has been no large change in the minimum and maximum temperatures over Delhi/NCR during the past 24 hours. The maximum and minimum temperatures over Delhi were around 36 to 37 °C and 26 to 28 °C respectively. The minimum temperatures were near normal and the maximum temperatures were near normal. Partly cloudy sky conditions with predominant surface wind from the variable direction with wind speeds up to 14 kmph prevailed during the past 24 hours. Generally cloudy sky conditions with a windspeed of less than 08 kmph from the west direction prevailed over the region in the forenoon today.

Weather Forecast:

06.07.2025: Generally cloudy sky. Light to Moderate rain accompanied by thunderstorms/lightning. The maximum temperatures over Delhi are likely to be in the range of 32 to 34°C. The maximum temperature will be below normal by up to 2 to 4°C. The predominant surface wind will likely be from the southwest direction with a wind speed of less than 15 kmph in the afternoon. The wind speed will gradually decrease becoming 08-12 kmph from the southeast direction during evening and night.

07.07.2025: Generally cloudy sky. Light to moderate rain accompanied by thunderstorms/lightning. The maximum and minimum temperatures over Delhi are likely to be in the range of 32 to 34°C and 25 to 27°C, respectively. The minimum temperature will be near normal and the maximum temperature will be below normal by up to 2 to 4°C. The predominant surface wind will likely be from the southeast direction with a wind speed of less than 20 kmph during the morning hours. The wind speed will gradually decrease becoming less than 10 kmph from the northeast direction in the afternoon. It will increase to less than 12 kmph from the northeast direction during the evening and night.

08.07.2025: Generally cloudy sky. Very light to light rain accompanied by thunderstorms/lightning. The maximum and minimum temperatures over Delhi are likely to be in the range of 32 to 34°C and 25 to 27°C, respectively. The minimum temperature will be below normal up to 1 to 2°C, and the maximum temperature will be below normal up to 2 to 4°C. The predominant surface wind will likely be from the east direction with a wind speed of less than 08 kmph during the morning hours. The wind speed will gradually increase becoming less than 12 kmph from the northeast direction in the afternoon. It will decrease to less than 10 kmph from the southeast direction during the evening and night.

09.07.2025: Generally cloudy sky. Very light to light rain accompanied by thunderstorms/lightning. The maximum and minimum temperatures over Delhi are likely to be in the range of 33 to 35°C and 24 to 26°C, respectively. The minimum temperature will be below normal up to 1 to 3 °C, and the maximum temperature will be below normal up to 1 to 3°C. The predominant surface wind will likely be from the northwest direction with a wind speed of less than 08 kmph during the morning hours. The wind speed will gradually increase becoming less than 12 kmph from the northeast direction in the afternoon. It will increase to less than 15 kmph from the northeast direction during the evening and night.

Impact expected and Action Suggested due to thunderstorm with lightning:

- Be cautious and take precautionary measures, though there is the likelihood of thunderstorm/lightning.
- Damage to standing crops, Minor to major damage to power and communication lines due to breaking of branches, Partial damage to vulnerable structures due to strong winds, Loose objects may fly.
- People are advised to keep a watch on the weather for worsening conditions and be ready to move to safer places accordingly, stay indoors, close windows & doors and avoid travel if possible, take safe shelters; do not take shelter under trees, do not lie on concrete floors and do not lean against concrete walls, unplug electrical/ electronic appliances, immediately get out of water bodies, keep away from all the objects that conduct electricity.

Impact & Action Suggested

- ✓ **Extremely heavy rainfall (≥ 21 cm)** very likely at isolated places over Odisha, Himachal Pradesh, Konkan & Goa on 06th July, Chhattisgarh, Ghat areas of Madhya Maharashtra on 06th & 07th, Vidarbha on 07th, over West Madhya Pradesh on 08th & 09th, East Madhya Pradesh on 07th & 08th, East Rajasthan on 09th July.
- ✓ **Heavy to very heavy rainfall** very likely to continue over Gangetic West Bengal, Jharkhand, Jammu-Kashmir-Ladakh-Gilgit-Baltistan-Muzaffarabad on 06th, Himachal Pradesh, Uttarakhand, Haryana Chandigarh, Saurashtra & Kutch on 06th & 07th, Odisha on 07th, Punjab, Vidarbha during 06th-08th, East Rajasthan during 07th-09th, Konkan & Goa, Ghat areas of Madhya Maharashtra, Gujarat region, Madhya Pradesh during 06th-09th; Nagaland, Manipur, Mizoram & Tripura on 06th & 12th, Assam & Meghalaya on 12th, over Telangana on 08th July.

Impact Expected

- Localized Flooding of roads, water logging in low lying areas and closure of underpasses mainly in urban areas of the above region.
- Occasional reduction in visibility due to heavy rainfall.
- Disruption of traffic in major cities due to water logging in roads leading to increased travel time.
- Minor damage to kutchha roads.
- Possibilities of damage to vulnerable structure.
- Localized Landslides/Mudslides/landslips/mudslips/landsinks/mudsinks.
- Damage to horticulture and standing crops in some areas due to inundation.
- It may lead to riverine flooding in some river catchments (for riverine flooding please visit Web page of CWC)

Action Suggested

- Check for traffic congestion on your route before leaving for your destination.
- Follow any traffic advisories that are issued in this regard.
- Avoid going to areas that face the water logging problems often.
- Avoid staying in vulnerable structure.

Agromet advisories for likely impact of Heavy / Heavy to Very Heavy / Extremely Heavy Rainfall

- In **East Madhya Pradesh**, postpone sowing of maize and soybean and transplanting of rice. Drain out excess water from rice nurseries, transplanted rice fields, fields of already sown maize and soybean. In **West Madhya Pradesh**, drain out excess water from fields of maize, soybean and vegetables and fruit orchards to avoid waterlogging. Postpone sowing of soybean in **Satpura Plateau Zone** and **Gird Zone** and sowing of rice nursery in **Central Narmada Valley Zone**.
- In **Chhattisgarh**, ensure proper drainage in rice nurseries, fields of rice, maize, pigeon pea, minor millets and vegetables. Postpone line sowing / transplanting of rice and sowing of pigeon pea, maize and soybean in **Chhattisgarh Plain Zone** and sowing of pigeon pea in **North Hill Zone of Chhattisgarh**.
- In **Himachal Pradesh**, drain out excess water from the fields of maize and vegetables and fruit orchards. Harvest matured fruits and vegetables and store them in safer places. In **High Hills Sub Temperate Wet Zone**, postpone sowing of kidney beans and nursery sowing and transplanting of rice.
- In **Konkan**, make arrangement to drain out excess water from rice and finger millet nurseries, groundnut, vegetables and orchards. In **ghat areas of Madhya Maharashtra** drain out excess water from rice and finger millet nurseries. In **Vidarbha**, ensure proper drainage in *kharif* crops such as rice, soybean, cotton etc., vegetable nurseries and orchards.
- In **Odisha**, ensure proper drainage from already sown rice nurseries, fields of maize and vegetables to prevent waterlogging. Harvest matured vegetables and fruits and keep in safer places. In **West Central Table Land Zone**, postpone sowing of pigeon pea and groundnut. In case of poor germination / no germination in maize crop due to waterlogged condition, carry out re-sowing during favourable weather. In **Keonjhar** district, postpone sowing of maize.
- In **Gangetic West Bengal**, ensure proper drainage from rice, jute and vegetable fields. In **New Alluvial Zone**, harvest matured sesame and groundnut crop immediately and keep in safer places.
- In **Jharkhand**, make necessary arrangements to drain out excess water from maize fields, rice and vegetable nurseries. Cover the vegetable nurseries with polythene sheets.
- In **Gujarat region**, drain out excess water from rice nurseries, sugarcane fields, banana and mango plantations to prevent waterlogging. Provide support to sugarcane with strong bamboo or tie the leaves together to prevent lodging. In **Saurashtra & Kutch**, drain out excess water from fields of groundnut, soybean, cotton and vegetables and horticultural plantations. Undertake propping in sugarcanes with strong bamboo or tie the leaves together in a clump to protect against wind and heavy rain.
- In **Uttarakhand**, ensure proper drainage facilities in soybean, maize, barnyard millet, finger millet, pigeon pea, kidney beans, vegetables and orchards. Harvest matured vegetables and fruits and store in safe place.
- In **East Rajasthan**, drain out excess water from the fields of cotton, soybean, groundnut and green gram. Postpone sowing of maize in **Southern Humid Plain Zone**, sowing or re-sowing of sesame, green gram and pearl millet in **Flood**

Prone Eastern Plain Zone and sowing of green gram, cluster bean, pearl millet and sesame in **Sub Humid Southern Plain and Aravali Hill Zone** till cessation of heavy rainfall.

Livestock / Fishery

- Keep the animals inside the shed during heavy rainfall and provide them balanced feed.
- Store feed and fodder in a safe place to prevent spoilage.
- Construct an outlet with proper netting around the ponds to drain out excess water, thereby preventing fish from escaping in case of overflow.

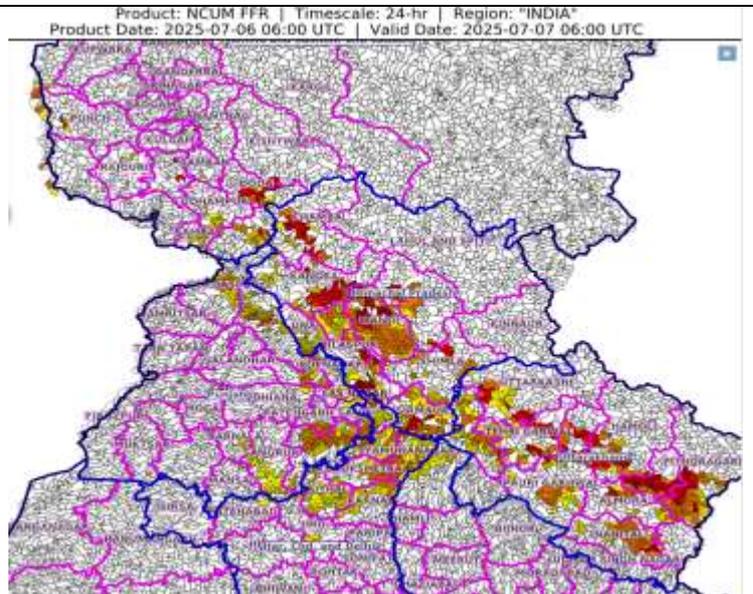
Flash flood guidance:

24 hours Outlook for the Flash Flood Risk (FFR) till 1130 IST of 07-07-2025 :

Moderate to High flash flood risk likely over few watersheds & neighbourhoods of following Met Sub-divisions during next 24 hours.

Haryana - Chandigarh & Delhi - Ambala, Fatehabad, Jind, Kaithal, Karnal, Kurukshetra, Panchkula and Yamunanagar districts.
Himachal Pradesh - Bilaspur, Chamba, Hamirpur, Kangra, Kullu, Mandi, Shimla, Sirmaur, Solan and Una districts.
Jammu & Kashmir & Ladakh - Doda, Kathua, Kistwar, Punch, Rajouri, Ramban, Riasi, Samba, Udhampur and Mirpur districts.
Punjab - Barnala, Fatehgarh Sahib, Firozpur, Gurdaspur, Hoshiarpur, Nawashahar, Ludhiana, Patiala, Rupnagar, Sangrur and Sas Nagar districts.
Uttarakhand - Almora, Bageshwar, Chamoli, Champawat, Dehradun, Haridwar, Nanital, Pauri Garhwal, Pithoragarh, Rudraprayag, Tehri Garwal and Uttarkashi districts.

Surface runoff/ Inundation may occur at some fully saturated soils & low-lying areas over Area of Concern (AoC) as shown in map due to expected rainfall occurrence in next 24 hours.

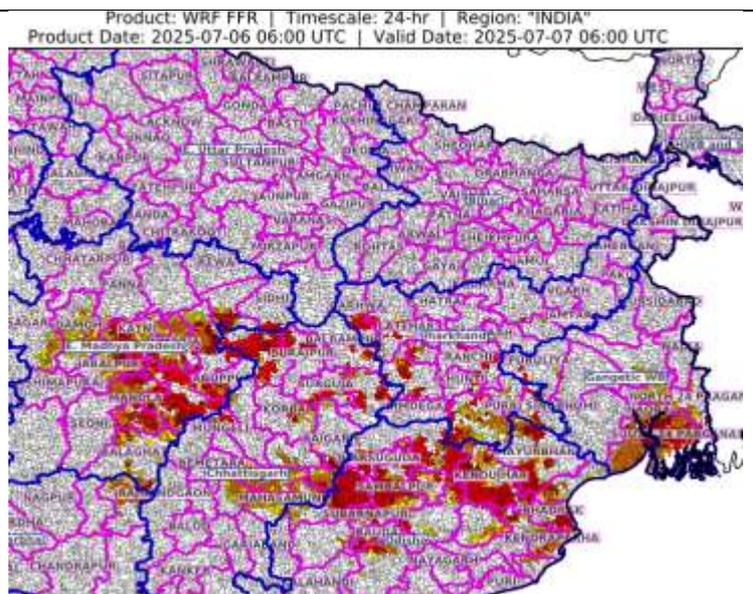


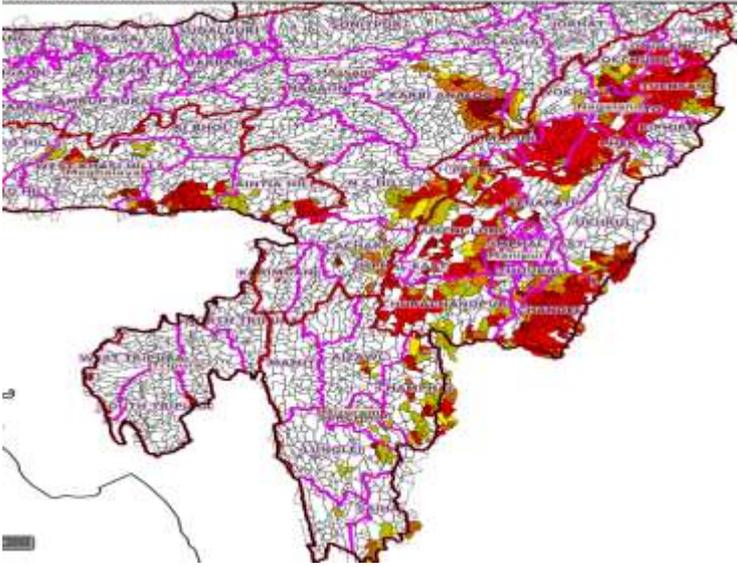
24 hours Outlook for the Flash Flood Risk (FFR) till 1130 IST of 07-07-2025 :

Moderate to High flash flood risk likely over few watersheds & neighbourhoods of following Met Sub-divisions during next 24 hours.

Chhattisgarh - Balarampur, Baloda Bazar, Bemetara, Bilaspur, Janjgir_Champa, Jashpur, Korba, Korea, Mahasamund, Mungeli, Raigarh, Raipur, Surajpur and Surguja districts.
East Madhya Pradesh - Anuppur, Balaghat, Chhatarpur, Damoh, Dindori, Jabalpur, Katni, Mandla, Panna, Sagar, Seoni, Shahdol and Umari districts.
Odisha - Anugul, Balangir, Baleshwar, Bouda, Bhadrak, Deogarh, Dhenkanal, Jagatsinghapur, Jajapur, Jharsuguda, Kalahandi, Kandhamal, Kendraparha, Kendujhar, Mayurbhanj, Sambalpur, Subarnapur and Sundargarh districts.

Gangetic West Bengal - Puruliya, Bankura, Bardaman, Nadia, North 24 Paragnas, South 24 Paragnas, Hugli, Haora, Pashchim Mednipur and East Mednipur districts.
Jharkhand - Garhwa, palamu, Latehar, Lohardaga, Gumla, Simdega, Khunti, Ranchi, Pashchim Singhbhum, Purbi Singhbhum, Saraikela, Dhanbad, Giridih and Ramgarh



<p>districts.</p> <p>Surface runoff/ Inundation may occur at some fully saturated soils & low-lying areas over Area of Concern (AoC) as shown in map due to expected rainfall occurrence in next 24 hours.</p>	
<p>24 hours Outlook for the Flash Flood Risk (FFR) till 1130 IST of 07-07-2025 :</p> <p>Low to Moderate flash flood risk likely over few watersheds & neighbourhoods of following Met Sub-divisions during next 24 hours.</p> <p>Assam & Meghalaya - Cachar, Golaghat, Karbi Analog, N.C Hills, East Khasi Hills, West Jaintia Hills and Jaintia Hills districts. Nagaland Mizoram Manipur Tripura (NMMT) - Nagaland - Dimapur, Kiphire, Kohima, Longleng, Mokokchung, Mon, Peren, Phek, Tuensang, Wokha and Zunheboto districts. Mizoram - Aizawl, Champhai, Lawngtlai, Lunglei, Saiha and Serchhip districts. Manipur - Bishnupur, Chandel, Churachandpur, Imphal East, Imphal West, Senapati, Tamenglong, Thoubal and Ukhrul districts.</p> <p>Surface runoff/ Inundation may occur at some fully saturated soils & low-lying areas over Area of Concern (AoC) as shown in map due to expected rainfall occurrence in next 24 hours.</p>	<p>Product: WRF FFR Timescale: 24-hr Region: INDIA Product Date: 2025-07-06 06:00 UTC Valid Date: 2025-07-07 06:00 UTC</p> 

Legends & abbreviations:

- ❖ **Heavy Rain:**64.5-115.5mm; **Very Heavy Rain:**115.6-204.4mm; **Extremely Heavy Rain:** >204.4mm.
- ❖ **Obsy:** Observatory; Automatic Weather Station; **ARG:** Automatic Rain Gauge; **dist:** District; **NH:** National Highway; **KVK:** Krishi Vigyan Kendra; **DVC:** Damodar Valley Corporation; **PTO:** Part Time Office, **Aero:** Aerodrome, **IAF:** Indian Air Force.
- ❖ **Region wise classification of meteorological Sub-Divisions:**
 - **Northwest India:** Western Himalayan Region (Jammu-Kashmir-Ladakh-Gilgit-Baltistan-Muzaffarabad, Himachal Pradesh and Uttarakhand); Punjab, Haryana-Chandigarh-Delhi; West Uttar Pradesh, East Uttar Pradesh, West Rajasthan and East Rajasthan.
 - **Central India:** West Madhya Pradesh, East Madhya Pradesh, Vidarbha and Chhattisgarh.
 - **East India:** Bihar, Jharkhand, Sub-Himalayan West Bengal & Sikkim; Gangetic West Bengal, Odisha and Andaman & Nicobar Islands.
 - **Northeast India:** Arunachal Pradesh, Assam & Meghalaya and Nagaland, Manipur, Mizoram & Tripura.
 - **West India:** Gujarat Region, Saurashtra & Kutch, Konkan & Goa, Madhya Maharashtra and Marathawada.
 - **South India:** Coastal Andhra Pradesh & Yanam, Telangana, Rayalaseema, Coastal Karnataka, North Interior Karnataka, South Interior Karnataka, Kerala & Mahe, Tamil Nadu, Puducherry & Karaikal and Lakshadweep.



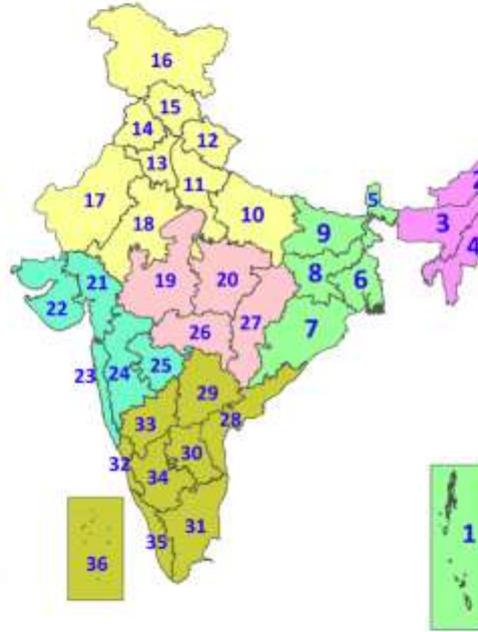
राष्ट्रीय मौसम पूर्वानुमान केन्द्र
भारत मौसम विज्ञान विभाग
पृथ्वी विज्ञान मंत्रालय



National Weather Forecasting Centre
India Meteorological Department
Ministry of Earth Sciences

LEGENDS

1. अंडमान और निकोबार द्वीपसमूह
2. अरुणाचल प्रदेश
3. असम और मेघालय
4. नागालैंड, मणिपुर, मिजोरम और त्रिपुरा
5. उप-हिमालयी पश्चिम बंगाल और सिक्किम
6. गंगीय पश्चिम बंगाल
7. ओडिशा
8. झारखंड
9. बिहार
10. पूर्वी उत्तर प्रदेश
11. पश्चिम उत्तर प्रदेश
12. उत्तराखंड
13. हरियाणा, चंडीगढ़ और दिल्ली
14. पंजाब
15. हिमाचल प्रदेश
16. जम्मू और कश्मीर और लद्दाख
17. पश्चिम राजस्थान
18. पूर्वी राजस्थान
19. पश्चिम मध्य प्रदेश
20. पूर्वी मध्य प्रदेश
21. गुजरात
22. सौराष्ट्र
23. कोंकण और गोवा
24. मध्य महाराष्ट्र
25. मराठवाड़ा
26. विदर्भ
27. छत्तीसगढ़
28. तटीय आंध्र प्रदेश और यनम
29. तेलंगाना
30. रायलसीमा
31. तमिलनाडु, पुडुचेरी और कराईकल
32. तटीय कर्नाटक
33. आंतरिक उत्तरी कर्नाटक
34. आंतरिक दक्षिणी कर्नाटक
35. केरल और माहे
36. लक्षद्वीप



1. Andaman & Nicobar Islands
2. Arunachal Pradesh
3. Assam & Meghalaya
4. Nagaland, Manipur, Mizoram & Tripura
5. Sub-Himalayan West Bengal & Sikkim
6. Gangetic West Bengal
7. Odisha
8. Jharkhand
9. Bihar
10. East Uttar Pradesh
11. West Uttar Pradesh
12. Uttarakhand
13. Haryana, Chandigarh & Delhi
14. Punjab
15. Himachal Pradesh
16. Jammu & Kashmir and Ladakh
17. West Rajasthan
18. East Rajasthan
19. West Madhya Pradesh
20. East Madhya Pradesh
21. Gujarat
22. Saurashtra
23. Konkan & Goa
24. Madhya Maharashtra
25. Marathwada
26. Vidarbha
27. Chhattisgarh
28. Coastal Andhra Pradesh & Yanam
29. Telangana
30. Rayalaseema
31. Tamilnadu, Puducherry & Karaikal
32. Coastal Karnataka
33. North Interior Karnataka
34. South Interior Karnataka
35. Kerala & Mahe
36. Lakshadweep

SPATIAL DISTRIBUTION (% of Stations reporting)

% Stations	Category	% Stations	Category
76-100	Widespread (WS/Most Places)	26-50	Scattered (SCT/A Few Places)
51-75	Fairly Widespread (FWS/Many Places)	1-25	Isolated (ISOL)

- | | | |
|----------------------|----------------------|--------------|
| Fog | Heavy Snow | Cold Wave |
| Heavy Rain | Dust Storm | Cold Day |
| Very Heavy Rain | Heat Wave | Ground Frost |
| Extremely Heavy Rain | Warm Night | |
| Thunder & Lightning | Hot Day | |
| Hailstorm | Hot & Humid | |
| Dust Raising Winds | Strong Surface Winds | |

COLOUR CODED WARNING

- No Warning (No Action)
- Watch (Be Aware)
- Alert (Be Prepared To Take Action)
- Warning (Take Action)

Probabilistic Forecast

Terms	Probability of Occurrence (%)
Unlikely	< 25
Likely	25 - 50
Very Likely	50 - 75
Most Likely	> 75

* Red colour warning does not mean "Red Alert", Red colour warning means "Take Action".
Forecast and Warning for any day is valid from 0830 hours IST of day till 0830 hours IST of next day.
For more details, kindly visit <https://mausam.imd.gov.in> or contact: 011-2434-4599
(Service to the Nation since 1875)



DEFINITION/CRITERIA

Rain/ Snow *	<p>Heavy: 64.5 to 115.5 mm/cm *</p> <p>Very Heavy: 115.6 to 204.4 mm/cm*</p> <p>Extremely Heavy: > 204.4 mm/cm *</p>
Heat Wave	<p>When maximum temperature of a station reaches $\geq 40^\circ\text{C}$ for plains and $\geq 30^\circ\text{C}$ for hilly regions</p> <p>(a) Based on Departure from normal</p> <p>Heat Wave: Maximum Temperature Departure from normal 4.5°C to 6.4°C.</p> <p>Severe Heat Wave: Maximum Temperature Departure from normal $\geq 6.5^\circ\text{C}$</p> <p>(b). Based on Actual maximum temperature</p> <p>Heat Wave: When actual maximum temperature $\geq 45^\circ\text{C}$.</p> <p>Severe Heat Wave: When actual maximum temperature $\geq 47^\circ\text{C}$</p> <p>(c). Criteria for heat wave for coastal stations</p> <p>When maximum temperature departure is $>4.5^\circ\text{C}$ from normal. Heat Wave may be described provided maximum temperature $\geq 37^\circ\text{C}$.</p>
Warm Night	<p>When maximum temperature remains 40°C</p> <p>Warm Night: When minimum temperature departure 4.5°C to 6.4°C.</p> <p>Severe Warm Night: When minimum temperature departure $>6.4^\circ\text{C}$.</p>
Cold Wave	<p>When minimum temperature of a station $\leq 10^\circ\text{C}$ for plains and $\leq 0^\circ\text{C}$ for hilly regions.</p> <p>(a). Based on departure</p> <p>Cold Wave: Minimum Temperature Departure from normal -4.5°C to -6.4°C.</p> <p>Severe Cold Wave: Minimum Temperature Departure from normal $\leq -6.5^\circ\text{C}$</p> <p>(b) Based on actual Minimum Temperature (for Plains only)</p> <p>Cold Wave : When Minimum Temperature is $\leq 4.0^\circ\text{C}$</p> <p>Severe Cold Wave: When Minimum Temperature is $\leq 2.0^\circ\text{C}$</p> <p>(c) For Coastal Stations</p> <p>When Minimum Temperature departure is $\leq -4.5^\circ\text{C}$ & actual Minimum Temperature is $\leq 15^\circ\text{C}$</p>
Cold Day	<p>When minimum temperature of a station $\leq 10^\circ\text{C}$ for plains and $\leq 0^\circ\text{C}$ for hilly regions</p> <p>Based on departure</p> <p>Cold Day: Maximum Temperature Departure from normal -4.5°C to -6.4°C.</p> <p>Severe Cold Day: Maximum Temperature Departure from normal $\leq -6.5^\circ\text{C}$</p>
Fog	<p>Phenomenon of small droplets suspended in air and the horizontal visibility $< 1\text{km}$</p> <p>Moderate Fog: When the visibility between 500-200 metres</p> <p>Dense Fog: when the visibility between 50- 200 metres</p> <p>Very Dense Fog: when the visibility < 50 metres</p>
Thunderstorm	<p>Sudden electrical discharges manifested by a flash of light (Lightning) and a sharp rumbling sound (thunder)</p>
Dust/Sand Storm	<p>An ensemble of particles of dust or sand energetically lifted to great heights by a strong and turbulent wind.</p>
Frost	<p>Ice deposits on ground</p> <p>Air temperature $\leq 4^\circ\text{C}$ (over Plains)</p>
Squall	<p>A strong wind that rises suddenly, lasts for atleast 1 minute.</p> <p>Moderate: Wind speed 52-61 kmph</p> <p>Severe: Wind speed 62-67 kmph</p> <p>Very Severe: Wind speed >67 kmph</p>
Sea State	<p>Effect of various waves in the sea over specific area</p> <p>Rough to very rough: Wind speed 41-62 kmph (22-33 knots) & Wave height 2.5-6 metre</p> <p>High to very high: Wind speed 63-117 kmph (34-63 knots) & Wave height 6-14 metre</p> <p>Phenomenal: Wind speed >117 kmph (>63 knots) & Wave height >14 metre</p>
Cyclone	<p>Cyclonic Storm: Wind speed 62-87 kmph (34-47 knots)</p> <p>Severe Cyclonic Storm: Wind speed 88-117 kmph (48-63 knots)</p> <p>Very Severe Cyclonic Storm: Wind speed 118-165 kmph (64 - 89 knots)</p> <p>Extremely Severe Cyclonic Storm: Wind speed 166-220 kmph (90 -119 knots)</p> <p>Super Cyclone Storm: Wind speed >220 kmph (>119 knots)</p>

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Hot and Humid: When maximum temperatures remain 3°C above normal along with the above normal relative humidity.



ORISSA METALIKS PRIVATE LIMITED

-R7/4-

272

(FORMERLY MSP METALLICS LTD)

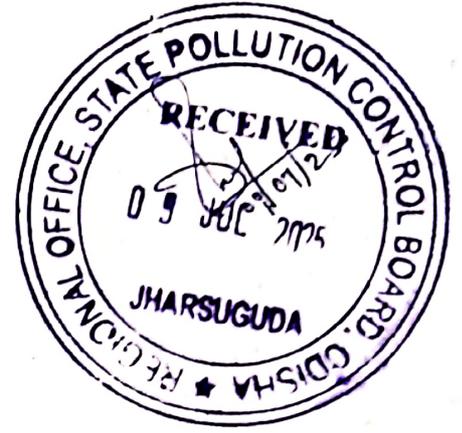
VIII. & P.O.: Marakuta, Dist.: Jharsuguda, Pin-768202, Odisha

Ph.: +91 80930 89922, Email : sc_ompl@orissametalliks.com, edoffice@mspsteeljsg.com

CIN No. U27109WB2006PTC111146

0/c

OMPL/JSG/2025-26/391
9th July 2025



To,
The Regional Officer,
State Pollution Control Board,
Regional office, Jharsuguda
Odisha

Sub: Information w.r.t. accidental discharge of run-off water containing industrial waste from plant premises due to Heavy to Very Heavy and Extremely Heavy Rain causing damage of boundary wall and affecting the adjacent land

Dear Sir,

With reference to the aforementioned subject, I would like to state that we are operating steel plant at Village Marakuta & Budhipadar in Jharsuguda District by abiding the law of land. There is occurrence of continuous Heavy to Very Heavy and Extremely Heavy Rain from 03.07.2025 to still continuing. There is an existing natural nala adjacent to plant boundary. The nala was unable to cater the sudden excessive water load resulting from extremely heavy rainfall causing penetration of excessive runoff water from the adjacent area inside the plant premises, damaging south-west plant boundary wall, and reaching towards the approved solid waste disposal site, resulting in accidental discharge of run-off water containing industrial waste (fly ash) from plant premises. Furthermore, this runoff water has affected the adjacent land, resulting in notable impact.

Sir, we would like to state that our plant drainage system with storm water collection pit is designed based on contour and past average rainfall data. In normal scenario, the existing plant drainage system is capable to cater the runoff water which is reused in plant premises for development of greenbelt and dust suppression.



Furthermore, the company is taking necessary action for management of solid waste generated from plant premises as per the valid CTE/CTO conditions. In general, the fly ash generated is used for brick manufacturing, dolochar is used in AFBC based captive power plant, scrap recycled in SMS etc. Also, fly ash and MBF slag generated from process are kept at the approved designated solid waste disposal site for future use in cement plant, which is currently under construction.

Sir, the Company believes in growth with a human face and pursuing people-centered development. Company is a socially committed organization and a socially responsible corporate citizen. It attaches great importance to discharging its overall social responsibilities to the community.

As a responsible corporate citizen, we have started discussion with the concerned landowner/farmers regarding the restoration of affected land and also the management is in touch with the concerned landowner/farmer to compensate for the accidental damage.

This is for your kind information and record please.

Thanking You,

Yours faithfully,

For, **M/s Orissa Metaliks Private Limited**



Ajit Kumar Singh
Sr. Vice President



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No. 370/5971, At -Babubagicha (Cox Colony), St. Mary's Hospital Road,
Post - Industrial Estate, Jharsuguda- 768 203

By e-MAIL

No 1276 /IND-1-CON-10Date 30/07/2025

From,

Er H.K. Nayak
Regional Officer

To,

The Chief Environment Engineer,
State Pollution Control Board, Odisha,
Bhubaneswar.

Sub: Enquiry report on breach of ash of M/s OMPL at Kanheijor nallah at Marakuta in the district of Jharsuguda-Reg.

Sir,

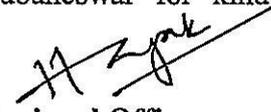
With reference to the above-cited subject, please find enclosed herewith the enquiry report on breach of ash of M/s OMPL at Kanheijor nallah at Marakuta in the district of Jharsuguda. This is for your kind information and necessary action.

Encl: As above

Yours faithfully,


Regional OfficerMemo no: 1277, dtd:- 30/07/2025

Copy forwarded to the Member Secretary, SPCB, Odisha, Bhubaneswar for kind information.


Regional Officer

Enquiry report on breach of ash of M/s OMPL at Kanheijor nallah at Marakuta in the district of Jharsuguda

A field enquiry was conducted on dated 07.07.2025, based on the video and print media clippings and written complaint received with regards to breach of ash at Kanheijor nallah at Marakuta in the district of Jharsuguda.

Background:-

The industry has Captive Power Plant of capacity 24 MW i.e, 8 MW WHRB and 16 MW AFBC. Ash of quantity 323.20 MT (approx.) is generated due to burning of coal and dolochar in AFBC Plant. The generated ash is utilized in in-house fly ash brick manufacturing unit of capacity 1,20,000 nos/day or disposed at solid waste disposal area within the plant premises. It has dedicated solid waste disposal area of 33.16 ac within its premises.

Observations on the complaint matter:-

A field inspection was conducted at various locations along the alleged site. During the inspection, it was observed that approximately 100 meters of the plant boundary wall was damaged and broken condition and ash from the plant premises had flown with water through the Kanheijor Nallah and spread into the adjacent agricultural fields. This incident took place due to continuous and heavy rainfall in the area. **(Photographs enclosed)**

The Kanheijor Nallah, a natural stream, flows adjacent to the southern boundary of the plant at an approximate distance of 30 to 40 meters. As per available meteorological data, the Jharsuguda Block experienced an extremely heavy rainfall on dated:-06.07.2025, with a recorded rainfall of 213.3 mm, resulting in a flood-like situation in the area.

Upon enquiry, it was informed that the excessive runoff from rainfall, along with the overflowing nallah water, breached the plant boundary wall and came into contact with the ash within the premises causing subsequent discharge of ash-contaminated water into the adjacent agricultural land.

As reported by the industry, the enquiry into the extent of damage to agricultural land is currently in progress by the office of the Tahasildar, Jharsuguda. The industry has committed to provide compensation to the affected villagers, in accordance with the applicable norms and guidelines.

Recommendation:-

The ash needs to be removed from the affected agricultural land and restore to its originality. However, in view of the above damage caused, necessary decision may be taken as this has happened due to heavy rainfall.


20.07.2025
Mrs. A.ERka, ES

Photographs





ORISSA METALIKS PRIVATE LIMITED 277

-R7/6-

(FORMERLY MSP METALLICS LTD)

Vill. & P.O.: Marakuta, Dist.: Jharsuguda, Pin-768202, Odisha
Ph.: 8093089903, Email : sc_ompl@orissametaliks.com, edoffice@mspsteeljsg.com
CIN No. U27109WB2006PTC111146

OMPL/JSG/ED/2025-26/5-G/428
13th October 2025

To,
The Tahsildar
Jharsuguda, Odisha

To,
The District Agricultural Officer
Jharsuguda, Odisha

Sub: Compensation towards Crop Loss to Farmers due to spillage of Fly Ash from plant premises of Orissa Metaliks Private Limited, Jharsuguda

Dear Sir,

This is to inform you that due to occurrence of continuous heavy rainfall on 04.07.2025 midnight in Marakuta/Jamera Grampanchayat area, the excess surface runoff water and overflow water of Natural Nallah adjacent to our plant boundary wall caused substantial damage to the Southwest Boundary wall, which results the spillage of Flyash from damaged portion of boundary wall to the adjacent cultivated Land.

Consequently, the matter was reported to State Pollution Control board vide Letter No. OMPL/JSG/2025-26/391 dt. 10.07.25 and simultaneously we had interacted with individual farmers who are affected due to spillage of Fly Ash from our plant premises. After discussion with the affected farmer and as per mutually agreed, we have assured them to compensate them towards loss of seasonal crops (Mainly Paddy & Moong crop) for the upcoming season.

In this regards, a list of affected farmer is being prepared & enclosed for your kind reference and requesting you to depute any Revenue Official / Inspector to verify the effected farmers, to whom compensation shall be given for his crop losses.

Further, we need your guidance and valuable suggestion regarding compensation amount for crop losses to affected farmers as per Govt. Norms.

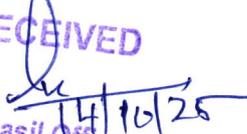
The company is willing to compensate the crop loss to the farmers as per Govt. Norms & your guidance.

Kindly oblige us with your valuable suggestion/direction.

Thanking you,

Yours Sincerely
For Orissa Metaliks Private Limited


Ajit Kumar Singh
Sr. Vice President

RECEIVED

14/10/25
Tahasil Office
Jharsuguda

Encl.: 1. Affected Farmer's details

List of Affected Farmers		
Sl No	Name of Claimants	Actual Affected land in decimal
1	Basanta Kumar sahu	86
2	Niranjan sahu	115
3	Rabi shankar seth	52
4	Mukesh Kumar Singh deo	158
5	Hrushikesh Singh	166
6	Bedamati Sa	62
7	Baishnab Rohidas	51
8	Bima Rohidas & Others	33
9	Jaymangal Bhoi	23
10	Narottam Sahu	109
11	Nibas Meher	53
12	Ramesh Kalo	58
13	Nabin Kua & Others	4
14	1) Amarendra Kumar Singh 2) Samarendra K Singh	154
15	Balaram Meher	17
16	Abdut kharsel	56
17	Abdut Rout @ kharsel	28
18	Jagabandhu Kharsel	20
19	Biranchi Meher	25
20	Gita Manjari Thakur & Others	49
21	Tarachand singh	110
22	Jakshya sahu/Pakala Padhan	453
23	Ekadasia Kharsel	102
TOTAL AREA		1984



ORISSA METALIKS PRIVATE LIMITED

(FORMERLY MSP METALLICS LTD)

Vill. & P.O.: Marakuta, Dist.: Jharsuguda, Pin-768202, Odisha
Ph.: +91 80930 89922, Email : sc_ompl@orissametaliks.com, edoffice@mspsteeljsg.com
CIN No. U27109WB2006PTC111146

Ref.: OMPL/OSPCB/ASH_REMOVAL/2025-26/01

Date: 04.11.2025

To,

The Addl. Chief Environment Engineer,
State Pollution Control Board, Odisha
Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar -751012

Sub.: Removal of ash from affected agricultural land at Kanhejor Nallah,
Marakuta village and restoration of land-Reg.

Ref.: Direction received vide letter no. 19376/IND/1/CON/5973, dated 29.10.2025

Respected Madam,

With reference to the above-mentioned subject and direction received vide letter dated 29.10.2025, we are submitting below the compliance status report on the progress of reclamation and restoration work of affected area for your kind consideration, please.

S. No.	Direction	Compliance status
1	Immediately remove the ash deposited on affected agricultural land.	The company has made a prayer vide letter dated 13.10.2025 (Annexure-I) to the Tahsildar and the District Agriculture office, Jharsuguda for finalization of the compensation amount to be paid to the affected farmers for loss of yield/crops.
2	Restore the agricultural land without delay.	
3	Rectify all deficiencies mentioned in field enquiry.	The company has committed to compensate for losses and reclamation/restoration of affected land. Boundary wall broken due to very heavy rain fall causing spillage of the fly ash has been reconstructed. Photographs of newly constructed boundary wall are given below.



		 <p style="text-align: center;">Constructed boundary wall</p> <p>As soon as the matter w.r.t. affected farmers and compensation for crop losses resolved, we will start the reclamation and restoration work of affected area.</p>
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As a responsible corporate citizen, the company believes in growth with a human face and pursuing people centered development. We are committed for the compliance.

Thanking You,

Yours faithfully,

For, **M/s Orissa Metaliks Private Limited**

(Ajit Kumar Singh)
Sr. Vice President



Encl: as above







GPS Map Camera



Jharsuguda, Odisha, India

Rxw6+hq9 Msp Green, Marakuta, Jharsuguda, Odisha 768202, India

Lat 21.84509° Long 83.960069°

Tuesday, 04/11/2025 03:52 PM GMT +05:30



ORISSA METALIKS PRIVATE LIMITED

Vill. & P.O.: Marakuta, Dist.: Jharsuguda, Pin-768202, Odisha
Ph.: 8093089903, Email : sc_ompl@orissametaliks.com, edoffice@mspsteeljsg.com
CIN No. U27109WB2006PTC111146

OMPL(MSP)/Intimation_Bricks Plant/2023-24/064
9th November 2023

To,
The Regional Officer,
State Pollution Control Board,
Regional Office, Jharsuguda,
Plot No. 370/5971, At: Babubagicha (Cox Colony),
St. Mary's Hospital Road, PO- Industrial Estate,
Dist.: Jharsuguda, Odisha - 768203

Sub.: Establishment of Fly Ash Brick / Block manufacturing facility of capacity 1,20,000 Bricks / Block per day at Village - Marakuta, Dist. Jharsuguda, Odisha (768202) by M/s Orissa Metaliks Private Limited (Formerly MSP Metaliks Limited)- Intimation reg.

- Ref.: 1. State Pollution Control Board, Odisha Order No. 15889/Ind-I-Con(M)1204, Dated: 31/10/2016
2. Modified directions U/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under Red/Orange/Green/White categories issued by Central Pollution Control Board vide letter No. B-29012/ESS(CPA)/2015-16/ Dated: 07/03/2016

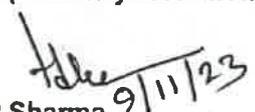
Dear Sir,

This has reference to the above mentioned subject and Order of State Pollution Control Board, Odisha on dated 31/10/2016. Fly Ash Brick/Block manufacturing facility is re-categorized as White in revised classification of industrial sectors under Red, Orange, Green and White categories dated February 29, 2016 and Order in respect of categorization of industries issued by State Pollution Control Board, Odisha. As per the revised classification of industrial sectors and OSPCB Order, there is no necessity of obtaining consent for White Category of industries and intimation to OSPCB is sufficient.

We would like to inform your good office that we are going to establish a Fly Ash Brick / Block manufacturing facility of capacity 1,20,000 Bricks / Blocks per Day at Village - Marakuta, Dist. Jharsuguda, Odisha - 768202 for utilization of Fly Ash generated from our captive power plant.

This is for your kind information and consideration, please.

Yours faithfully,
For Orissa Metaliks Private Limited
(Formerly MSP Metaliks Limited)


J P Sharma
Executive Director (Works)





State Pollution Control Board, Odisha
Bhubaneswar

Receipt No.	57450720
Depositor Name	Ajit Kumar Singh
Money Receipt Number	47846
Bank Name.	NA
Bank Id.	720
Application No.	7030601
Name and Address of Industry	Orissa Metaliks Private Limited, AT/PO: MARAKUTA, Jharsuguda, Jharsuguda
Name of Regional Office	HO
Applied For	CTO - BOTHAW - NEW
Payment Type	NORMAL
Payment Date	26-11-2025
Consent Fee	From : 01-04-2025 To : 31-03-2026
Payment Details	
Financial Year	2025 - 2026
CTO (Rs.)	50000.0
Total Amount Paid (Rs.)	50000
In Words.	Fifty Thousand
Transaction Status	Successfully Completed

Print

**FORM 1****(To be submitted in triplicate)****APPLICATION FOR CONSENT FOR EMISSION / CONTINUATION OF EMISSION UNDER****SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981****From:**

Orissa Metaliks Private Limited, AT/PO: MARAKUTA

City: Village Marakuta and Budhipadar

Tehsil: Jharsuguda

District: Jharsuguda

To**The Member Secretary,
State Pollution Control Board, ODISHA
Bhubaneswar****Sir,**

I/We hereby apply for CONSENT under section 21 of the air (Prevention & Control of

Pollution) Act, 1981 to make emission from Industrial Plant owned by (1)
Orissa Metaliks Private Limited for a period from 01/04/2025 To 31/03/2026

2. The annexure, appendices, other particulars and plans are attached herewith in triplicate.

3. I/We further declare that the information furnished in the Annexure/Appendices and plan is correct to the best of my / our knowledge.

4. I/We here submit that in case of a change either of the point or the quantity of emission or of its be made.)

5. I/We hereby agree to submit to the Board, application for renewal of CONSENT three months in advance of the date of expiry of the consented period for emission, of to be continued thereafter.

6. I/we undertake to furnish any other information within one month of its being called for by the Board.

ANNEXURE:

Note: Any applicant knowingly giving incorrect information pertaining thereto shall be liable to any action under the provisions of the Act. While filling this Annexure the applicant shall for such of the items not pertaining to his activity shall state 'not applicable' against the relevant one and not leave blank.

1. **Full name of the applicant** : Ajit Kumar Singh
- (a) With Address** : PO: MARAKUTA, Village: Marakuta and Budhipadar
- (Tel. No.)** : 0-9237399219
- (b) Is the firm registered?** : YES
- (c) If yes, Give number & date of registration and the authority with whom registered** : JH 120,13/01/2026, Directorate of Factories and Boilers, Odisha
- (d) Full address of the registered office** : AT/PO: MARAKUTA
District: Jharsuguda
Tehsil: Jharsuguda
Telephone: 0-9237399219
- (e) Names, designation & full address of person like, Partners/Managing Director/Director/Manager** : Ajit Kumar Singh
Sr. Vice President & Authorized Signatory
Orissa Metaliks Private Limited
At/PO: Marakuta
Village: Marakuta & Budhipadar
Dist: Jharsuguda
Pin: 768202
Mobile : 9237399219
- (f) Under which category does the industry fall Major/Medium/Small Scale** : Large
- State Government : NA
Prohibited Areas : NA
Central Government : NA
Air port Authority : NA
2. **Full name of the Land/Premises/Institute/Factory/Industry/Local body with address** : Orissa Metaliks Private Limited,
AT/PO: MARAKUTA
Jharsuguda
Jharsuguda
- Tel. No.:** : 0-9237399219
- e-mail** : edoffice@mspsteeljsg.com
3. **Give revenue/City Survey No. of the Land/Premises for which the application is made** : District: Jharsuguda
Town: Village Marakuta and Budhipadar
Tehsil: Jharsuguda
City Survey no./Revenue Survey no.: 184

Name of Surrounding	Distance(in meters)	Description
Villages	1500.0	Village Marakuta
National Highways	1200.0	NH -49
State Highway	4500.0	SH-10
Railway Line	2500.0	SECR
Reserve Forest	8000.0	Khait RF
Nalla	1100.0	Nala in Marakuta GP
School	1200.0	Netaji High School, Budhipadar
Hospital	8000.0	Jharsuguda Govt. Hospital
Religious Places	65000.0	Maa Samaleswari Temple
Human Settlements	1500.0	Village Marakuta
Industries	1500.0	Jharsuguda Steel Plant of Rungta Sons Pvt. Ltd.

10. **Climatological and Metereological details(if available)**

- (a) **Indicate conditions at the site (e.g. arid, semi arid etc.)** : Semi -arid
- (b) **Rainfull,yearly average** : 1460.9
- (c) **Temperature, seasonal ranges** : 9.0--45.0
- (d) **Information on speed and direction on wind** : 1-19 kmph
- (e) **Humity, solar radiation** : 21-86%

11. **Give list of all materials used in the process in metric tonne/day**

List of Raw Materials & Quantity	Principal use
Clinker	376200.0 Metric Tonnes/Year
Gypsum	19800.0 Metric Tonnes/Year
Fly Ash	26136.0 Metric Tonnes/Year
Slag	65340.0 Metric Tonnes/Year
Coal	4752.0 Metric Tonnes/Year

12. **Fuel Consumption in t/day**

7	MS	Vent attached to Clincker Silo No. 1	30	1.5	Circular	0.7	13860	40	10
8	MS	Vent attached to Clincker Silo No. 2	30	1.5	Circular	0.7	13860	40	10
9	MS	Vent attached to Fly ash Silo No. 1	30	1.5	Circular	0.7	13860	40	10
10	MS	Vent attached to Fly ash Silo No. 2	30	10	Circular	0.7	13860	40	10
11	MS	Vent attached to Packing Section No. 1	30	1.5	Circular	0.7	13860	40	10
12	MS	Vent attached to Packing Section No. 2	30	1.5	Circular	0.7	13860	40	10

(a) Flue gas emission details

Stack No.	Type of fuel	Quantity of fuel	Type of firing	So2	CO	HC	Particulates	Other Specify
0	Coal and BF gas	4752						
1	Coal and BF gas	4752						

(b) Fugitive emission details

Point of fugitive emission	Capacity	Type of control measures	Number
Dust Supression	5 KL and 12 KL	Mobile tanker	2.0
Dust Supression	To meet the standard norms	Dust extraction system	13.0
Dust Supression	2-21 lpm	Sprinkler	120

14. Give details of fuel gas sampling arrangements : Provided as per CPCB guidelines
15. Give the details of laboratory facilities available for analysis of emission : NABL accredited lab
16. Is there sufficient space available for installing air pollution control equipment : Yes
17. Details of Air Pollution control system. Give detailed specification (Collectors, precipitators, scrubbers etc.)

Air pollution control system name	Status	Detail specification
Dust Collector	Proposed	3 X 145 MT Capacity Day Bin
Dust Collector	Proposed	13 Nos of Bag Filters
Dust Collector	Proposed	2 X 250 MT capacity Silo
Dust Collector	Proposed	1 X 75 MT capacity Day Bin

18. State the total quantity of air handled by ventilation equipment. Specify size & No. of equipments installed or to be installed : 30345/1/Install
19. Give the following details
- (a) Total investment in the factory and the year of investment : 58.00 , 2025
- (b) The annual maintenance cost of Pollution Control plant if any : 6.00
- (c) Further expenditure and the year of expenditure : 0.00 , 2026

MSP METALICS LTD BRICKS PLANT Raw Material Consumption Register FLY ASH MONTH- JUL 2025 TO 26TH JAN 2026							
MONTH/ DATE	Jul-25	Aug-25	Sep-25	Oct-25	Nov-25	Dec-25	Jan-26
	In Kg						
1	20,000		16,800				
2	18,080		16,960				
3			20,960			29,010	
4	19,840			17,920			
5	-	11,520	49,200			5,600	22,140
6		17,280	16,160	21,280			22,500
7	20,320	17,920		19,040			23,040
8	21,280	16,800	20,160	19,040			20,700
9	20,320	17,920	13,600	16,800			22,140
10	14,720						22,140
11							
12	15,680	19,840	20,320				22,320
13		19,840	20,000	20,480			20,000
14		13,120		18,720			
15	18,240		20,000	19,040			
16		19,040	9,920	15,680		17,920	20,160
17						16,800	20,160

18		12,320				17,760	
19		19,360	19,040				20,160
20		17,920	16,480		13,920		20,160
21		20,000			14,560		19,840
22			19,840		12,960	19,040	20,000
23			17,920			19,360	16,560
24			17,760		17,760	19,520	7,200
25		13,920	19,840		15,360	19,360	
26		14,720	18,880			19,200	23,320
27			11,040			22,140	
28					20,480		
29					18,880	19,980	
30						22,180	
31						18,360	
Total	1,68,480	2,51,520	3,64,880	1,68,000	1,13,920	2,66,230	3,42,540
In MT	1685	2515	3649	1680	1139	2662	3425



CONSENT ORDER

1

STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPT. OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]
 A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
 Phone-0674- 2561909

E-mail: cto17category@ospcboard.org Website: www.ospcboard.org

CONSENT ORDER

No. 6547 /IND-I-CON-5973

Speed Post/E-mail
 Dt. 28.03.2025

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No. 6080360, Dt. 27.02.2025 and submission of online document on 04.03.2025.

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: M/s. Orissa Metaliks Private Limited.

Name of the Occupier & Designation; Mr. Ajit Kumar Singh, Sr. Vice President

Address: At/PO- Marakuta, Dist - Jharsuguda-768 202.

This consent order is valid for the period from 01.04.2025 to 31.3.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Plant facilities / products	Quantity
1.	Sponge Iron-DRI Kiln (I,II, III,IV,V,VI,VII & VIII)	8×100 TPD
2.	Captive Power Plant (CPP)	24 MW (8 MW WHRB + 16 MW AFBC)
3.	Induction Furnace	2×30 Ton/Heat
4.	Sinter Plant (30m ²)	4,60,000 TPA
5.	Pellet Plant	6,00,000 TPA
6.	Producer Gas Plant	2 x 4000 Nm ³ /Hr
7.	Coal Washery	7.0 LTPA (through put)



CONSENT ORDER

2.	Stack attached to ESP of AFBC Boiler	77	1,36,000	PM	SO ₂	NO _x	Hg	--
				50	600	450	0.03	
3.	Stack attached to Bag filter of Induction Furnaces	25	35,000	100				--
4	Stack attached to Sintering plant							
	Multi cyclone of sintering process	50		2,40,000				100
	Bag filter at flux area	50		2,10,000				100
	Bag filter at sinter discharge end	30		1,20,000				100
5	Stack attached to Pellet plant							
	ESP connected to Rotary drum	50		4,40,000				100
	Bag filter at coal pulverizing unit	20		24,000				100
	Multi cyclone connected to PH-1 and PH-2 of Travelling Gate	52		2x1,80,000				100

D. Disposal of solid waste permitted in the following manner:

Sl. No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Dolochar & dust from APC devices	560 TPD	--	--	560 TPD	To be dumped at designated dump site inside premises.
2	Fly ash and bottom ash of CPP	55,296 TPA	--	--	--	To be disposed as per the provisions of Fly Ash Notification, 31 st Dec, 2021.
3.	Slag from Induction furnaces	27,000 TPA	--	--	27,000 TPA	To be used for Road construction / Land leveling, Paver Block Making after recovering metal from Slag
4.	Dust from APC devices of Pellet Plant	--	--	--	--	To be completely reused in the Pellet Making.
5.	Dust from APC devices of Sinter Plant	--	--	--	--	To be completely reused in the Sinter Making.



CONSENT ORDER

5

18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.



CONSENT ORDER

7

6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day-to-day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:**AIR POLLUTION CONTROL**

1. All the air pollution control devices like ESPs / Bag filters/ Multi Cyclone installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
2. The unit shall provide swiveling hoods for fume extraction from induction furnaces and provide cyclone with bag filter for treatment of flue gas, so that particulate matter emission in the stack attached to induction furnaces shall not exceed 100 mg/Nm³.
3. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. The collected dust shall be treated in the Multi cyclone, Bag filters & ESP.
4. There shall be no leakage of flue gas through the emergency caps, slip rings or any other process areas of DRI kilns except during exigencies.



CONSENT ORDER

9

21. The unit shall provide heat exchanger before the bag filter attached to Hearth Layer Separation Building of Pellet Plant to avoid any damage of bag filter by high temperature.
 22. The industry shall strictly follow the guidelines of CPCB dated July, 2018 for Online Continuous Effluent Monitoring Systems (OCEMS) and Guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
 23. The industry shall ensure tampered proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 24. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
 25. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
 26. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
 27. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
 28. The unit shall comply to the provisions of revised fly ash Notification No. SO.5481(E),dl. 31.12.2021 of MoEF & CC, Govt. of India.
 29. The unit shall get the performance evaluation study of all major air pollution control devices especially in Blast Furnace, Steel Melting/Making Shop, Pellet Plant, Sinter Plant, Coke Ovens, DRI section preferably by M/s MECON, a public sector enterprise or nationally reputed engineering consulting agencies who has technical expertise in steel sector and submit report to the Board.
 30. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
 31. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
 32. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
 33. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
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CONSENT ORDER

11

12. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
13. The industry shall have adequate space at point of time for waste disposal at least for a period of one year. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
14. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

1. The unit shall replace the bag filters of the coal circuit, stock house, cooler discharge and PSB of Kiln V-VIII within 03 months.
2. The unit shall install adequate capacity of bag filter at the stock house of Sinter Plant to arrest the fugitive emission generated during unloading of the materials by 31.05.2025.
3. The unit shall install adequate numbers of dry fog system at the ground hopper of coal and iron circuit for proper dust suppression by 30.04.2025.
4. The unit shall install adequate numbers of fixed rain gun type water sprinklers at the stockyard of DRI section, pellet plant area, product handling area of sinter plant for effective dust suppression within 02 months.
5. The industry shall provide pneumatic dust handling system at the bag filter installed at AIBC section within 03 months.
6. Construction and concreting of remaining portion of internal shall be completed within 06 months.
7. Retaining wall shall be constructed around the open stockyards in order to avoid scattering of materials over the road by 30.04.2025.
8. The unit shall complete installation of clarifier / tube settler in the SRTS and all the internal drains shall be connected to the SRTS before monsoon.
9. The industry shall install a STP for the bachelor hostel constructed within the plant premises within 06 months.
10. The unit shall abide by the fuel policy of the State of Odisha.



General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ⁰ C above the receiving water temperature	-----	-----	Shall not exceed 5 ⁰ C above the receiving water temperature
7.	Oil & Grease mg/l max	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/1 max	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ⁰ C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



PART-B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual * 24 Hours **	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual *	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual *	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual *	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
 ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



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भाग II—खण्ड 3—उप-खण्ड (ii)
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 31 दिसम्बर, 2021

का.आ. 5481(अ).—केन्द्रीय सरकार ने भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 द्वारा कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से तीन सौ किलोमीटर के विनिर्दिष्ट व्यास के भीतर ईंटों के विनिर्माण के लिए उपजाऊ मिट्टी के उत्खनन को प्रतिबंधित करने के लिए और भवन निर्माण सामग्री के विनिर्माण में और संनिर्माण क्रियाकलाप में फ्लाई-राख के उपयोग को बढ़ावा देने के लिए निदेश जारी किए हैं;

और, प्रदूषणकर्ता भुगतान सिद्धांत (पीपीपी) के आधार पर, ऐसा करके कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों द्वारा फ्लाई-राख का 100 प्रतिशत उपयोग सुनिश्चित करते हुए और फ्लाई-राख प्रबंधन प्रणाली की संधारणीयता के लिए पूर्वोक्त अधिसूचना को और अधिक प्रभावकारी ढंग से कार्यान्वित करने हेतु, केंद्रीय सरकार ने मौजूदा अधिसूचना की समीक्षा की;

और प्रदूषणकर्ता भुगतान सिद्धांत के आधार पर पर्यावरणीय प्रतिकर निर्धारित किए जाने की आवश्यकता है;

और, विनिर्माण को बढ़ावा देकर तथा निर्माण कार्य के क्षेत्र में राख आधारित उत्पादों तथा भवन निर्माण सामग्रियों के प्रयोग को अनिवार्य करके उपजाऊ मिट्टी को संरक्षित करने की आवश्यकता है;

और, सड़क बनाने, सड़क एवं फ्लाई ओवर के रेलिंग बनाने, तटरेखा की सुरक्षा का उपाय करने, अनुमोदित परियोजनाओं के निचले क्षेत्रों को भरने, खनित स्थलों को फिर से भरने में मिट्टी की सामग्रियों से भरने के विकल्प के रूप में राख उपयोग को बढ़ावा देकर उपजाऊ मिट्टी और प्राकृतिक संसाधनों को संरक्षित करने की आवश्यकता है;

और, पर्यावरण को सुरक्षित करना तथा कोयला अथवा लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित फ्लाई राख के निक्षेपण तथा निपटान की रोकथाम करना आवश्यक है;

और, उक्त अधिसूचना में जो 'राख' शब्द का प्रयोग किया गया है उसमें कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित फ्लाई-राख और बॉटम-राख दोनों शामिल हैं;

और, केंद्रीय सरकार प्रदूषणकर्ता भुगतान सिद्धांत के आधार पर, पर्यावरणीय प्रतिकर की प्रणाली सहित राख के उपयोग के लिए एक व्यापक ढांचा लाना चाहती है;

अतः पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण एवं वन मंत्रालय की अधिसूचना जो का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 द्वारा भारत के राजपत्र, असाधारण भाग II, खंड 3, उप खंड (i) में प्रकाशित का अधिक्रमण करते हुए, कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों द्वारा राख के उपयोग के संबंध में प्रारूप अधिसूचना जो सा.का.नि. 285 (अ) तारीख 22 अप्रैल, 2021 द्वारा भारत के राजपत्र, असाधारण, भाग-2, धारा 3, उप धारा (i) में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से जिनका इससे प्रभावित होना सामान्य है उस तारीख से, जिसको उक्त प्रारूप उपबंधों की शासकीय राजपत्र में अंतर्विष्ट प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिनों के अवसान से पूर्व आक्षेप और सुझाव आमंत्रित किए गए थे।

और उक्त प्रारूप अधिसूचना के संबंध में उससे संभावित तौर पर प्रभावित होने वाले सभी व्यक्तियों से प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार कर लिया गया है;

अतः पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और अधिसूचना का.आ. 763 (अ) तारीख 14 सितम्बर, 1999 का उन बातों के सिवाय अधिकांत करते हुए जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, केंद्रीय सरकार कोयलों या लिग्नाइट आधारित ताप विद्युत संयंत्रों से राख के उपयोग के संबंध में निम्नलिखित अधिसूचना जारी करती है, जो इस अधिसूचना के प्रकाशन की तिथि से प्रवृत्त होगी, अर्थात्

क. फ्लाई-राख और बॉटम-राख का निपटान करने हेतु ताप विद्युत संयंत्रों (टीपीपी) के उत्तरदायित्व.-

(1) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र (जिनमें कैप्टिव और/या सह-उत्पादन केंद्र शामिल हैं या दोनों) की यह प्राथमिक जिम्मेदारी होगी कि वह अपने द्वारा सृजित राख (फ्लाई-राख और बॉटम-राख) का उप पैरा (2) में दिए गए पारि-अनुकूल तरीके से 100 प्रतिशत उपयोग सुनिश्चित करे;

(2) कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्रों से सृजित राख का उपयोग केवल निम्नलिखित पारि-अनुकूल प्रयोजनों के लिए किया जाएगा, अर्थात्:-

- (i) फ्लाई राख पर आधारित उत्पाद अर्थात्: ईट ब्लॉक टाइल, फाइबर सीमेंट शीट, पाइप, बोर्ड, पैनल का विनिर्माण;
- (ii) सीमेंट विनिर्माण, रेडी-मिक्स कंक्रीट;

- (iii) सड़क निर्माण और फ्लाई-ओवर के रेलिंग का निर्माण, राख और जिओ-पॉलीमर आधारित निर्माण सामग्री;
- (iv) बांध का निर्माण;
- (v) निचले क्षेत्र को भरना;
- (vi) खनन कार्य से रिक्त हुए स्थान को भरना;
- (vii) सिंटेड या शीत-बद्ध राख संचय का विनिर्माण;
- (viii) मृदा परीक्षण के आधार पर नियंत्रित तरीके से कृषि;
- (ix) तटीय जिलों में तटरेखा संरक्षण संरचनाओं का निर्माण;
- (x) अन्य देशों को राख का निर्यात;
- (xi) समय-समय पर यथाधिसूचित किसी अन्य पारि-अनुकूल प्रयोजन के लिए।
- (3) अध्यक्ष, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति गठित की जाएगी जिसमें पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी), विद्युत मंत्रालय, खान मंत्रालय, कोयला मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय, कृषि अनुसंधान एवं शिक्षा विभाग, सड़क कांग्रेस संस्थान तथा राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद के प्रतिनिधियों को सदस्यों के रूप में शामिल किया जाएगा, जिसका प्रयोजन राख के उपयोग के पारि-अनुकूल तौर-तरीकों की जांच करना, उनकी समीक्षा एवं अनुशंसा करना तथा प्रौद्योगिकीय विकासों तथा पणधारी से प्राप्त अनुरोधों के आधार पर उप-पैरा (2) में यथोल्लिखित ऐसे तौर-तरीकों की सूची में समिति द्वारा सुझाए गए तौर-तरीकों को शामिल करना या किसी तौर-तरीके को सूची से हटाना या उसमें संशोधन करना है। जब भी इस प्रयोजन के लिए अपेक्षित हो, यह समिति राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, ताप विद्युत संयंत्र और खानों के प्रचालकों को आमंत्रित कर सकती है। इस समिति सिफारिश के आधार पर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ऐसे पारि-अनुकूल प्रयोजन प्रकाशित करेगा।
- (4) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र उस वर्ष के दौरान सृजित राख (फ्लाई-राख और बॉटम-राख) का 100 प्रतिशत उपयोग करने हेतु उत्तरदायी होगा; तथापि, किसी भी स्थिति में, किसी वर्ष में राख का उपयोग 80 प्रतिशत से नीचे नहीं होगा और साथ ही, उस ताप विद्युत संयंत्र को तीन वर्ष की अवधि में 100 प्रतिशत औसत राख के उपयोग का लक्ष्य प्राप्त करना होगा :

परंतु, यह और कि पहली बार के लिए लागू तीन वर्ष के चक्र को ऐसे ताप विद्युत संयंत्रों, जहां राख का उपयोग 60-80 प्रतिशत के बीच होता है, एक वर्ष के लिए और ऐसे संयंत्रों, जहां राख का उपयोग 60 प्रतिशत से कम है, दो वर्ष के लिए बढ़ाया जा सकता है, और राख के उपयोग की प्रतिशतता की गणना के प्रयोजन के लिए वर्ष 2021-2022 में उपयोग की प्रतिशत प्रमात्रा को नीचे दी गई तालिका के अनुसार ध्यान में रखा जाएगा:

तापीय विद्युत संयंत्रों के उपयोग की प्रतिशतता	100 प्रतिशत उपयोगिता प्राप्त करने के लिए प्रथम अनुपालन चक्र	100 प्रतिशत उपयोगिता प्राप्त करने के लिए द्वितीय अनुपालन चक्र
>80 प्रतिशत	3 वर्ष	3 वर्ष
60-80 प्रतिशत	4 वर्ष	3 वर्ष
<60 प्रतिशत	5 वर्ष	3 वर्ष

परन्तु, ताप विद्युत संयंत्रों के लिए 80 प्रतिशत न्यूनतम उपयोग प्रतिशतता, क्रमशः 60-80 प्रतिशत और <60 प्रतिशत की उपयोगिता की श्रेणी के तहत आने वाले ताप विद्युत संयंत्रों के लिए प्रथम अनुपालन चक्र के पहले वर्ष और पहले दो वर्षों पर लागू नहीं होगी।

परन्तु, अनुपालन चक्र के अंतिम वर्ष में सृजित 20 प्रतिशत राख को अगले चक्र में भी ले जाया जाएगा जिसका उपयोग उस अनुपालन चक्र के दौरान सृजित राख के साथ अगले तीन वर्षों में किया जाएगा।

- (5) अप्रयुक्त संचित राख अर्थात् लीगेसी राख, जिसका इस अधिसूचना के प्रकाशन से पहले भंडारण किया गया है, को ताप विद्युत संयंत्र (टीपीपी) द्वारा इस रीति से क्रमिक रूप से उपयोग में लाया जाएगा, कि लीगेसी राख को इस अधिसूचना के प्रकाशन की तिथि से दस वर्षों के भीतर पूरी तरह उपयोग कर लिया जाएगा और यह उस विशिष्ट वर्ष के चालू संचालनों के माध्यम से राख उत्सर्जन के लिए निर्धारित उपयोग लक्ष्यों से अतिरिक्त होगा।

परन्तु, निम्नलिखित प्रतिशतताओं में यथा उल्लिखित लीगेसी राख की न्यूनतम मात्रा का उपयोग तास्थानी वर्ष के दौरान कर लिया जाएगा और लीगेसी राख की न्यूनतम मात्रा की ताप विद्युत संयंत्र की संस्थापित क्षमता के अनुसार वार्षिक राख उत्सर्जन के आधार पर की जानी है।

प्रकाशन की तिथि से वर्ष	पहला	दूसरा	तीसरा-दसवां
लीगेसी राख का उपयोग (वार्षिक राख की प्रतिशतता)	कम से कम 20 प्रतिशत	कम से कम 35 प्रतिशत	कम से कम 50 प्रतिशत

परन्तु, यह और कि लीगेसी राख का उपयोग वहां अपेक्षित नहीं है, जहां राख के तालाब या डाइक स्थिर हो गए हैं और हरित पट्टी के निर्माण या पौध रोपण से पुनरुद्धार किया गया है और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड इस संबंध में प्रमाणित करेगा। किसी राख तालाब या डाइक के स्थिरीकरण और भूमि-उद्धार का कार्य, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणन शामिल है, इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष के भीतर किया जाएगा। अन्य सभी राख के कुंड या डाइक में शेष बचे राख का उपयोग ऊपर उल्लिखित समय-सीमाओं के अनुसार क्रमिक रूप से किया जाएगा।

टिप्पण: राख के उपयोग के लक्ष्यों को हासिल करने के लिए उप पैरा (4) और (5) के अधीन दायित्व 01 अप्रैल, 2022 की तारीख से लागू होंगे।

- (6) किसी भी नए तापीय विद्युत संयंत्र (टीपीपी) में 0.1 हेक्टेयर प्रति मेगावाट (एमडब्ल्यू) क्षेत्रफल के साथ आपातकालीन या अस्थायी राख कुंड की अनुमति दी जा सकती है। राख के तालाब या डाइकों का तकनीकी विनिर्देश, केन्द्रीय विद्युत प्राधिकरण (सीईए) के परामर्श से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाए गए दिशानिर्देशों के अनुसार होगा और ये दिशानिर्देश राख के कुंड या डाइक के संबंध में इसकी सुरक्षा, पर्यावरणीय प्रदूषण, उपलब्ध प्रमात्रा, निपटान का तरीका, निपटान में जल की खपत या संरक्षण, राख जल पुनर्चक्रण और ग्रीन बेल्ट आदि के वार्षिक प्रमाणन के लिए कार्यविधि भी निर्धारित करेंगे और इस अधिसूचना के प्रकाशन की तारीख से तीन महीनों के भीतर प्रस्तुत किए जाएंगे।
- (7) प्रत्येक कोयला या लिग्नाइट आधारित ताप विद्युत संयंत्र यह सुनिश्चित करेगा कि राख की लदाई, उतराई, ढुलाई, भंडारण और निपटान पर्यावरणीय दृष्टि से अनुकूल रीति से किया गया है और वायु और जल प्रदूषण की रोकथाम के लिए सभी ऐहियतात किए गए हैं और इस संबंध में स्थिति की सूचना इस अधिसूचना में संलग्न अनुबंध में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को दी जाएगी।
- (8) प्रत्येक कोयला या लिग्नाइट आधारित तापीय विद्युत संयंत्र, संस्थापित क्षमता पर आधारित राख के कम से कम 16 घंटों के भंडारण के लिए समर्पित शुष्क फ्लाई राख साइलोस प्रतिष्ठापित करेगा, जिनके पास पृथक पहुंच मार्ग होंगे, जिससे कि राख पहुंचाने के कार्य को सुगम बनाया जा सके। इसकी सूचना संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को उपाबंध में दी जाएगी और केन्द्रीय प्रदूषण नियंत्रण

बोर्ड (सीपीसीबी) या राज्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति द्वारा समय-समय पर निरीक्षण किया जाएगा।

- (9) प्रत्येक कोयला या लिग्नाईट आधारित तापीय विद्युत संयंत्र (जिसके अंतर्गत कैप्टिव या सह उत्पादन केन्द्र भी है या दोनों), वास्तविक उपयोगकर्ता (उपयोगकर्ताओं) के हित के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड के वेब पोर्टल या मोबाईल फोन एप्प का लिंक उपलब्ध कराकर ताप विद्युत संयंत्र के पास राख की उपलब्धता के वास्तविक आंकड़े प्रदान करेगा।
- (10) राख के 100 प्रतिशत उपयोग का वैधानिक दायित्व, जहां भी लागू हो, विधि में बदलाव के रूप में माना जाएगा।

ख. राख के उपयोग के प्रयोजनार्थ, उत्तरवर्ती उप पैराग्राफ लागू होंगे :-

- (1) ऐसे सभी अभिकरण (सरकारी, अर्द्धसरकारी और निजी), जो सड़क बिछाने, सड़क और फ्लाई ओवर के किनारों, तटीय जिलों में तटरेखा की सुरक्षा संरचनाओं और लिग्नाईट या कोयला आधारित ताप विद्युत संयंत्र से 300 किमी के भीतर बांधों जैसे निर्माण संबंधी कार्यकलापों में लगे हुए हैं, इन कार्यकलापों में अनिवार्य रूप से राख का उपयोग करेंगे :

परंतु इसको परियोजना स्थल पर निशुल्क पहुंचाया जाए और परिवहन लागत, ऐसे कोयला या लिग्नाईट आधारित ताप विद्युत संयंत्रों द्वारा वहन की जाए।

परंतु यह और कि ताप विद्युत संयंत्र पारस्परिक सहमत हुई शर्तों के अनुसार राख की लागत और परिवहन के लिए शुल्क ले सकता है उस मामले में जहां ताप विद्युत संयंत्र अन्य माध्यम से राख का निपटान करने में समर्थ है और ये अभिकरण इसके लिए प्रार्थना कर सकते हैं और बिना लागत और बिना परिवहन शुल्क के राख उपलब्ध कराने के प्रावधान तभी लागू होंगे यदि उसके लिए ताप विद्युत संयंत्र उस निर्माण अभिकरण को नोटिस जारी करता है।

- (2) उक्त कार्यकलापों में राख का उपयोग भारतीय मानक ब्यूरो, भारतीय रोड कांग्रेस, केन्द्रीय भवन अनुसंधान संस्थान, रूडकी, केन्द्रीय सड़क अनुसंधान संस्थान, दिल्ली, केन्द्रीय लोक निर्माण विभाग, राज्य लोक निर्माण विभागों और अन्य केन्द्रीय और राज्य सरकार के अभिकरणों द्वारा निर्धारित किए गए विनिर्देशों और दिशानिर्देशों के अनुसार किया जाएगा।

- (3) तापीय विद्युत संयंत्र की 300 किलोमीटर की परिधि के भीतर अवस्थित सभी खानों के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के तहत खुली आवर्त खानों में राख का पृष्ठ भंडारण करना या अधिक भार के ढेरों के साथ राख का मिश्रण करना बाध्यकारी होगा। सभी खान के स्वामी या प्रचालक (चाहे सरकारी, सार्वजनिक और निजी क्षेत्र के हो) कोयला या लिग्नाईट आधारित तापीय विद्युत संयंत्रों से तीन सौ किलोमीटर (सड़क द्वारा) के भीतर, महानिदेशक, खान सुरक्षा (डीजीएमएस) के दिशानिर्देशों के अनुसार ओवर बर्डन के बाह्य निक्षेप खान की बैकफिलिंग अथवा स्टोर्विंग (प्रचालित या छोड़ी गई खानों, जैसा भी मामला हो) के लिए उपयोग की गई सामग्रियों के भार-दर-भार के आधार पर कम से कम 25 प्रतिशत राख को मिश्रित करने के लिए उपाय करेंगे :

परंतु ऐसे तापीय विद्युत केन्द्र निःशुल्क राख प्रदान करके और परिवहन की लागत को वहन करके या पारस्परिक सहमत हुई शर्तों पर लिए गए निर्णय के अनुसार लागत या परिवहन व्यवस्था करके राख की अपेक्षित मात्रा की उपलब्धता को सुकर बनायेंगे और खानों के खाली स्थानों और ढेरों में अधिकभार के साथ राख को मिश्रित करना, सृजित अधिभार के लिए इस अधिसूचना के प्रकाशन की तिथि से लागू होगा और उक्त कार्यकलापों में राख का उपयोग, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, महानिदेशक खान सुरक्षा और भारतीय खदान ब्यूरो द्वारा निर्धारित दिशानिर्देशों के अनुसार किया जाएगा।

स्पष्टीकरण .- इस उप-पैरा के प्रयोजन के लिए यह भी स्पष्ट किया जाता है कि लागत मुक्त राख और निःशुल्क परिवहन के उपबंध केवल तभी लागू होंगे यदि ताप विद्युत संयंत्र इसके लिए खान मालिक को नोटिस देते हैं और अधिभार वाले ढेर के साथ मिश्रित करने और खान में खाली स्थान को भरने के लिए राख के 25 प्रतिशत हिस्से के उपयोग का अधिदेश तब तक लागू नहीं होगा जब तक कि ताप विद्युत संयंत्र द्वारा खान मालिक को नोटिस न दिया गया हो।

- (5) (i) सभी खान मालिकों को खान में खाली स्थानों में राख को समायोजित करने के लिए खान बंद योजना (प्रगामी और अंतिम) तैयार करनी होगी और खान में खाली स्थानों में राख के निपटान और अधिभार वाले ढेर के साथ राख को मिश्रित करने के लिए खान योजनाओं को संबंधित प्राधिकारी अनुमोदित करेगा। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा ताप विद्युत संयंत्रों और कोयला खदानों की पर्यावरणीय मंजूरी की अपेक्षा से छूट देने के साथ-साथ ऐसे निपटान के लिए अपनाए जाने वाले दिशानिर्देशों के संबंध में तारीख 28 अगस्त, 2019 को दिशानिर्देश जारी किए गए।
- (ii) मंत्रालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, महानिदेशक, खान सुरक्षा (डीजीएमएस) और भारतीय खान ब्यूरो (आईबीएम) के साथ परामर्श करके, खानों में खाली स्थानों में राख के निपटान करने तथा अधिभार वाले ढेरों में इसे मिश्रित करना सुगम बनाने के लिए समय-समय पर आगे भी दिशानिर्देश जारी कर सकता है और यह खान मालिकों की जिम्मेदारी होगी कि वे ऐसी खानों को अभिज्ञात करने की तिथि से एक वर्ष के भीतर विभिन्न विनियामक प्राधिकरणों द्वारा जारी की गई अनुमतियों में आवश्यक संशोधन या परिवर्तन प्राप्त करेंगे।
- (6) (i) पर्यावरणीय प्रदूषण के संदर्भ में सुरक्षा, व्यवहार्यता (आर्थिक व्यवहार्यता नहीं) और पहलुओं की जांच सहित राख से खान में खाली स्थान को वापस भरने/अधिभार वाले ढेर के साथ राख को मिश्रित करने के लिए खानों की पहचान करने के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, खान मंत्रालय, कोयला मंत्रालय, महानिदेशक खान सुरक्षा और भारतीय खान ब्यूरो से प्रतिनिधियों को शामिल करते हुए अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति का गठन किया जाएगा और यह समिति पणधारी मंत्रालयों या विभागों के लिए अभिज्ञात खानों (भूमिगत और खुली, दोनों) के संबंध में तैयार की गई तिमाही रिपोर्टों को अद्यतन करेगी और यह समिति, इस अधिसूचना के प्रकाशन के तुरंत पश्चात उपयुक्त खानों की पहचान करना आरंभ करेगी।
- (ii) ताप विद्युत संयंत्र या खानें, उपरोक्त अनुसार अधिदेशित उपयोग लक्ष्यों को पूरा करने के लिए उपर्युक्त समिति द्वारा पहचान किए जाने तक राख के निपटान हेतु प्रतीक्षा नहीं करेंगी।
- (7) राख से निचले क्षेत्र को भरने का कार्य, अनुमोदित परियोजनाओं के लिए राज्य प्रदूषण नियंत्रण बोर्ड की पूर्व अनुमति से और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित दिशा-निर्देशों के अनुसार किया जाएगा और राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा अनुमोदित स्थलों, अवस्थान, क्षेत्र और अनुमत मात्रा को अपनी वेबसाइट पर प्रतिवर्ष प्रकाशित किया जाएगा।
- (8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, संगत पणधारी के साथ मिलकर, राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा अनुमति प्रदान करने के लिए समयबद्ध ऑनलाइन आवेदन प्रक्रिया प्रस्तुत करने के साथ-साथ इस अधिसूचना के अधीन परिकल्पित सभी प्रकार के कार्यकलापों के लिए एक वर्ष के भीतर दिशानिर्देश प्रस्तुत करेगा।
- (9) कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र से तीन सौ किलोमीटर के दायरे में स्थित सभी भवन निर्माण परियोजनाएं (केंद्रीय, राज्य और स्थानीय प्राधिकरणों सरकारी उपक्रमों, अन्य सरकारी अभिकरणों तथा सभी निजी अभिकरणों) राख की ईटों, टाइल्स, धातुमल राख अथवा अन्य राख आधारित उत्पादों का उपयोग करेंगी बशर्ते कि वे वैकल्पिक उत्पादों की कीमत से अधिक कीमत पर उपलब्ध न हो।
- (10) राख आधारित उत्पादों के विनिर्माण और ऐसे उत्पादों में राख के उपयोग में भारतीय मानक ब्यूरो, भारतीय सड़क कांग्रेस और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित विनिर्देशों और दिशानिर्देशों की अनुपालना होगी।
- ग. गैर-अनुपालन के लिए पर्यावरणीय प्रतिकर .-**
- (1) तीन वर्ष के चक्र के प्रथम दो वर्षों में, यदि कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र (कैप्टिव और/ या सह-उत्पादक स्टेशनों या दोनों सहित) ने कम-से-कम 80 प्रतिशत राख (फ्लाई-राख और बॉटम-राख) उपयोग नहीं की है तो ऐसे गैर-अनुपालन ताप विद्युत संयंत्रों पर प्रस्तुत की गई वार्षिक रिपोर्टों के आधार पर वित्तीय वर्ष के

अंत में अप्रयुक्त राख पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा और यदि यह तीन वर्ष के चक्र के तीसरे वर्ष में 100 प्रतिशत राख का उपयोग करने में असमर्थ रहता है, तो वह अप्रयुक्त मात्रा पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर के भुगतान का पात्र होगा, जिस पर पहले पर्यावरणीय प्रतिकर नहीं लगायी गयी है।

परंतु पर्यावरणीय प्रतिकर को पैरा क के उप-पैरा (4) में उल्लिखित विभिन्न उपयोगी श्रेणियों के अनुसार प्रथम अनुपालन चक्र के अंतिम वर्ष के अंत में अनुमान लगाया जाएगा और अधिरोपित किया जाएगा।

- (2) अधिकारियों द्वारा एकत्रित पर्यावरणीय प्रतिकर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के निर्दिष्ट खाते में जमा किया जाएगा।
- (3) लैगोसी राख के मामले में, यदि कोयला या लिग्नाइट आधारित तापीय ऊर्जा संयंत्र (कैप्टिव या सह-उत्पादक स्टेशनों या दोनों सहित) ने स्थापित क्षमता पर आधारित उत्पन्न राख का कम-से-कम 20 प्रतिशत (प्रथम वर्ष के लिए), 35 प्रतिशत (द्वितीय वर्ष के लिए), 50 प्रतिशत (तीसरे से दसवें वर्ष तक) उपयोग के बराबर लक्ष्य प्राप्त नहीं किया है तो उस वित्तीय वर्ष के दौरान अप्रयुक्त लैगोसी राख पर 1000 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा और यदि 10 वर्ष के अंत में लैगोसी राख का उपयोग नहीं किया जाता है तो 1000 रुपए प्रति टन की दर से शेष अप्रयुक्त मात्रा पर पर्यावरणीय प्रतिकर लगाया जाएगा जिस पर पहले पर्यावरणीय प्रतिकर नहीं लगाया गया है।
- (4) अधिकृत खरीददारों या उपभोक्ता अभिकरणों तक राख भेजने की जिम्मेदारी परिवाहकों या वाहन मालिक की जिम्मेदारी है और यदि इसका अनुपालन नहीं किया जाता है, तो अनधिकृत उपयोगकर्ताओं अथवा गैर-अधिकृत उपयोगकर्ताओं को ऐसी मात्रा गलत तरीके से वितरित करने पर 1500 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगायी, इसके अतिरिक्त राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा गैर अनुपालनकर्ता परिवाहकों पर अभियोजन लागू होगा।
- (5) इस अधिसूचना के पैरा ख में विहित पर्यावरण अनुकूल तरीके में राख के उपयोग की जिम्मेदारी खरीददार या उपभोगकर्ता एजेंसियों की है और ऐसा नहीं करने पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा 1500 रुपए प्रति टन की दर से पर्यावरणीय प्रतिकर लगाया जाएगा।
- (6) यदि उपयोगकर्ता अधिकरण पैरा ख के अधीन निर्धारित सीमा तक अथवा पैरा घ के उप-पैरा (1) के अधीन, दिए गए नोटिस के माध्यम से सूचित की गई सीमा, इनमें से जो भी कम हो, तक राख का उपयोग नहीं करती है, वे अतिरिक्त राख की मात्रा का 1500 रुपए प्रति टन की दर से भुगतान करने के लिए उत्तरदायी होंगी।
परंतु भवन निर्माण के संबंध में पर्यावरणीय प्रतिकर निर्मित क्षेत्र के 75 रुपये प्रति वर्ग फीट की दर से वसूल किया जाएगा।
- (7) (i) ताप विद्युत संयंत्रों अन्य बकायादारों से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा लगायी गई का पर्यावरणीय प्रतिकर उपयोग अप्रयुक्त राख के सुरक्षित निपटान हेतु किया जाएगा और राख आधारित उत्पादों सहित राख के उपयोग के संबंध में और अधिक अनुसंधान करने के लिए भी निधि का उपयोग किया जा सकता है।
(ii) अप्रयुक्त मात्रा पर लगाए गए पर्यावरणीय प्रतिकर के पश्चात भी राख के उपयोग का उत्तरदायित्व ताप विद्युत संयंत्रों की होगी और यदि पश्चातवती चक्रों में पर्यावरणीय प्रतिकर लगाने के पश्चात ताप विद्युत संयंत्र, किसी विशेष चक्र की राख के उपयोग के लक्ष्य को प्राप्त करता है तो अगले चक्र के दौरान अप्रयुक्त मात्रा पर एकत्र की गई पर्यावरणीय प्रतिकर में 10 प्रतिशत कटौती के पश्चात उक्त रकम ताप विद्युत संयंत्र को वापस कर दी जाएगी और पश्चातवती चक्रों में राख के उपयोग के मामले में एकत्र की गई पर्यावरणीय प्रतिकर की 20 प्रतिशत, 30 प्रतिशत और उसी क्रम में कटौती की जानी है।

घ. राख या राख आधारित उत्पादों की आपूर्ति हेतु प्रक्रिया .—

- (1) ताप विद्युत संयंत्रों के स्वामी अथवा राख की ईंटों या टाईल्स या धातुमल आधारित राख के विनिर्माता उन व्यक्तियों या अभिकरणों को लिखित सूचना देंगे जो बिक्री या परिवहन या दोनों के लिए प्रस्तुत राख या राख आधारित उत्पादों के उपयोग के लिए उत्तरदायी हैं।
- (2) ऐसे व्यक्ति या उपयोगकर्ता अभिकरणों जिन्हें ताप विद्युत संयंत्रों के स्वामी द्वारा या राख की ईंटों या टाईल्स या धातुमल आधारित राख के उत्पादकों द्वारा सूचना दी गई है, यदि वे पहले ही राख या राख उत्पादों के उपयोग के प्रयोजन से अन्य अभिकरणों के साथ जुड़े हुए हैं, यदि वे किसी भी राख/राख उत्पादों का उपयोग नहीं कर सकते हैं अथवा कम मात्रा का उपयोग कर सकते हैं, तदनुसार ताप विद्युत संयंत्र को सूचित करेंगे।

ड. प्रवर्तन, निगरानी, लेखा परीक्षा और प्रतिवेदन करना

- (1) केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी), उपबंधों के अनुपालना सुनिश्चित करने के लिए प्रवर्तन और निगरानी प्राधिकरण होंगे। सीपीसीबी या एसपीसीबी या पीसीसी तिमाही आधार पर राख के उपयोग की निगरानी करेंगे और सीपीसीबी इस प्रयोजन के लिए अधिसूचना की प्रकाशन की तारीख से छः माह के भीतर एक पोर्टल विकसित करेगा। संबंधित जिला अधिकारी के पास इस अधिसूचना के उपबंधों को लागू करने और निगरानी करने के लिए समवर्ती अधिकारिता होगी।
- (2) (i) ताप विद्युत संयंत्र, राख उत्सर्जन और उपयोग से संबंधित मासिक सूचना वेब पोर्टल पर अगले महीने की 5 तारीख तक अपलोड करेगा। कोयला या लिग्नाइट आधारित ताप ऊर्जा संयंत्रों द्वारा केंद्रीय प्रदूषण नियंत्रण बोर्ड, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति (पीसीसी), केंद्रीय विद्युत प्राधिकरण (सीईए) और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संबंधित एकीकृत क्षेत्रीय कार्यालयों को इस अधिसूचना के उपबंधों के अनुपालन संबंधी सूचना उपलब्ध कराते हुए वार्षिक कार्यान्वयन रिपोर्ट प्रत्येक वर्ष (1 अप्रैल से 31 मार्च तक की अवधि के लिए) अप्रैल माह के 30वें दिन तक प्रस्तुत की जाएगी। सीपीसीबी और सीईए द्वारा सभी ताप विद्युत संयंत्रों द्वारा प्रस्तुत वार्षिक रिपोर्टों का समेकन किया जाएगा और उसे पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को 31 मई तक प्रस्तुत किया जाएगा।
- (ii) सभी अन्य उपयोगकर्ता अधिकरण पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय या राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) द्वारा जारी पर्यावरणीय मंजूरी (ईसी) अथवा राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) द्वारा जारी संचालन की सहमति (सीटीओ), जो भी लागू हो, की अनुपालना रिपोर्ट में इस अधिसूचना में आज्ञापकता के अनुसार राख के उपभोग या उपयोग या निस्तारण तथा राख आधारित उत्पादों के उपयोग संबंधी सूचना प्रस्तुत करेंगे। केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) या राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) अधिसूचना के उपबंधों के प्रभावी कार्यान्वयन की समीक्षा करने हेतु ताप विद्युत संयंत्रों के अतिरिक्त अन्य सभी अधिकरणों की राख उपयोग की वार्षिक रिपोर्ट प्रकाशित करेंगे।
- (3) इस अधिसूचना के उपबंधों की निगरानी और कार्यान्वयन के प्रयोजन के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) की अध्यक्षता में एक समिति का गठन किया जाएगा जिसके सदस्य विद्युत मंत्रालय, कोयला मंत्रालय, खनन मंत्रालय, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, सड़क परिवहन और राजमार्ग मंत्रालय और भारी उद्यम विभाग से होने के साथ-साथ समिति के अध्यक्ष द्वारा नामित किए जाने वाले कोई संबंधित पणधारी होंगे। यह समिति संगत पणधारी को आमंत्रित कर सकती है। यह समिति इस अधिसूचना के उपबंधों के प्रभावी और दक्ष कार्यान्वयन के लिए सिफारिशें कर सकती है। यह समिति छः माह में कम से कम एक बार एक बैठक करेगी और वार्षिक कार्यान्वयन रिपोर्टों की समीक्षा करेगी और यह समिति, इस अधिसूचना द्वारा आज्ञापक किए गए अनुसार छः महीनों में कम से कम एक बार संगत पणधारी (को) को आमंत्रित करके राख के उपयोग की निगरानी करने के लिए पणधारी से साथ परामर्शदात्री बैठकें आयोजित करेगी। यह समिति पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) को छः मासिक रिपोर्ट प्रस्तुत करेगी।

- (4) ताप विद्युत संयंत्रों और राख के उपयोगकर्ताओं या राख आधारित उत्पादों के विनिर्माताओं के बीच के विवाद का समाधान करने के प्रयोजन से राज्य सरकारें या संघ राज्यक्षेत्र की सरकारें इस अधिसूचना के प्रकाशन की तारीख से तीन माह के भीतर राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) की अध्यक्षता में एक समिति का गठन करेंगी जिसमें विद्युत विभाग के प्रतिनिधि और एक प्रतिनिधि उस विभाग का होगा, जो विवाद वाले संबंधित अभिकरण का कार्य देख रहे हैं।
- (5) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा प्राधिकृत लेखा परीक्षकों द्वारा ताप विद्युत संयंत्रों और उपयोगकर्ता अभिकरणों द्वारा किए गए राख के निपटान की अनुपालन लेखा परीक्षा संचालित की जाएगी और लेखा परीक्षा की रिपोर्ट प्रत्येक वर्ष 30 नवम्बर तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) को प्रस्तुत की जाएगी। केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) या प्रदूषण नियंत्रण समिति (पीसीसी) लेखा परीक्षा की रिपोर्ट प्राप्त होने के पंद्रह दिनों के भीतर अनुपालन न करने वाले ताप विद्युत संयंत्रों के विरुद्ध कार्रवाई प्रारंभ करेंगे।

[फा. सं. एचएसएम-9/1/2019-एचएसएम]

नरेश पाल गंगवार, संयुक्त सचिव

उपाबंध

31 मई तक अथवा उससे पहले प्रस्तुत की जाने वाली राख संबंधी उपबंधों की अनुपालन रिपोर्ट (01 अप्रैल से 31 मार्च की अवधि के लिए)।

क्र.सं.	ब्यौरा	
1.	विद्युत संयंत्र का नाम	
2.	कंपनी का नाम	
3.	जिला	
4.	राज्य	
5.	पत्राचार के लिए डाक का पता :	
6.	ई-मेल :	
7.	विद्युत संयंत्र की संस्थापित क्षमता (मेगा वॉट) :	
8.	संयंत्र लोड फैक्टर (पीएलएफ) :	
9.	उत्पादित यूनिटों की संख्या (एमडब्ल्यूएच) :	
10.	विद्युत संयंत्र के अंतर्गत कुल क्षेत्र (हेक्टेयर) (राख कुंडों के अधीन क्षेत्र सहित) :	
11.	रिपोर्टिंग की अवधि के दौरान कोयला खपत की मात्रा (प्रति वर्ष मीट्रिक टन) :	
12.	औसत राख सामग्री प्रतिशतता में (%) :	
13.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख की मात्रा (प्रति वर्ष मीट्रिक टन) : फ्लाय राख (प्रति वर्ष मीट्रिक टन) : बॉटम राख (प्रति वर्ष मीट्रिक टन) :	
14.	ड्राई फ्लाय राख भंडारण गड्ढा (गड्ढों) की क्षमता (मीट्रिक टन) :	
15.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख के उपयोग का ब्यौरा: (क) रिपोर्टिंग की अवधि के दौरान वर्तमान में उपयोग की गई राख की	

	<p>कुल मात्रा (एमटीपीए) :</p> <p>(ख) उपयोग की गई फ्लाई राख की मात्रा (एमटीपीए) :</p> <ol style="list-style-type: none"> i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर सीमेंट शीट या पाइप या बोर्ड/पैनल) : ii. सीमेंट विनिर्माण : iii. रेडी मिक्स कंक्रीट : iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री : v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण : vi. सड़कों, सड़क और फ्लाई ओवर के पुशतों का निर्माण : vii. बांधों का निर्माण : viii. निम्न भू-क्षेत्र का भराव : ix. खनिज क्षेत्रों का भराव : x. अधिभार वाले डम्पों में उपयोग : xi. कृषि : xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण : xiii. अन्य देशों को राख का निर्यात : xiv. अन्य (कृपया विनिर्दिष्ट करें) : <p>(ग) उपयोग किए गए तल के राख की मात्रा (एमटीपीए) :</p> <ol style="list-style-type: none"> i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर सीमेंट शीट या पाइप या बोर्ड या पैनल) : ii. सीमेंट विनिर्माण : iii. रेडी मिक्स कंक्रीट : iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री : v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण : vi. सड़कों, सड़क और फ्लाईओवर के पुशतों का निर्माण : vii. बांधों का निर्माण : viii. निम्न भू-क्षेत्र का भराव : ix. खनिज क्षेत्रों का भराव : x. अधिभार वाले डम्पों में उपयोग : xi. कृषि : xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण : xiii. अन्य देशों को राख का निर्यात : xiv. अन्य (कृपया विनिर्दिष्ट करें) : <p>रिपोर्टिंग की अवधि के दौरान वर्तमान में अप्रयुक्त राख की कुल मात्रा (एमटीपीए) :</p>	
16.	रिपोर्टिंग की अवधि के दौरान वर्तमान में उत्पादित राख का प्रतिशतता उपयोग (%) :	
17.	<p>राख कुण्डों में राख के निपटान का ब्यौरा</p> <p>क) तारीख 31 मार्च तक (रिपोर्टिंग की अवधि को छोड़कर) राख कुण्ड (कुण्डों) में निपटान किए गए राख की कुल मात्रा (मीट्रिक टन):</p>	

	<p>ख) रिपोर्टिंग की अवधि के दौरान राख कुण्ड (कुण्डों) में निपटान किए गए राख की मात्रा (मीट्रिक टन):</p> <p>ग) रिपोर्टिंग की अवधि के दौरान राख कुण्डों में गारा निस्सरण हेतु खपत हुए जल की कुल मात्रा (मी³):</p> <p>घ) राख कुण्डों की कुल संख्या:</p> <p>(i) सक्रिय:</p> <p>(ii) खाली किए गए (पुनः भरा जाना है)</p> <p>(iii) पुनः भरे गए:</p> <p>ड.) राख कुण्डों के अधीन कुल क्षेत्र (हेक्टेयर):</p>	
18.	<p>अलग-अलग राख कुण्ड का ब्यौरा</p> <p>राख कुण्ड 1,2 आदि (यदि राख कुण्डों की संख्या एक से अधिक हो, तो कृपया निम्नलिखित ब्यौरा अलग से उपलब्ध कराएं)</p> <p>क) स्थिति: निर्माणाधीन या सक्रिय या खाली किया गया या पुनः भरा गया</p> <p>ख) राख कुण्ड में राख का निपटान शुरू करने की तारीख/महीना/वर्ष या महीना/वर्ष):</p> <p>ग) राख कुण्ड की क्षमता पूर्ण किए जाने के पश्चात् उसमें राख निपटान रोकने की तारीख</p> <p>(तारीख/महीना/वर्ष या महीना/वर्ष):</p> <p>(सक्रिय राख कुण्डों के लिए लागू नहीं)</p> <p>ग) क्षेत्र (हेक्टेयर):</p> <p>घ) डाइक की ऊंचाई (मी.):</p> <p>घ) आयतन (मी³):</p> <p>ड.) तारीख 31 मार्च तक निपटान किए गए राख की मात्रा (मीट्रिक टन):</p> <p>च) उपलब्ध आयतन का प्रतिशत (%) और आगे निपटान किए जा सकने वाले राख की मात्रा (मीट्रिक टन):</p> <p>छ) राख कुण्ड के भरे जाने की अनुमानित अवधि (वर्षों और महीनों की संख्या):</p> <p>ड.) निर्देशांक (अक्षांश और देशान्तर):</p> <p>(कृपया न्यूनतम 4 निर्देशांकों को विनिर्दिष्ट करें)</p> <p>ज) राख कुण्ड में की गई लाइनिंग का प्रकार: एचडीपीई लाइनिंग या एलडीपीई लाइनिंग या क्ले लाइनिंग या कोई लाइनिंग नहीं</p> <p>छ) निपटान की विधि: शुष्क निपटान या नम गारा (नम गारा के मामले में कृपया विनिर्दिष्ट करें कि क्या एचसीएसडी या एमसीएसडी या एलसीएसडी है)</p> <p>ज) राख का अनुपात: गारा मिश्रण में जल (1:___):</p> <p>झ) संस्थापित और कार्यशील राख जल पुनर्चक्रण प्रणाली (एडब्ल्यूआरएस): हां या नहीं</p> <p>ञ) जमीन के अंदर या जल निकाय में राख कुण्ड से निस्सरित अपशिष्ट जल की मात्रा (मी³):</p> <p>ट) डाइक की स्थिरता का अध्ययन कराए जाने की पिछली तारीख और उस संगठन का नाम जिसने अध्ययन किया:</p> <p>ठ) लेखा-परीक्षा किए जाने की पिछली तारीख और उस संगठन का नाम जिसने लेखा-परीक्षा की:</p>	
19.	<p>उपयोग किए गए पुराने राख की मात्रा (एमटीपीए):</p> <p>i. फ्लाई-एश आधारित उत्पाद (ईट या ब्लॉक या टाइल्स या फाइबर</p>	

	सीमेंट शीट या पाइप या बोर्ड या पैनल): ii. सीमेंट विनिर्माण: iii. रेडी मिक्स कंक्रीट: iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री: v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण: vi. सड़कों, सड़क और फ्लाई ओवर के पुश्तों का निर्माण: vii. बांधों का निर्माण: viii. निम्न भू-क्षेत्र का भराव: ix. खनिज क्षेत्रों का भराव: x. अधिभार वाले डम्पों में उपयोग: xi. कृषि: xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण: xiii. अन्य देशों को राख का निर्यात xiv. अन्य (कृपया विनिर्दिष्ट करें):			
20.	सार :			
	व्यौरा	सृजित मात्रा (एमटीपी)	उपयोग की गई मात्रा (एमटीपी) और (%)	शेष मात्रा (एमटीपी)
	रिपोर्टिंग की अवधि के दौरान राख			
	पुरानी राख			
	कुल			
21.	कोई अन्य सूचना : वार्षिक अनुपालन रिपोर्ट, और विद्युत संयंत्रों और राख कुण्डों की शेष फाइलों की सॉफ्ट कॉपी ई-मेल:- moefcc- coalash@gov.in पर भेजी जाए।			
22.	प्राधिकृत हस्ताक्षरकर्ता के हस्ताक्षर			

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st December, 2021

S.O. 5481(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests *vide* S.O.763 (E), dated the 14th September, 1999, as amended from time to time, the Central Government, issued directions for restricting the excavation of top soil for manufacturing of bricks and promoting the utilisation of fly ash in the manufacturing of building materials and in construction activity within a specified radius of three hundred kilometres from the coal or lignite based thermal power plants;

And whereas, to implement the aforesaid notification more effectively based on the polluter pays principle (PPP) thereby ensuring 100 per cent utilisation of fly ash by the coal or lignite based thermal power plants and for the sustainability of the fly ash management system, the Central Government reviewed the existing notification; and whereas environmental compensation needs to be introduced based on the polluter pays principle;

And whereas, there is a need to conserve top soil by promoting manufacture and mandating use of ash based products and building materials in the construction sector;

And whereas, there is a need to conserve top soil and natural resources by promoting utilisation of ash in road laying, road and flyover embankments, shoreline protection measures, low lying areas of approved projects, backfilling of mines, as an alternative for filling of earthen materials;

And whereas, it is necessary to protect the environment and prevent the dumping and disposal of fly ash discharged from coal or lignite based thermal power plants on land;

And whereas, in the said notification the phrase 'ash', has been used which includes both fly ash as well as bottom ash generated from the Coal or Lignite based thermal power plants;

And whereas, the Central Government intends to bring out a comprehensive framework for ash utilisation including system of environmental compensation based on polluter pays principle;

And whereas, a draft notification on ash utilisation by coal or lignite thermal power plants in supersession of the notification of the Government of India, Ministry of Environment and Forests published in the Gazette of India, Extra Ordinary part II, section 3, sub-section (i) *vide* S.O.763 (E), dated the 14th September, 1999, by notification in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), *vide* G.S.R. 285(E), dated the 22nd April, 2021 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of sixty days from the date on which copies of the Gazette containing the said draft provisions were made available to the public;

And, whereas all the objections and suggestions received from all persons likely to be affected thereby in respect of the said draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, and in supersession of the Notification S.O.763 (E), dated the 14th September, 1999 except as respect things done or omitted to be done before such supersession, the Central Government hereby issues the following notification on ash utilisation from coal or lignite thermal power plants which shall come into force on the date of the publication of this notification, namely:-

A. Responsibilities of thermal power plants to dispose fly ash and bottom ash.—

- (1) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 per cent utilisation of ash (fly ash, and bottom ash) generated by it in an eco-friendly manner as given in sub-paragraph (2);
- (2) The ash generated from coal or lignite based thermal power plants shall be utilised only for the following eco-friendly purposes, namely:-
 - (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
 - (ii) Cement manufacturing, ready mix concrete;
 - (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;
 - (iv) Construction of dam;
 - (v) Filling up of low lying area;
 - (vi) Filling of mine voids;
 - (vii) Manufacturing of sintered or cold bonded ash aggregate;
 - (viii) Agriculture in a controlled manner based on soil testing;
 - (ix) Construction of shoreline protection structures in coastal districts;

- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.
- (3) A committee shall be constituted under the chairmanship of Chairman, Central Pollution Control Board (CPCB) and having representatives from Ministry of Environment, Forest and Climate Change (MoEFCC), Ministry of Power, Ministry of Mines, Ministry of Coal, Ministry of Road Transport and Highways, Department of Agricultural Research and Education, Institute of Road Congress, National Council for Cement and Building Materials, to examine and review and recommend the eco-friendly ways of utilisation of ash and make inclusion or exclusion or modification in the list of such ways as mentioned in Sub-paragraph (2) based on technological developments and requests received from stakeholders. The committee may invite State Pollution Control Board or Pollution Control Committee, operators of thermal power plants and mines, cement plants and other stakeholders as and when required for this purpose. Based on the recommendations of the Committee, Ministry of Environment, Forest and Climate Change (MoEFCC) may publish such eco-friendly purpose.
- (4) Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle:

Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ash utilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021- 2022 shall be taken into account as per the table below:

Utilisation percentages of thermal power plants	First compliance Cycle to meet 100 per cent utilisation	Second compliance cycle onwards, to meet 100 per cent utilisation
>80 per cent	3 years	3 years
60-80 per cent	4 years	3 years
<60 per cent	5 years	3 years

Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively.

Provided also that 20per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle.

- (5) The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year:

Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant.

Year from date of publication	1 st	2 nd	3 rd -10 th
Utilisation of legacy ash (in percentage of Annual ash)	At least 20 per cent	At least 35 per cent	At least 50 per cent

Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.

Note: The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable from 1st April, 2022.

- (6) Any new as well as operational thermal power plant may be permitted an emergency or temporary ash pond with an area of 0.1 hectare per Mega Watt (MW). Technical specifications of ash ponds or dykes shall be as per the guidelines of Central Pollution Control Board (CPCB) made in consultation with Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the ash pond or dyke on its safety, environmental pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and greenbelt, etc., and shall be put in place within three months from the date of publication of this notification.
- (7) Every coal or lignite based thermal power plant shall ensure that loading, unloading, transport, storage and disposal of ash is done in an environmentally sound manner and that all precautions to prevent air and water pollution are taken and status in this regard shall be reported to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in Annexure attached to this notification.
- (8) Every coal or lignite based thermal power plant shall install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in the Annexure and shall be inspected by Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) from time to time.
- (9) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall provide real time data on daily basis of availability of ash with Thermal Power Plant (TPP), by providing link to Central Pollution Control Board's web portal or mobile phone App for the benefit of actual user(s).
- (10) Statutory obligation of 100 per cent utilisation of ash shall be treated as a change in law, wherever applicable.

B. For the purpose of utilisation of ash, the subsequent sub-paras shall apply.—

- (1) All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities:

Provided that it is delivered at the project site free of cost and transportation cost is borne by such coal or lignite based thermal power plants.

Provided further that thermal power plant may charge for ash cost and transportation as per mutually agreed terms, in case thermal power plant is able to dispose the ash through other means and those agencies makes a request for it and the provisions of ash free of cost and free transportation shall be applicable, if thermal power plant serves a notice on the construction agency for the same.

- (2) The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies.

- (3) It shall be obligatory on all mines located within 300 kilometres radius of thermal power plant, to undertake backfilling of ash in mine voids or mixing of ash with external Overburden dumps, under Extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private Sector) within three hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measures to mix at least 25 per cent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS):

Provided that such thermal power stations shall facilitate the availability of required quantity of ash by delivering ash free of cost and bearing the cost of transportation or cost of transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation.- For the purpose of this sub-paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 per cent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

- (4) (i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment, Forest and Climate Change (MoEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environmental Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.
- (ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments or modifications in the permissions issued by various regulatory authorities within one year from the date of identification of such mines.
- (5) (i) There shall be a committee headed by Chairperson, Central Pollution Control Board (CPCB) with representatives from Ministry of Environment, Forest and Climate Change, Ministry of Power, Ministry of Mines, Ministry of Coal, Director General of Mine Safety and Indian Bureau of Mines for identification of mines for backfilling of mine voids with ash or mixing of ash with overburden dump including examination of safety, feasibility (not economic feasibility) and aspects of environmental contamination and the committee shall get updated quarterly reports prepared regarding identified mines (both underground and opencast) for the stakeholder Ministries or Departments and the committee shall start identifying the suitable mines immediately after the publication of this notification.
- (ii) Thermal power plants or mines shall not wait for disposal of ash till the identification is done by the above mentioned committee, to meet the utilisation targets mandated as above.
- (6) Filling of low lying areas with ash shall be carried out with prior permission of the State Pollution Control Board or Pollution Control Committee for approved projects, and in accordance with guidelines laid down by Central Pollution Control Board (CPCB) and the State Pollution Control Board or Pollution Control Committee (PCC) shall publish approved sites, location, area and permitted quantity annually on its website.
- (7) Central Pollution Control Board after engaging relevant stakeholders, shall put in place the guidelines within one year for all types of activities envisaged under this notification including putting in place time bound online application process for the grant permission by State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs).

- (8) All building construction projects (Central, State and Local authorities, Govt. undertakings, other Govt. agencies and all private agencies) located within a radius of three hundred kilometres from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not higher than the price of alternative products.
- (9) Manufacturing of ash based products and use of ash in such products shall be in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, and Central Pollution Control Board.

C. Environmental compensation for non-compliance.—

- (1) In the first two years of a three years cycle, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved at least 80 per cent ash (fly ash and bottom ash) utilisation, then such non-compliant thermal power plants shall be imposed with an environmental compensation of Rs. 1000 per ton on unutilised ash during the end of financial year based on the annual reports submitted and if it is unable to utilise 100 per cent of ash in the third year of the three years cycle, it shall be liable to pay an environmental compensation of Rs. 1000 per ton on the unutilised quantity on which environmental compensation has not been imposed earlier:

Provided that the environmental compensation shall be estimated and imposed at the end of last year of the first compliance cycle as per the various utilisation categories as mentioned in sub-paragraph (4) of Para A.

- (2) Environmental compensation collected by the authorities shall be deposited in the designated account of Central Pollution Control Board.
- (3) In case of legacy ash, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved utilisation equivalent to at least 20 per cent (for the first year), 35 per cent (for the second year), 50 per cent (for third to tenth year) of ash generated based on installed capacity, an environmental compensation of Rs. 1000 per ton of unutilised legacy ash during that financial year shall be imposed and if the utilization of legacy ash is not completed at the end of 10 years, an environmental compensation of Rs.1000 per ton shall be imposed on the remaining unutilised quantity which has not been imposed earlier.
- (4) It shall be the responsibility of the transporters or vehicle owner to deliver ash to authorised purchaser or user agency and if it is not complied, then an environmental compensation of Rs. 1500 per ton on such quantity as mis-delivered to unauthorised users or non- delivered to authorised users will be imposed besides prosecution of such non-compliant transporters by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (5) It is the responsibility of the purchasers or user agencies to utilise ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (6) If the user agencies do not utilise ash to the extent obligated under para B or the extent to which they have been intimated through Notice(s) served under sub-paragraph (1) of para D, whichever is lower, they shall be liable to pay Rs. 1500 per ton of ash for the quantity they fall short off:

Provided that the environmental compensation on building constructions shall be levied at Rs.75/- per square feet of built up area of construction.

- (7) (i) The environmental compensation collected by Central Pollution Control Board from the thermal power plants and other defaulters shall be used towards the safe disposal of the unutilised ash and the fund may also be utilised for advancing research on use of ash including ash based products.

(ii) The liability of ash utilisation shall be with thermal power plants even after imposition of environmental compensation on unutilised quantities and in case thermal power plant achieves the ash utilisation of any

particular cycle after imposition of environmental compensation in subsequent cycles, the said amount shall be returned to thermal power plant after deducting 10 per cent of the environmental compensation collected on the unutilised quantity during the next cycle and deduction of 20 per cent, 30 per cent, and so on, of the environmental compensation collected is to be made in case of utilisation of ash in subsequent cycles.

D. Procedure for supply of ash or ash based products.—

- (1) The owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate shall serve written notice to persons or agencies who are liable to utilise ash or ash based products, offering for sale, or transport or both.
- (2) Persons or user agencies who have been served notices by owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate, if they have already tied up with other agencies for the purpose of utilisation of ash or ash products, shall inform the thermal power plant accordingly, if they cannot use any ash or ash products or use reduced quantity.

E. Enforcement, Monitoring, Audit and Reporting.—

- (1) The Central Pollution Control Board (CPCB) and the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be the enforcing and monitoring authority for ensuring compliance of the provisions and shall monitor the utilisation of ash on quarterly basis. Central Pollution Control Board shall develop a portal for the purpose within six months of date of publication of the notification. The concerned District Magistrate shall have concurrent jurisdiction for enforcement and monitoring of the provisions of this notification.
- (2) (i) Thermal power plants shall upload monthly information regarding ash generation and utilisation by 5th of the next month on the web portal. Annual implementation report (for the period 1st April to 31st March) providing information about the compliance of provisions in this notification shall be submitted by the 30th day of April, every year to the Central Pollution Control Board, concerned State Pollution Control Board or Pollution Control Committee (PCC), Central Electricity Authority (CEA), and concerned Integrated Regional Office of Ministry of Environment, Forest and Climate Change by the coal or lignite based thermal power plants. Central Pollution Control Board and Central Electricity Authority shall compile the annual reports submitted by all the thermal power plants and submit to Ministry of Environment, Forest and Climate Change by 31st May.

(ii) All other user agencies shall submit consumption or utilisation or disposal of ash and use of ash based products as mandated in this notification in the compliance report of Environmental Clearance (EC) issued by Ministry of Environment, Forest and Climate Change or State Level Environment Impact Assessment Authority (SEIAA) or Consent to Operate (CTO) issued by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), whichever is applicable. The Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall publish annual report of ash utilisation of all other agencies except thermal power plants to review the effective implementation of the provisions of the notification.
- (3) For the purpose of monitoring the implementation of the provisions of this notification, a committee shall be constituted under the Chairperson, Central Pollution Control Board (CPCB), with members from Ministry of Power, Ministry of Coal, Ministry of Mines, Ministry of Environment, Forest and Climate Change, Ministry Road Transportation and Highways, Department of Heavy Industry as well as any concerned stakeholder(s), to be nominated by the Chairman of the committee. The committee may make recommendations for effective and efficient implementation of the provisions of the notification. The committee shall meet at least once in six months and review annual implementation reports and the committee shall also hold stakeholder consultations for monitoring of ash utilisation as mandated by this notification by inviting relevant stakeholder(s) at least once in six months. The committee shall submit the six monthly report to Ministry of Environment, Forest and Climate Change (MoEFCC).

- (4) For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made.
- (5) The compliance audit for ash disposal by the thermal power plants and the user agency shall be conducted by auditors, authorised by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) by 30th November every year. Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall initiate action against non-compliant thermal power plants within fifteen days of receipt of audit report.

[F. No. HSM-9/1/2019-HSM]

NARESH PAL GANGWAR, Jt. Secy.

AnnexureAsh Compliance Report (for the period 1st April-31st March) to be submitted on or before 31st May.

Sl. No.	Details	
1.	Name of Power Plant	
2.	Name of the company	
3.	District	
4.	State	
5.	Postal address for communication:	
6.	E-mail:	
7.	Power Plant installed capacity (MW):	
8.	Plant Load Factor (PLF):	
9.	No. of units generated (MWh):	
10.	Total area under power plant (ha): (including area under ash ponds)	
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	
12.	Average ash content in percentage (per cent):	
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum): Fly ash (Metric Tons per Annum): Bottom ash (Metric Tons per Annum):	
14.	Capacity of dry fly ash storage silo(s) (Metric Tons) :	
15.	Details of utilisation of current ash generated during reporting period (a) Total quantity of current ash utilised (MTPA) during reporting period: (b) Quantity of fly ash utilised (MTPA): (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels) (ii) Cement manufacturing:	

	<ul style="list-style-type: none"> (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and fly over embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts; (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>(c) Quantity of bottom ash utilised (MTPA):</p> <ul style="list-style-type: none"> (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): (ii) Cement manufacturing: (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and flyover embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts: (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>Total quantity of current ash unutilised (MTPA) during reporting period:</p>	
16.	Percentage utilisation of current ash generated during reporting period (per cent):	
17.	<p>Details of disposal of ash in ash ponds</p> <p>(a) Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31st March (excluding reporting period):</p> <p>(b) Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons):</p> <p>(c) Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m³):</p> <p>(d) Total number of ash ponds:</p> <ul style="list-style-type: none"> (i) Active: (ii) Exhausted (yet to be reclaimed): (iii) Reclaimed: <p>(e) total area under ash ponds (ha):</p>	
18.	<p>Individual ash pond details</p> <p><i>Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)</i></p> <p>(a) Status: Under construction or Active or Exhausted or</p>	

	<p>Reclaimed</p> <p>(b) Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):</p> <p>(c) Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)</p> <p>(c) area (hectares):</p> <p>(d) dyke height (m):</p> <p>(d) volume (m³):</p> <p>(e) quantity of ash disposed as on 31st March (Metric Tons):</p> <p>(f) available volume in percentage (per cent) and quantity of ash can be further disposed (Metric Tons):</p> <p>(g) expected life of ash pond (number of years and months):</p> <p>(e) co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)</p> <p>(f) type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining</p> <p>g) mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)</p> <p>(h) Ratio of ash: water in slurry mix (1:___):</p> <p>(i) Ash water recycling system (AWRS) installed and functioning: Yes or No</p> <p>(j) Quantity of wastewater from ash pond discharged into land or water body (m3):</p> <p>(k) Last date when the dyke stability study was conducted and name of the organisation who conducted the study:</p> <p>(l) Last date when the audit was conducted and name of the organisation who conducted the audit:</p>									
19.	<p>Quantity of legacy ash utilised (MTPA):</p> <ol style="list-style-type: none"> i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): ii. Cement manufacturing: iii. Ready mix concrete: iv. Ash and Geo-polymer based construction material: v. Manufacturing of sintered or cold bonded ash aggregate: vi. Construction of roads, road and flyover embankment: vii. Construction of dams: viii. Filling up of low lying area: ix. Filling of mine voids: x. Use in overburden dumps: xi. Agriculture: xii. Construction of shoreline protection structures in coastal districts; xiii. Export of ash to other countries: xiv. Others (please specify): 									
20.	<table border="1"> <tr> <td colspan="4" data-bbox="268 1935 1436 1980">Summary:</td> </tr> <tr> <td data-bbox="268 1980 568 2054">Details</td> <td data-bbox="568 1980 868 2054">Quantity generated (MTP)</td> <td data-bbox="868 1980 1152 2054">Quantity utilised (MTP) and (per cent)</td> <td data-bbox="1152 1980 1436 2054">Balance quantity (MTP)</td> </tr> </table>	Summary:				Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)	
Summary:										
Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)							

	Current ash during reporting period			
	Legacy ash			
	Total			
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- moefcc-coalash@gov.in			
22.	Signature of Authorised Signatory			





ORISSA METALIKS PRIVATE LIMITED

(FORMERLY MSP METALLICS LTD)

Vill. & P.O.: Marakuta, Dist.: Jharsuguda, Pin-768202, Odisha
Ph.: +91 80930 89922, Email : sc_ompl@orissametaliks.com, edoffice@mspsteeljsg.com
CIN No. U27109WB2006PTC111146

-R7/17- 326

OMPL/JSG/HRD/2025-26/7-G/478
24th February 2026

To,
The Tahsildar,
Jharsuguda, Odisha.

The District Agricultural Officer,
Jharsuguda, Odisha.



Sub: Payment of Compensation for Crop Loss due to accidental spillage of Fly Ash on 04.07.2025 - Clarification regarding the nature of payment

Dear Sir/s,

This is with reference to our earlier letter no. OMPL/JSG/ED/2025-26/5-G/428 dated 13.10.2025 and the subsequent discussions with your offices regarding the determination and payment of compensation to the farmers whose agricultural lands were affected by the unfortunate and accidental spillage of fly ash from our plant premises on the night of 04.07.2025, caused by unprecedented heavy rainfall.

We wish to place on record the following clarifications.

1. We reiterate that the incident was an "Act of God" caused by continuous, heavy to extremely heavy rainfall that was unprecedented and exceeded all design parameters, leading to the breach of the natural nallah and our boundary wall. The spillage was purely accidental and not attributable to any willful neglect, default, or violation of statutory conditions on the part of the company.
2. Our operations, including the management and storage of fly ash, are conducted in strict compliance with the valid Consent to Operate (CTO), Environmental Clearance (EC) conditions, and the approved layout plan duly vetted by the Odisha State Pollution Control Board (OSPCB). The temporary storage of ash was at a designated site, and we have since reconstructed the damaged boundary wall. Copy of the compliances done on the part of company is enclosed here to for your ready reference as **Annexure-I**.
3. It is respectfully submitted that in the spirit of being a responsible corporate citizen and with the sole objective of mitigating the hardship caused to the affected farmers, we have agreed to provide compensation for the crop loss. In **furtherance thereof and acting bona fide and in good faith, the Company has already disbursed compensation to certain affected land owners on its own volition, and the disbursement of compensation to the remaining affected landowners is presently under process (Disbursement details is enclosed as Annexure-II)**. The Company is also simultaneously undertaking necessary measures for restoration of the affected land to its original condition. It is hereby expressly clarified that this payment is made on a "**without prejudice**" basis. This payment shall not, at any point in the future, be construed as an admission of any liability, violation of law, or any failure on the part of the company to comply with its statutory obligations.

Dand

4. In the event the compensation amount is determined to be penal, punitive, or exemplary in nature, rather than a fair measure of restitution for the actual crop loss, the company categorically reserves its right to challenge the same before the appropriate legal and judicial forums in accordance with the law.

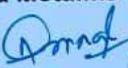
We trust this clarifies our position. Without prejudice to our rights and contentions in law, the company has all along been ready and willing to disburse the compensation amount as finalized by your office, subject to the terms mentioned herein.

This is without prejudice and it is reiterated that there has been no violation on the part of the company and the payment/disbursement of compensation is not to be taken as an admission of any violation in any manner whatsoever.

Thanking you,

Yours faithfully,

For Orissa Metaliks Private Limited


Ajit Kumar Singh
Sr. Vice President



Encl. as above

Copy forwarded for kind information to:

1. The Collector & District Magistrate, Jharsuguda
2. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
3. The Regional Officer, State Pollution Control Board, Regional Office, Jharsuguda.

Annexure-II

Ash compensation payment details

Sl No	Name of Claimants	Address	Actual Affected land in decimal	Proposed for partial Payment	Cheque no	Name of Bank	Date of Cheque	Date of Disbursement of Cheque	Cheque Amount
1	Basanita Kumar sahu	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	86	30000	1028	ICICI Bank	09-02-2026	14-02-2026	30000
2	Niranjan sahu	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	115	15000	1029	ICICI Bank	09-02-2026	14-02-2026	15000
3	Rabi shankar seth	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	52	10000	1038	ICICI Bank	09-02-2026	16-02-2026	10000
4	Mukesh Kumar Singh Deo	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	158	35000	1041	ICICI Bank	09-02-2026	19-02-2026	35000
5	Baishnab Rohidas	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	51	12000	1035	ICICI Bank	09-02-2026	19-02-2026	12000
6	Elma Rohidas	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	33	8000	1042	ICICI Bank	09-02-2026	17-02-2026	8000
7	Jaymangal Bhai	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	23	3000	1034	ICICI Bank	09-02-2026	14-02-2026	3000
8	Narottam Sahu	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	109	50000	1027	ICICI Bank	09-02-2026	14-02-2026	50000
9	Nibas Meher	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	53	15000	1036	ICICI Bank	09-02-2026	16-02-2026	15000
10	Ramesh Kalo	At/po :Marakuta ,PS :Sadar Thana ,Jharsuguda,Odisha	58	10000	1031	ICICI Bank	09-02-2026	17-02-2026	10000
11	Nabin Kua & lothers	At/po :Marakuta ,PS :Sadar Thana ,Jharsuguda,Odisha	4	2000	1037	ICICI Bank	09-02-2026	17-02-2026	2000
	Total		742	1,90,000					190000

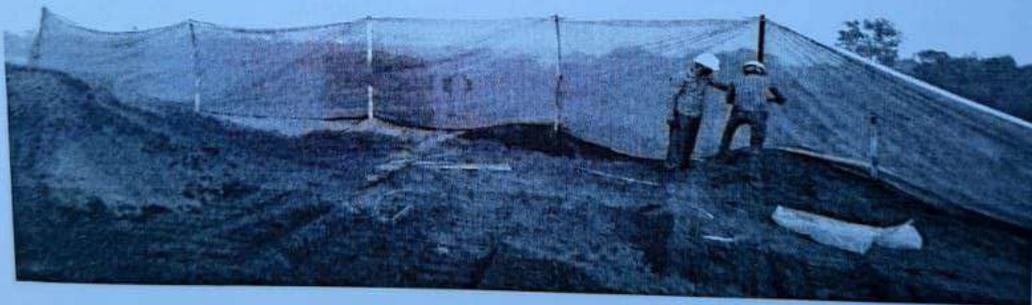


- 3. Construction of Retaining wall and garland drain is under progress.

(Photo attached)



- 4. the Company has provided a high-density windbreak netting around the designated storage area.



- 5. The construction of the Surface Run off Treatment system (SRTS) is under progress. We are committed to completing the installation and commissioning of the SRTS, including the provision of a clarifier/tube settler on or before 31th March 2026.



Annexure-I

Compliance status:

- 1. Affected land is being restoring to its original condition for agriculture use. (Photo attached)



- 2. The villagers received compensation for the land affected during the fly ash breach. (Ash compensation payment details attached in Annexure-01)





ORISSA METALIKS PRIVATE LIMITED

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CIN No. U27109WB2006PTC111146

OMPL/JSG/HRD/2025-26/7-G/478
24th February 2026

To,
The Tahsildar,
Jharsuguda, Odisha.

The District Agricultural Officer,
Jharsuguda, Odisha.

Sub: Payment of Compensation for Crop Loss due to accidental spillage of Fly Ash on 04.07.2025 - Clarification regarding the nature of payment

Dear Sir/s,

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We wish to place on record the following clarifications.

1. We reiterate that the incident was an "Act of God" caused by continuous, heavy to extremely heavy rainfall that was unprecedented and exceeded all design parameters, leading to the breach of the natural nallah and our boundary wall. The spillage was purely accidental and not attributable to any willful neglect, default, or violation of statutory conditions on the part of the company.



Our operations, including the management and storage of fly ash, are conducted in strict compliance with the valid Consent to Operate (CTO), Environmental Clearance (EC) conditions, and the approved layout plan duly vetted by the Odisha State Pollution Control Board (OSPCB). The temporary storage of ash was, at a designated site, and we have since reconstructed the damaged boundary wall. Copy of the compliances done on the part of company is enclosed here to for your ready reference as **Annexure-I**.

RECEIPT
25 FEB 2026
S. Gami

3. It is respectfully submitted that in the spirit of being a responsible corporate citizen and with the sole objective of mitigating the hardship caused to the affected farmers, we have agreed to provide compensation for the crop loss. In furtherance thereof and acting bona fide and in good faith, the Company has already disbursed compensation to certain affected land owners on its own volition, and the disbursement of compensation to the remaining affected landowners is presently under process (Disbursement details is enclosed as Annexure-II). The Company is also simultaneously undertaking necessary measures for restoration of the affected land to its original condition. It is hereby expressly clarified that this payment is made on a "without prejudice" basis. This payment shall not, at any point in the future, be construed as an admission of any liability, violation of law, or any failure on the part of the company to comply with its statutory obligations.

RECEIVED

Tahasil Office
Jharsuguda

4. In the event the compensation amount is determined to be penal, punitive, or exemplary in nature, rather than a fair measure of restitution for the actual crop loss, the company categorically reserves its right to challenge the same before the appropriate legal and judicial forums in accordance with the law.

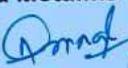
We trust this clarifies our position. Without prejudice to our rights and contentions in law, the company has all along been ready and willing to disburse the compensation amount as finalized by your office, subject to the terms mentioned herein.

This is without prejudice and it is reiterated that there has been no violation on the part of the company and the payment/disbursement of compensation is not to be taken as an admission of any violation in any manner whatsoever.

Thanking you,

Yours faithfully,

For Orissa Metaliks Private Limited


Ajit Kumar Singh
Sr. Vice President



Encl. as above

Copy forwarded for kind information to:

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2. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
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Annexure-II

Ash compensation payment details

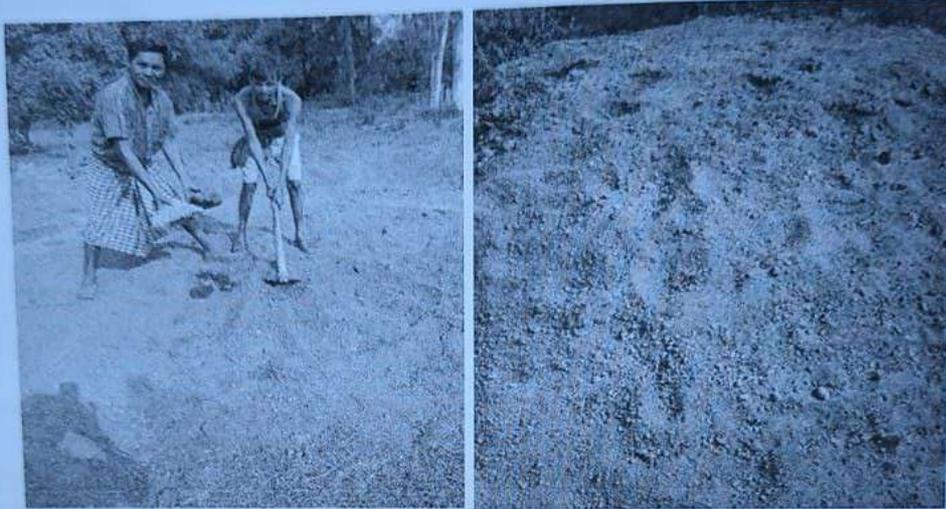
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6	Elma Rohidas	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	33	8000	1042	ICICI Bank	09-02-2026	17-02-2026	8000
7	Jaymangal Bhai	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	23	3000	1034	ICICI Bank	09-02-2026	14-02-2026	3000
8	Narottam Sahu	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	109	50000	1027	ICICI Bank	09-02-2026	14-02-2026	50000
9	Nibas Meher	At:Jamera ,Po: Ib ,Ps:Jharsuguda Sadar,Odisha	53	15000	1036	ICICI Bank	09-02-2026	16-02-2026	15000
10	Ramesh Kalo	At/po :Marakuta ,PS :Sadar Thana ,Jharsuguda,Odisha	58	10000	1031	ICICI Bank	09-02-2026	17-02-2026	10000
11	Nabin Kua & lothers	At/po :Marakuta ,PS :Sadar Thana ,Jharsuguda,Odisha	4	2000	1037	ICICI Bank	09-02-2026	17-02-2026	2000
	Total		742	1,90,000					190000



Annexure-I

Compliance status:

- 1. Affected land is being restoring to its original condition for agriculture use. (Photo attached)



- 2. The villagers received compensation for the land affected during the fly ash breach. (Ash compensation payment details attached in Annexure-01)



3. Construction of Retaining wall and garland drain is under progress.

(Photo attached)



4. the Company has provided a high-density windbreak netting around the designated storage area.



5. The construction of the Surface Run off Treatment system (SRTS) is under progress. We are committed to completing the installation and commissioning of the SRTS, including the provision of a clarifier/tube settler on or before 31st March 2026.

